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MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 24th January, 2024

G.S.R. 64(E).—In exercise of the powers conferred by section 139 read with section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. Short title and commencement.—(1) These rules may be called the Income-tax (First Amendment) Rules, 2024.

(2) They shall come into force with effect from the 1^{st} day of April, 2024.

2. In the Income-tax Rules, 1962, in Appendix-II, for Form ITR-6, the following Form shall be substituted, namely: ---

Μ		INDIAN INCOME TAX RETURN			Asses	sment	Year	•	
"FOR!	ITR-6	[For Companies other than companies claiming exemption under section 11] (Please see rule 12 of the Income-tax Rules,1962) (Please refer instructions)	2	0	2	4	-	2	5

Part A-	GEN		GEN	ERAL																						
	(A1) I	Name																		(A	2) F	AN				
	(A3) Is	s there a	ny cha	nge in	the c	compa	ny's n	ame	? If y	es, j	pleas	e furn	ish 1	the o	ld n	ame	9					Corpo er (C				ИСА
z	(A8) F	`lat/Door	:/Block	No		(A9)	Name	of P	remis	ses/I	Build	ing/Vi	llag	e			inc	orp	Date orati M/YY	on			omm	6) Da ence (DD/I	ment	of (YYY)
[OI]																		/			/			/		/
RMAT	(A10)	Road/St	reet/Po	ost Off	ice	(A11)) Area	/Loc	ality											`		ype o <i>ny or</i>			у	
NFC																				(i)	Do	mestio	c Coi	npan	y	
TI																				(ii) Fo	reign	Con	ipany	7	
PERSONAL INFORMATION	(A12)	Town/C	ity/Dis	trict		(A13)) State							(A1 cod		in co	ode/	Zip			rite	pub 6, ai	nd if	' pri	vate	
PE						(A15) Coun	itry												de th	fine	ny din Con	sect		b of	
	(A16) No. 1	Office P	hone N	umbe	r wit	h STD	code/	' Mol	bile		(A1	17) Mo	bile	No.	2					(A	.18)	Emai	l Ad	dress	-1	
	Email	Address	s-2																							
	(A19) (ai)		ate foi t Octo h Nove	ber		turn o	of inco	ome	[Dro	opdo	own	to be	pro	ovid	ed]:											
S	(A19) (aii)	1 Filed instruc		ick)[Pl	lease	see		F	Retur	n, C	920	or befo CD-Mo rder by	odifi	ed r	etur	n, C	11	9(2)								
ATU		2 Or fi	se to	notic	e u/s	0	139	(9),		42(1),		148,	1	53C												
FILING STATUS	(b)	Receip	sed/ dei ot No ai IM/YY	nd Dat																			_	/	_/	
FII	(c)	section	l, in res 1 170A led u/s	, enter	· Uni	que N	umber	r /Do	ocum	ent	Iden	tificati	on 1											/	/	

	(d)	Residential Status (Tick) 🗹 🗖 Res	ident 🗖 Non-Re	esident						
		Have you opted for taxation under se	ction 115BA/115BAA/11	5BAB? (drop down to be provi	ded in efiling utility)					
		(applicable on Domestic Company) l			cised for the first time along					
	(a)	with date of filing of relevant form (1	0-IB/ 10-IC/ 10-ID) & ac	knowledgment number.						
	(e)	If no, whether you are choosing to op	t for taxation under sect	ion 115RA/115RAA/115RAB th	is year? (dron down to be					
		provided in efiling utility)	t for taxation under seet	ion 1150A/1150AA/1150AD u	ns year. (urop down to be					
		Please provide the date of filing of re	levant form (10-IB/10-IC	/10-ID) & acknowledgment nu	mber.					
	(f)	Whether total turnover/ gross receip	ts in the previous year 20	21-2022 exceeds 400 crore rup	ees? (Yes/No) (applicable for					
	(f)	Domestic Company)	• •		· · · · ·					
	(g)	Whether assessee is a resident of a co			eement referred to in sec 90					
		(1) or Central Government has adopt			V D N					
	(h)	In the case of non-resident, is there a			Yes D No					
		In the case of non-resident, is there a please provide details of	Significant Economic P	resence (SEP) in India (Tick) c	o Yes o No					
	(i)	(a) aggregate of payments arising fr	om the transaction or tra	unsactions during the previous	vear as referred in					
	0	Explanation 2A(a) to Section 9(1)(i);	om the transaction of the	insactions during the previous	year as referred in					
		(b) number of users in India as refer	red in Explanation 2A(b) to Section 9(1)(i).						
	(j)	Whether assessee is required to seek	registration under any la	w for the time being in force ro	elating to companies? If yes,					
	U)	please provide details.	I							
		Act under which registration								
		required								
		Date of Registration	(DD/MM/YYYY)	Registration Number						
	(k)	Whether the financial statements of t specified in Annexure to the company			Accounting Standards (<i>Tick</i>) ☑ □ Yes					
	(K)	□ No	ies (mulan Accounting 5)	landarus) Kules, 2015						
		Whether assessee has a unit located i	n an International Finan	cial Services Centre and derive	s income solely in convertible					
	(l)	foreign exchange?								
		(Tick) 🗹 🗆 Yes 🗆 No								
	(m)	Whether the assessee company is und	ler liquidation (Tick) 🗹	□ Yes □ No						
	(n)	Whether you are an FII / FPI? Yes/N	o If yes, please provid	e SEBI Regn. No.						
	(0)	Whether the company is a producer	company as defined in Se	ec.581A of Companies Act, 1950	5? □ Yes □					
	(-)	No								
	(p)	Whether this return is being filed by If yes, please furnish following inform	-	? (Tick) 🗹 🗖 Yes	D No					
		1 1								
		(1) Name of the representative asses		A.						
		(2) Capacity of the Representative (1 1)						
		(3) Address of the representative as								
		(4) Permanent Account Number (P.	AN)/Aadhaar No. of the	representative assessee						
	(q)	Whether you are recognised as start	up by DPIIT		□ Yes □ No					
		1 If yes, please provide start up re	cognition number allotte	d by the DPIIT						
		2 Whether certificate from inter-r	ninisterial board for cert	ification is received?	□ Yes □ No					
		3 If yes provide the certification n	umber							
		4 Whether declaration in Form-2		5 of DPIIT notification dated	🗆 Yes 🗖 No					
		19/02/2019 has been filed before	5							
		5 If yes, provide date of filing For								
	(r)	Legal Entity Identifier (LEI) deta	ails (mandatory if refu	ind is 50 Crores or more)						
		LEI Number		Valid upto date						
	(s)	Whether you are recognised as MSME?								
		If yes, please provide registration	number allotted as p	er the MSMED Act, 2006						
	(a1)	Whether liable to maintain accounts	^		No					
NO		Whether assessee is declaring income	-	,						
ΤΙ	(a2)	Yes D No	omy under section 44/Al	עסטדר אמעדר שני ישרי <i>יש</i> רי ישרי אין אין אין אין און אין אין אין אין אין אין אין אין אין אי						
AUDIT NEORMATION		If No, whether during the year total s	ales/turnover/gross rece	ipts of business is more than 1	Crore Rupees but does not					
A A	(a2i)	exceed 10 Crore Rupees?	-							
Z		(Tick) 🗹 🗖 Yes 🗖 No, tur	nover does not exceed 1 o	rore 🛛 No , turnover exceed	s 10 crores					

											(DD/MM/YY)					
	(a2ii)	or on capital cheque/DD, do	account succession account succe	ch as capital	contribution	, loans e										
	(a2iii)	such as asset a exceed five per	cquisition, r	epayment of lo												
	(b)	Whether liable a2i exceeds IN					🗆 Yes		o (Note	to Systems: For cases v	vhere					
		If Yes is selected					ing conditi	ions:								
	(bi)	Sales, turnover	r or gross rec	eipts exceeds t	he limits spe	cified un	ler section	44AB	(Tick) 🗹							
	(bii)	Assessee falling	g u/s 44BB b	ut not offering	income on p	resumpti	ve basis	(Tick) 🗹								
	(biii)	Assessee falling	g u/s 44BBB	but not offerin	g income on	presump	tive basis	(Tick)	đ							
	(biv)	Others (Tick)														
	(c)	If (b) is Yes, w If Yes, furnish				by an acco	ountant? (7	Tick) 🗹	🛛 Yes	□ No						
		(1) Mention t	he date of fu	rnishing of au	lit report (DD/MM/Y	YYYY)									
		(2) Name of t	he auditor si	gning the tax a	udit report											
		(3) Members	hip No. of th	e auditor												
		(4) Name of t	he auditor (p	oroprietorship/	firm)											
		(5) Proprieto	rship/firm re	gistration nun	ıber											
				umber (PAN/A	adhaar No.) of the a	uditor (pro	prietorsh	ip/ firm)							
		(7) Date of au	ıdit report													
			dgement Nu	mber of the Au	dit Report											
		(9) UDIN														
	(di)	Are you liable		92E? 🗖 Yes		0										
	(dii)	If (di) is Yes, v accounts ha audited u/s. 92	ave been	🗆 Yes	□ !	Ňo		furnishin DD/MM/		Acknowledgement Nu	mber					
	(diii)	If liable to fur please provide					t, mention	whether	have you f	urnished such report.	If yes,					
			Sl. No.		Section	Code	Date (D	D/MM/Y	YYYY)	Acknowledgement Nu	mber					
	(e)	Mention the A	ct, section an	d date of furn	shing the au	dit repor	t under any	y Act othe	r than the	Income-tax Act						
		Act and se		D/MM/YY)			nd section									
	(a)	Nature of com other)	pany (select	1 if holding co	mpany, sele	ct 2 if a s	ubsidiary c	company,	select 3 if	both, select 4 if any						
	(b)	If subsidiary c	ompany, mer	ntion the detail	s of the Holo	ling Com	pany									
HOLDING STATUS		PAN	Name	of Holding Co	mpany	Ade	dress of Ho	lding Cor	npany		ares					
0110	(c)	If holding com	pany, mentio	on the details o	f the subsidi	ary comp	anies									
Ĥ		PAN	Name of	f Subsidiary C	ompany	Addı	ress of Subs	sidiary Co	ompany		ares					
	(a)	In case of ama	l Igamating co	mpany, mentio	on the detail	s of amalo	amated co	mpanv		1						
BUSINESS ORGANISATION	(-)	PAN	Name of A	malgamated npany	r		, Amalgamat		any	Date of Amalgama	ation					
NIS.																
80 KGA																
OF	(b)	In case of ama	Igamated cor	npany, mentio	n the details	of amalg	amating co	mpany								

		PAN	Name of A	Amalgamating	Ad	dress of	f Amalgama	ting Company		Date of A	Amalga	mation
			Co	mpany							8	
	(c)	In case of deme	erged compa	any, mention the	e details of	resulting	g company					
		PAN		of Resulting mpany		Address	s of Resultin	g Company		Date o	of Deme	rger
	(1)											
	(d)	In case of resul		ny, mention the		_		ed Company		T		
		PAN		f Demerged mpany	1	4001 055	of Demerge	cu Company		Date o	of Deme	rger
		ılars of Managir e details of eligit				rincipal	officer(s) w	ho have held the	office	during the	previou	us year
KEY PERSONS	S.No.	Name		Designation		Reside Addre		PAN/Aadhaa No.		Director I Number (D MCA, in ca	DIN) issu	ied by
EY P												
K									_			
	Dortio	lars of norsons	who wore	honoficial owno	rs of share	holdin	a not loss t	han 10% of the	votina	nowar at	any tim	a of the
ERS	previo		who were	Demenician owner	is of shares	s norum	g not less t	nan 1076 of the	voting	, power at a	any um	e or the
SHAREHOLDERS INFORMATION	S.No.		Name	and Address			Percenta	ge of shares held		PAN (i	f allotte	d)
EHC												
HAR									_			
2	In case	of unlisted com	nany narti	pulars of natural	l norsons w	ho woro	the ultimet	e beneficial own	are di	rectly or in	directly	of
		holding not less							ers, un	rectly of file	meeuy,	01
	S.No.	Name		Ad	dress		Percenta	ge of shares held		PAN/Aad allo	lhaar No otted)	o. (if
7												
IION	T	(F) •		e • • • • • • •		1. 4						
MA'	In case	of Foreign com	pany, please	e furnish the det	tails of imm	ediate p	arent comp	any.	1	Taxpayer's	rogistro	tion
OWNERSHIP INFORMATI	S.No	Name		Address			intry of idence	PAN (if allotted)	iden	number or a ntification n the country	any unio umber a	que allotted
RSH												
WNE	Ter en er			£	.:							
6	In case	e of foreign comp	bany, please	furnish the deta	alls of ultim	late par	ent compan	y	T	Taxpayer's	rogistra	tion
	S.No	Name		Address			intry of idence	PAN (if allotted)	iden	number or a ntification n the country	any unio umber a	que allotted
	NL 4	<u> </u>										
F ON SS		e of company Whother a pub	lie sector co	many as defin	ad in contin	n 7(26 A) of the Ince	mo tay Act		(Tick	,	No
E O N AJ	1 2			ompany as define d by the Reserve			j oi the Inco	ome-tax Act		□ Yes □ Yes		No No
NATURE OF OMPANY ANI ITS BUSINESS	-			ich not less than			e shares ar	e held (whether		- 173		110
NATURE OF COMPANY AND ITS BUSINESS	3		together) b	y the Governme					ſ	Tes Yes		No

4	Whether a banking company as defined in clause (c) o Regulation Act,1949	f section 5 of the Banking	□ Yes	🗖 No
5	Whether a scheduled Bank being a bank included in t Reserve Bank of India Act	he Second Schedule to the	□ Yes	🗖 No
6	Whether a company registered with Insurance Regula (established under sub-section (1) of section 3 of the Ir Development Authority Act, 1999)		□ Yes	□ No
7	Whether a company being a non-banking Financial In	stitution	□ Yes	D No
8	Whether the company is unlisted? If yes, please ensure to fill up the Schedule SH-1 and S	chedule AL-1	□ Yes	D No
	e of business or profession, if more than one business of declaring income under section 44AE	r profession indicate the three main	n activities/ prod	ucts (Other than
S.N	o. Code [Please see instruction No.7(i)]	Desc	ription	
(i)				
(ii				
(iii)			

Part A-	BS		BALANCE SHEET AS ON 31 ST DAY OF MARCH, 2024 OR AS ON THE DATE OF	AMALGAMATION
I		ity and	Liabilities	
	1		holder's fund	
		Α	Share capital	
			i Authorised Ai	
			ii Issued, Subscribed and fully Paid up Aii	
			iii Subscribed but not fully paid Aiii	
			iv Total (Aii + Aiii)	Aiv
		В	Reserves and Surplus	
			i Capital Reserve Bi	
			ii Capital Redemption Reserve Bii	
			iii Securities Premium Reserve Biii	
			iv Debenture Redemption Reserve Biv	
			v Revaluation Reserve Bv	
			vi Share options outstanding amount Bvi	
			vii Other reserve (specify nature and amount)	
	1			
	1		b viib	
			c Total (viia + viib) Bvii	
			viii Surplus i.e. Balance in profit and loss account (Debit balance to be shown as -ve figure)	
EQUITY AND LIABILITIES			ix Total (Bi + Bii + Biii + Biv + Bv + Bvi + Bvii + Bviii) (Debit balance to be shown as -ve figure)	Bix
H		С	Money received against share warrants	1C
BII		D	Total Shareholder's fund (Aiv + Bix + 1C)	10 1D
IA	2	Share	application money pending allotment	
T		i	Pending for less than one year i	
Z		ii	Pending for more than one year ii ii	
V V		iii	Total (i + ii)	2
E	3	Non-c	urrent liabilities	
R		Α	Long-term borrowings	
E			i Bonds/ debentures	
			a Foreign currency ia	
			b Rupee ib	
			c Total (ia + ib)	ic
	1		ii Term loans	
	1		a Foreign currency iia	
	1		b Rupee loans	
			1 From Banks b1	
			2 From others b2	
	1		3 Total (b1 + b2) b3	
			c Total Term loans (iia + b3)	iic
	1		iii Deferred payment liabilities	iii
	1		iv Deposits from related parties (see instructions)	iv
	1		v Other deposits	v
	1		vi Loans and advances from related parties (see instructions)	vi
	1		vii Other loans and advances	vii
	1		viii Long term maturities of finance lease obligations	viii
	1		ix Total Long-term borrowings (ic + iic + iii + iv + v + vi + vii + viii)	3A
		В	Deferred tax liabilities (net)	3B
		С	Other long-term liabilities	

1 1			i	Trade payables	:	
		·	ii	Others	i ii	-
				Total Other long-term liabilities (i + ii)		3C
		D		term provisions		
			i 	Provision for employee benefits	i	_
		-		Others Total (i + ii)	ii	3D
		Е		Non-current liabilities $(3A + 3B + 3C + 3D)$		3D 3E
	4		nt liabi			
		A	Short-	term borrowings		
				Loans repayable on demand		
			i	a From Banks	ia	_
				b From Non-Banking Finance Companies	ib	-
				c From other financial institutions	ic	
				d From others	id	
				e Total Loans repayable on demand (ia + ib + ic + id)		ie
				Deposits from related parties <i>(see instructions)</i> Loans and advances from related parties <i>(see instructions)</i>		ii iii
				Other loans and advances		iv
				Other deposits		v
				Total Short-term borrowings (ie + ii + iii + iv + v)		4A
		В		payables		
				Outstanding for more than 1 year Others	i ii	
				Otners Total Trade payables (i + ii)		4B
		С	Other	current liabilities		
			i	Current maturities of long-term debt	i	
				Current maturities of finance lease obligations	ii	
				Interest accrued but not due on borrowings Interest accrued and due on borrowings	iii	_
		-		Interest accrued and due on borrowings Income received in advance	iv v	-
				Unpaid dividends	vi	_
			vii	Application money received for allotment of securities and due	vii	
				for refund and interest accrued		
				Unpaid matured deposits and interest accrued thereon	viii	
				Unpaid matured debentures and interest accrued thereon Other payables	ix x	_
				Total Other current liabilities (i + ii + iii + iv + v + vi + vii + viii +		4C
		D		term provisions		
				Provision for employee benefit	i	
				Provision for Income-tax Proposed Dividend	ii iii	_
		·	iv	Tax on dividend	iv	
			v	Other	v	
				Total Short-term provisions (i + ii +iii + iv + v)		4D
				Current liabilities $(4A + 4B + 4C + 4D)$		4E
п	Tota ASS		y and li	iabilities (1D + 2 + 3E + 4E)		I
		EIS Non-ci	urrent	assets		
	-		Fixed			
				Tangible assets	-	
			i			
				a Gross block b Depreciation	ia ib	
				c Impairment losses	ic	
				d Net block (ia – ib - ic)	id	
			ii	Intangible assets		
				a Gross block	iia	
				b Amortization c Impairment losses	iib iic	
				d Net block (iia – iib - iic)	iid	
			iii	Capital work-in-progress	iii	
			iv	Intangible assets under development	iv	
			V	Total Fixed assets (id + iid + iii + iv)		Av
		B	Non-cu i	urrent investments Investment in property	i	
			ii	Investment in Frogerty Investments in Equity instruments		
				a Listed equities	iia	
				b Unlisted equities	iib	
				c Total (iia + iib)	iic	
			iii	Investments in Preference shares	iii	

	iv	Investments in Government or trust securities	iv	
	iv v	Investments in Government or trust securities	iv v	
	vi	Investments in Debendre of Bonds	vi	
	vii	Investments in Partnership firms	vii	
	viii	Others Investments	viii	
	ix	Total Non-current investments (i + iic + iii + iv + v + vi + vii + vii	iii)	Bix
С		red tax assets (Net)	,	С
D		term loans and advances		
	i	Capital advances	i	
	ii	Security deposits Loans and advances to related parties <i>(see instructions)</i>	ii iii	
	iii iv	Other Loans and advances	iv iv	
	v	Total Long-term loans and advances (i + ii + iii + iv)	IV	Dv
	vi	Long-term loans and advances included in Dv which is		D.
		a for the purpose of business or profession	via	
		b not for the purpose of business or profession	vib	
		given to shareholder, being the beneficial owner of share,		
		c or to any concern or on behalf/ benefit of such	vic	
	_	shareholder as per section 2(22)(e) of I.T. Act		
E	Other	non-current assets		
	1	Long-term trade receivables	ic	
		a Secured, considered good b Unsecured, considered good	ia ib	
		b Unsecured, considered good c Doubtful	ic	
		d Total Other non-current assets (ia + ib + ic)	id	
	ii	Others	ii	
	iii	Total (id + ii)	1 **	Eiii
		Non-current assets included in Eiii which is due from		
	iv	shareholder, being the beneficial owner of share, or from any	iv	
	IV	concern or on behalf/ benefit of such shareholder as per section	IV	
		2(22)(e) of I.T. Act		
F		Non-current assets (Av + Bix + C + Dv + Eiii)		1F
	rent asse			
A	i	nt investments Investment in Equity instruments		
	1	a Listed equities	ia	
		b Unlisted equities	ib	
		c Total (ia + ib)	ic	
	ii	Investment in Preference shares	ii	
	iii	Investment in government or trust securities	iii	
	iv	Investment in debentures or bonds	iv	
	v	Investment in Mutual funds	v	
	vi	Investment in partnership firms	vi	
	vii	Other investment	vii	
	viii	Total Current investments (ic + ii + iii + iv + v + vi + vii)		Aviii
В	Inven			
	i ii	Raw materials Work-in-progress	i ii	
	iii	Finished goods	iii	
	1 111	i moncu goous	111	
	iv	Stock-in-trade (in respect of goods acquired for trading)	iv	
	iv v	Stock-in-trade (in respect of goods acquired for trading) Stores and spares	iv v	
	iv v vi	Stock-in-trade (in respect of goods acquired for trading) Stores and spares Loose tools	iv v vi	
	v	Stores and spares	v	
	v vi vii viii	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii)	v vi	Bviii
C	v vi vii viii	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables	v vi	Bviii
C	v vi vii viii Trade i	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months	v vi vii	Bviii
C	v vii viii Trade i ii	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Others	v vi vii	
	v vi vii viii Trade i ii iii	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii)	v vi vii	Bviii
C	v vi vii Viii Trade i ii iii Cash	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii) and cash equivalents	v vi vii i ii	
	v vi viii Trade i iii iii Cash : i	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii) and cash equivalents Balances with Banks	v vi vii ii ii ii	
	v vi viii Trade i iii iii Cash a i ii	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii) and cash equivalents Balances with Banks Cheques, drafts in hand	v vi vii ii iii iii	
	v vi viii Trade i iii iii Cash : i iii iii	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii) and cash equivalents Balances with Banks Cheques, drafts in hand Cash in hand	v vi vii ii iii iii iii	
	v vi viii Trade i iii iii iii iii iii iii iii	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii) and cash equivalents Balances with Banks Cheques, drafts in hand Cash in hand Others	v vi vii ii iii iii	Ciii
D	v vi viii Trade i iii iiii Cash a i iii iii iii iv v	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii) and cash equivalents Balances with Banks Cheques, drafts in hand Cash in hand Others Total Cash and cash equivalents (i + ii + iii + iv)	v vi vii ii iii iii iii	
	v vi viii Trade i iii iiii Cash a i iii iii iii iv v	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii) and cash equivalents Balances with Banks Cheques, drafts in hand Cash in hand Others Total Cash and cash equivalents (i + ii + iii + iv) term loans and advances	v vi vii ii iii iii iii iii	Ciii
D	v vi viii Trade i iii iiii iiii iii iv v Short- i	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii) and cash equivalents Balances with Banks Cheques, drafts in hand Cash in hand Others Total Cash and cash equivalents (i + ii + iii + iv) term loans and advances Loans and advances to related parties (see instructions)	v vi vii ii iii iii iii	Ciii
D	v vi viii Trade i iii iiii Cash a i iii iii iii iv v	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii) and cash equivalents Balances with Banks Cheques, drafts in hand Cash in hand Others Total Cash and cash equivalents (i + ii + iii + iv) term loans and advances Loans and advances to related parties (see instructions) Others	v vi vii ii iii iii iii iii iii iii iii iii iii	Ciii
D	v vi viii Trade i iii iiii iii iii iv v Short- ii ii	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii) and cash equivalents Balances with Banks Cheques, drafts in hand Cash in hand Others Total Cash and cash equivalents (i + ii + iii + iv) term loans and advances Loans and advances to related parties (see instructions)	v vi vii ii iii iii iii iii iii iii iii iii iii	Ciii
D	v vi vii Trade i ii iii iii iv v Short- i iii iii	Stores and spares Loose tools Others Total Inventories (i + ii + iii + iv + v + vi + vii) receivables Outstanding for more than 6 months Outstanding for more than 6 months Others Total Trade receivables (i + ii + iii) and cash equivalents Balances with Banks Cheques, drafts in hand Cash in hand Others Total Cash and cash equivalents (i + ii + iii + iv) term loans and advances Loans and advances to related parties (see instructions) Others Total Short-term loans and advances (i + ii)	v vi vii ii iii iii iii iii iii iii iii iii iii	Ciii

			с	given to a shareholder, being the beneficial owner of share, or to any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act	ivc		
	F	Other (curr	ent assets		F	
	G	Total (Curr	ent assets (Aviii + Bviii + Ciii + Dv + Eiii + F)		2G	
Tota	al Asset	ts (1F + 2	2G)			П	

Eq	uity a	nd Li	Accounting Standards specified in Annexure to the com iabilities			
1	Equ	ity				
	Α	Equ	ity share capital			
		i	Authorised	Ai		
		ii	Issued, Subscribed and fully paid up	Aii		
		iii	Subscribed but not fully paid	Aiii		
		iv	Total (Aii + Aiii)		Aiv	
	В	Oth	er Equity			
		i	Other Reserves			
			a Capital Redemption Reserve	ia		
			b Debenture Redemption Reserve	ib		
			c Share Options Outstanding account	ic		
			d Other (specify nature and amount)	id		
			e Total other reserves (ia + ib + ic + id)	ie		
		ii	Retained earnings (Debit balance of statement of P&L to be shown as -ve figure)	ii		
		iii	Total (Bie + ii) (<i>Debit balance to be shown as -ve figure</i>)		Biii	
	С	Tota	l Equity (Aiv + Biii)		1C	
2	Lia	bilitie	s			
	Α	Non	-current liabilities			
	Ι	Fina	ncial Liabilities			
		Bori	rowings			
		a	Bonds or debentures			
			1 Foreign currency	a1		
			2 Rupee	a2		
			3 Total (1 + 2)		a3	
		b	Term loans			
			1 Foreign currency	b1		
			2 Rupee loans			
			i From Banks	i		
			ii From other parties	ii		
			iii Total (i + ii)	b2		
			3 Total Term loans (b1 + b2)		b3	
		c	Deferred payment liabilities		c	
		d	Deposits		d	
		e	Loans from related parties (see instructions)		e	
		f	Long term maturities of finance lease obligations		f	
		g	Liability component of compound financial instruments		g	
	1	h	Other loans		h	

	k		her financial liabilities (Other than those specified in II u	muer provis	10113)	k	1			
Π	Prov									
	a	Pro	ovision for employee benefits	a						
	b	Ot	hers (specify nature)	b						
	c	To	tal Provisions			IIc				
Ш	Defe	erree	d tax liabilities (net)			ш				
IV	Othe	er n	on-current liabilities							
	a	Ad	vances	a						
	b	Ot	hers (specify nature)	b						
	c	To	tal Other non-current liabilities			IVc				
Tota	al Nor	1-Cı	ırrent Liabilities (Ii + Ij + Ik + IIc + III + IVc)			2A				
В	r		liabilities							
I	Fina	ncia	al Liabilities							
	i	Bo	rrowings							
			Loans repayable on demand							
			1 From Banks	1						
			2 From Other parties	2						
			· · ·	3						
		1.	3 Total Loans repayable on demand (1 + 2)							
			Loans from related parties	b						
		c	Deposits	c						
		d	Other loans (specify nature)	d						
			tal Borrowings (a3 + b + c + d)		Ii Iii					
	ii									
	iii	Ot	her financial liabilities							
		a	Current maturities of long-term debt	a						
		b	Current maturities of finance lease obligations	b						
		c	Interest accrued	c						
		d	Unpaid dividends	d						
		e	Application money received for allotment of securities to the extent refundable and interest accrued thereon	e						
		f	Unpaid matured deposits and interest accrued	f						
		-	thereon Unpaid matured debentures and interest accrued	1						
		g	thereon	g						
		h	Others (specify nature)	h						
		i	Total Other financial liabilities (a + b +c +d +e +f +g+ h	ı)		Iiii				
	iv	To	tal Financial Liabilities (Ii + Iii + Iiii)			Iiv				
Π	Othe	er C	urrent liabilities							
		a	Revenue received in advance	а						
		b	Other advances (specify nature)	b						
		c	Others (specify nature)	c						
		d	Total Other current liabilities (a + b+ c)			IId				
Ш	Prov									
			Provision for employee benefits	a						
			Others (specify nature)	a b						
		c	Total provisions (a + b)	~		IIIc				
11/	C									
IV T-4			Tax Liabilities (Net)			IV 2D				
	at Cim	rren	t liabilities (Iiv + IId + IIIc+ IV)			2B	1			

1	Non	-curr							
	A Property, Plant and Equipment					_			
	Α	Prop	erty, Plant and Equipment		1	_			
1 1		a	Gross block	a		_			
		b	Depreciation	b		_			
		c	Impairment losses	c					
		d	Net block (a – b - c)			Ad			
	В	Cap	ital work-in-progress			В			
	С	Inve	stment Property						
		a	Gross block	a					
		b	Depreciation	b					
		c	Impairment losses	с					
		d	Net block (a – b - c)		1	Cd			
	D	Goo							
-		a	Gross block	a		_			
		b	Impairment losses	b		-			
		с	Net block (a – b)			Dc			
	Е		er Intangible Assets						
-		a	Gross block	a		-			
		b	Amortisation	b		-			
		c	Impairment losses	c		-			
	c Impairment losses c d Net block (a - b - c)					Ed	L		
-	F		d Net block (a – b - c) Intangible assets under development						
-	G		pgical assets other than bearer plants			F			
_	U	a	Gross block			-			
				a		-			
		b	Impairment losses Net block (a – b)	b		Ca			
-		C F				Gc			
-	H		ncial Assets			_			
		I	Investments			_			
		i	Investments in Equity instruments			_			
			a Listed equities	ia		_			
			b Unlisted equities	ib					
			c Total (ia + ib)			ic			
		ii	Investments in Preference shares	ii		_			
		iii	Investments in Government or trust securities	iii		_			
		iv	Investments in Debenture or bonds	iv		_			
		v	Investments in Mutual funds	v		_			
		vi	Investments in Partnership firms	vi					
		vii	Others Investments (specify nature)	vii					
		viii	Total non-current investments (ic + ii + iii + iv + v + vi + v	ii)		н			
		Π	Trade Receivables						
			a Secured, considered good	a					
			b Unsecured, considered good	b					
		c Doubtful c							
		d Total Trade receivables				HII			
		III Loans							
			i Security deposits	i					

	i	Loans to related parties (see instructions)	ii			
	ii		iii		_	
			ш			
	i	· · · · · · · · · · · · · · · · · · ·			нш	
	`				_	
		a for the purpose of business or profession	va		_	
		b not for the purpose of business or profession given to shareholder, being the beneficial owner	vb		_	
		c of share, or to any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act	vc			
Г	V	Other Financial Assets				
		i Bank Deposits with more than 12 months maturity	i			
		ii Others	ii			1
		iii Total of Other Financial Assets (i + ii)			HIV	
I Do	eferre	d Tax Assets (Net)			I	
J O	ther r	on-current Assets				
i	i Ca	pital Advances	i			
i	ii A	vances other than capital advances	ii			
ii	ii O	hers (specify nature)	iii			
i	iv To	tal non-current assets (i + ii + iii)			J	
	v sh an pe	n-current assets included in J above which is due from archolder, being the beneficial owner of share, or from y concern or on behalf/ benefit of such shareholder as r section 2(22)(e) of I.T. Act	v			
Total N	Non-cu	rrent assets (Ad + B + Cd + Dc + Ed + F + Gc + HI + HI	I + HIII	I + HIV + I + J)	1	
Curren	nt asse	ts			_	
A I	Invent	ories			_	
	i	Raw materials	i			
	ii	Work-in-progress	ii			
	iii	Finished goods	iii			
		Stock-in-trade (in respect of goods acquired for rading)	iv			
_		Stores and spares	v		_	
		Loose tools	vi		_	
		Dthers	vii			
_		Fotal Inventories (i + ii + iii + iv + v + vi + vii)			2A	
		ial Assets				L
	Invest					
		estment in Equity instruments				
			ia			
	a Listed equities		ib		_	
		b Unlisted equities				
	ł				_	
	ł	Total (ia + ib)	ic			
	ti In	Total (ia + ib) vestment in Preference shares	ic ii			
i	ii In	Total (ia + ib) vestment in Preference shares vestment in government or trust securities	ic ii iii			
i	ii In iii In iii In	Total (ia + ib) vestment in Preference shares vestment in government or trust securities vestment in debentures or bonds	ic ii iii iv			
i	ii In iii In iv In v In	Total (ia + ib) vestment in Preference shares vestment in government or trust securities vestment in debentures or bonds vestment in Mutual funds	ic ii iii iv v			
i	ii In iii In iv In v In v In	Total (ia + ib) vestment in Preference shares vestment in government or trust securities vestment in debentures or bonds vestment in Mutual funds vestment in partnership firms	ic ii iii iv v v vi			
i , , v	tii In iii In iii In iv In v In vi In vii O	Total (ia + ib) vestment in Preference shares vestment in government or trust securities vestment in debentures or bonds vestment in Mutual funds	ic ii iii iv v			

	i	Secured, considered good	i	
	ii	Unsecured, considered good	ii	
	iii	Doubtful	iii	
	iv	Total Trade receivables (i + ii + iii)		II
Ш	Cash	and cash equivalents		
	i	Balances with Banks (of the nature of cash and cash equivalents)	i	
	ii	Cheques, drafts in hand	ii	
	iii	Cash on hand	iii	
	iv	Others (specify nature)	iv	
	v	Total Cash and cash equivalents (i + ii + iii + iv)		III
IV	Bank	a Balances other than III above		IV
V	Loan	15		
	i	Security Deposits	i	
	ii	Loans to related parties (see instructions)	ii	
	iii	Others (specify nature)	iii	
	iv	Total loans (i + ii + iii)		V
	v	Loans and advances included in V above which is-		
		a for the purpose of business or profession	va	
		b not for the purpose of business or profession	vb	
		given to a shareholder, being the beneficial owner c of share, or to any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act	vc	
VI	Othe	r Financial Assets		VI
Tota	l Fina	ncial Assets (I + II + III + IV + V + VI)		2B
С	Curr	ent Tax Assets (Net)		2C
D	Othe	r current assets		
	i	Advances other than capital advances	i	
	ii	Others (specify nature)	ii	
	iii	Total		2D
Tota	l Curr	ent assets (2A + 2B + 2C + 2D)		2
al As	sets (1	+ 2)		П

Part A-Manufacturing

Manufacturing Account for the financial year 2023-24 (fill items 1 to 3 in a case where regular books of account are maintained, otherwise fill items 61 to 62 as applicable)

count			. ,	
1 D	ebits to	Manufacturing account		
Α	Ope	ning Inventory		
	i	Opening stock of raw-material	i	
	ii	Opening stock of Work in progress	ii	
	iii	Total (i + ii)		Aiii
В	B Pur	chases (net of refunds and duty or tax, if any)		В
C	Dire	ect wages		С
D	Dire	ect expenses (Di + Dii + Diii)		D
	i	Carriage inward	i	
	ii	Power and fuel	ii	
	iii	Other direct expenses	iii	
E	Fac	tory Overheads		
	i	Indirect wages	i	
	ii	Factory rent and rates	ii	
	iii	Factory Insurance	iii	
	iv	Factory fuel and power	iv	
	v	Factory general expenses	v	
	vi	Depreciation of factory machinery	vi	
	vii	Total (i+ii+iii+iv+v+vi)		Evii
F	Tota	al of Debits to Manufacturing Account (Aiii+B	+C+D+Evii)	1F
2 Cl	losing \$	Stock		
i	Rav	v material	2i	

		ii '	Worl	k-in-progress	2ii			
		Total					2	
	3	Cost	of G	oods Produced – transferred to Trading Account (1	F - 2)		3	
Tr	rt A- ading coun 4	s t	enu	Trading Account for the financial year account are maintained, otherwise fill items 61 e from operations			a cas	e where regular books of
				es/ Gross receipts of business <i>(net of returns al</i>	nd refun	ds and duty or tax, if		
		Α	any		J. J.	, , , , , , , , , , , , , , , , , , ,		
			i	Sale of goods	i			
			ii	Sale of services	ii			
			iii	Other operating revenues (specify nature and amount)				
				a	iiia			
_				b	iiib			
IN				c Total (iiia + iiib)	iiic			
CO			iv	Total (i + ii + iiic)	ine		Aiv	
3 A C		В		oss receipts from Profession			В	
OINC				ties, taxes and cess received or receivable in	respect	of goods and services		
CREDITS TO TRADING ACCOUNT		С		or supplied	respect	or goods and services		
0 T			i	Union Excise duties	i			
T S I			ii	Service tax	ii			
LIQE			iii	VAT/ Sales tax	iii			
CRI			iv	Central Goods & Service Tax (CGST)	iv			
			v	State Goods & Services Tax (SGST)	v			
			vi	Integrated Goods & Services Tax (IGST)	vi			
			vii	Union Territory Goods & Services Tax (UTGST)	vii			
			viii	Any other duty, tax and cess	viii			Γ
			ix	Total (i + ii + iii + iv +v+ vi+vii+viii)			Cix	
		D	Tot	tal Revenue from operations (Aiv + B +Cix)			4D	
	5		-	Stock of Finished Goods			5	
	6	Tot	al of	credits to Trading Account (4D + 5)			6	
	7	Ope	ening	g Stock of Finished Goods			7	
	8			ses (net of refunds and duty or tax, if any)			8	
	9			Expenses (9i + 9ii + 9iii)			9	
		i	-	arriage inward	i			
NT		ii		wer and fuel	ii			
DEBITS TO TRADING ACCOUNT		iii	No	her direct expenses he: Row can be added as per the nature of rect Expenses	iii			
NG A	10	Dut		ind taxes, paid or payable, in respect of goods	and ser	vices purchased		
VDIV		i	1	stom duty	10i			
TR/		ii	Co	unter veiling duty	10ii			
TO		iii		ecial additional duty	10iii			
STIS		iv	-	ion excise duty	10iv			
DEI		v		vice tax	10v			
		vi		T/ Sales tax	10vi			
		vii		tral Goods & Service Tax (CGST)	10vii			
				te Goods & Services Tax (SGST)	10viii			
		ix		egrated Goods & Services Tax (IGST)	10ix			
L						1		

	x	Union Territory Goods & Services Tax (UTGST)	10x			
	xi	Any other tax, paid or payable	10xi			
	xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10v	ii + 10vi	ii + 10ix + 10x + 10xi)	10xii	
11	Cos	t of goods produced – Transferred from Manufac	turing A	Account	11	
12		ss Profit from Business/Profession - transferred t 9-10xii-11)	o Profit	and Loss account (6-	12	
12a	Turnover from Intraday Trading				12a	
12b	Inco	ome from Intraday Trading - transferred to Profi	t and Lo	ss account	12b	

Pa	rt A	-P& I	Profit and Loss Account for the financial <i>y</i> regular books of account are maintained, otherwi				case where
	13	Gross	s profit transferred from Trading Account (12+12b)	se jui uem	5 01 10 02 us uppilet	13	
	14		r income				
		i	Rent	i			
FZ		ii	Commission	ii			
БС		iii	Dividend income	iii			
ğ		iv	Interest income	iv			
¥.		v	Profit on sale of fixed assets	v			
ross		vi	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	vi			
Ð		vii	Profit on sale of other investment	vii			
PROFIT AND LOSS ACCOUNT		viii	Gain (loss) on account of foreign exchange fluctuation u/s 43AA	viii			
CREDITS TO PROI		ix	Profit on conversion of inventory into capital asset u/s 28(via) (Fair Market Value of inventory as on the date of conversion)	ix			
TIC		X	Agricultural income	X			
REI		xi	Any other income (specify nature and amount)				
Ð			Α	xia		_	
			В	xib		_	
			C Total (xia + xib)	xic			ſ
			Total of other income (i + ii + iii + iv + v + vi + vii + viii + ix	x + x + xic		14xii	
_			of credits to profit and loss account (13+14xii)			15	
I			ht outward			16	
00	17		umption of stores and spare parts			17	
S	18		r and fuel			18	
V	19	Rents				19 20	
SSC			irs to building irs to machinery			20	
L C	21		pensation to employees			21	
Z	22	i	Salaries and wages	22i		-	
ΥL		ii	Bonus	22ii		-	
10F		iii	Reimbursement of medical expenses	22iii		-	
PF			Leave encashment	22in 22iv			
TO		v	Leave travel benefits	221V 22v			
ST			Contribution to approved superannuation fund	22vi			
DEBITS TO PROFI AND LOSS ACCOUNT		vii	Contribution to recognised provident fund	22vii			
DI			Contribution to recognised gratuity fund	22viii			
			Contribution to any other fund	22ix			
		x	Any other benefit to employees in respect of which an expenditure has been incurred	22x			
		xi	Total compensation to employees (total of 22i to 22x)	· · · ·		22xi	
		xiia	Whether any compensation, included in 22xi, paid to non- residents	xiia	Yes / No		
		xiib	If Yes, amount paid to non-residents	xiib			
	23	Insu	rance				
		i	Medical Insurance	23i			
		ii	Life Insurance	23ii			
		iii	Keyman's Insurance	23iii			
		iv	Other Insurance including factory, office, car, goods, etc.	23iv			
		v	Total expenditure on insurance (23i + 23ii + 23iii + 23iv)			23v	

<i>.</i>	***		1		e											~ /	
24				wel	tare e	xpenses										24	
		tainme	nt							<u> </u>				<u> </u>		25	
26	Hosp	italitv														26	
		erence														27	
			ion ir a	Ind:	na n	hlioity (other	the	nadva	rticomo	nt)					28	
				ruul	ng pu	oncity (ouner	una	in auve	ertiseme	ut)					-	
29		rtiseme	nt													29	
30	Com	mission															
	i	Paid	outside	Ind	ia, or	paid in	India	to a	a non-r	esident	i						
	1					or a for					1						
	ii	To ot			,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,				,		i						
											1					20:::	
	iii		(i + ii)													30iii	
31	Roya																
	i	Paid	outside	Indi	ia, or	paid in	India	to a	a non-r	esident	i						
	1	other	than a	com	pany	or a for	eign c	om	pany								
	ii	To ot							v		i	i					
	iii		$\frac{1}{(i + ii)}$													31iii	
22			· /	-14	f.		f aa. f aa	b								5111	
32	rrote					es / Fee						1					
	i									esident	i						
		other	<u>than</u> a	com	<u>ipany</u>	or a for	<u>eign</u> c	<u>om</u>	pany		_						
	ii	To ot									i	i					
	iii		(i + ii)													32iii	
22		, board		II a	daina											33	
						~	• •										
						n on for	eign tr	av	eling							34	
35	Forei	gn trav	<u>elling</u> e	<u>xp</u> er	ises											35	
		eyance														36	
37		hone ex														37	
		t House														38	
				962													
39		expens														39	
40	Festiv	val celel	oration	exp	enses											40	
41	Schol	arship		_	_			_								41	
42	Gift															42	
43	Dona	tion														43	
_											h . ?	. (
44						die to G	overn	me	nt or a	ny local		(exclu	laing t	axes on i	ncome)		
	i	Union		duty							44i						
	ii	Servic	e tax								44ii						
	iii	VAT/		X							44iii						
	iv	Cess									44iv						
			Cord-	8. C	minor	Fax (CC)	ST)				44v	1					
	<u>v</u>					Fax (CG											
	vi					ıx (SGST	<u> </u>				44vi	ļ					
	vii					ces Tax (4	14vii						
	viii	Union [Ferritor	y Go	ods &	Services	Tax (l	TC	GST)	4	4viii						
	ix									СТТ		1					
	<u> </u>											v + 1/v	+ 44.	+ 44vii	+ 44		
	х		arcs al	iu tă	лез ра	nu or p	ayabie	(4	71 44		· -+ +1'	* * 441	· ·+·/I	• -+-+ VII		44x	
		+44ix)														4-	
45	Audi															45	
46	Othe	<u>r expen</u>	ses <i>(spe</i>	cify n	ature	and amo	unt)										
	i											i					
	ii											ii	1				
	iii	Total (i + ii)										1			46iii	
	-			437/	4		· 41.			-11-11 0		P	D 1		(.C D 7		
47							tne pe	rsoi	n, if ave	ullable, fé	or who	om Bad	Debt fo	or amoun	t of Rs. 1		
		r more is	claime	a and	amou	nt)	, ,		1				1				
	(i1)											47i(1)					
	(i2)											47ii(2)					
	(i3)								1			47i(3)	Γ				
	()	(Rowe	can bo	446	ed ee	require	ц П То+	al				(-)					
	1	·				require	u) I Ul	aı				47i					
			+47i(2)					F									
	ii									lhaar No).	47ii					
		is not a				e name :	and co	mp	<u>olete</u> ac	ldress)		./11					
			Flat /	Na	me of	Road/		ſ	Town/		1						
	S.No	Name	Door/		emises/		Area/		Town/ City/	State	Cour	ntrv	PIN	ZIP	Amount		
	5.110.	1 vanit	Block		ilding/	Post	Locali		District		Coul		Code	Code	imount		
	<u> </u>		No	Vi	llage	Office		\rightarrow			 				<u> </u>		
	1	1															
	_	Rows can be added as required															
	iii					an Rs. 1)				47iii					
	iv					7ii + 47										47iv	
	11	TOTAL	Jau De	υι (4	/1 74	∽u ⊑4+7.										-7/17	

	48	Prov	ision for bad a	nd doubtful deb	ts					48	
	49		r provisions							49	
	50	Profi	t before intere		and taxes [15 – (1 16iii + 47iv + 48 +		+ 23v + 24	to 29 +	30iii +	50	
	51	Inter									
		i		India, or paid in company or a fo	India to a non-re reign company	esident	i				
		ii	To others				ii				
		iii	Total (i + ii)							51iii	
	52	Depr	eciation and a	mortization						52	
	53	Net p	orofit before ta	xes (50 – 51iii – 5	52)					53	
S	54		ision for curre		,					54	
õ	55	Prov	ision for Defer	red Tax						55	
Ę	56	-	t after tax (53							56	
R.	57		lance brought forward from previous year							57	
E	58		mount available for appropriation (56 + 57)							58	
ž	59		ppropriations							50	
M			Fransfer to reser	ves and surplus			59i				
D⊬				ves and surplus nd/ Interim divider	nd		59ii				
Z				Tax on dividend f			59iii			-	
X					Social Responsibilit	hy (CSD)	59111			-	
ΤA					red under section 13		59iv				
R			Companies Act, 2		ea anaer section 15	o oj inc	5510				
FC			Any other appro				59v			-	
NC							59vi			-	
SI	60									60	
2		Balance carried to balance sheet (58 - 59vi) COMPUTATION OF PRESUMPTIVE INCOME FROM GOODS CARRIAGES UNDER									
Ă	61			JI I KESUMI I			Cinnun		DER		
5		SECTION 44AE SR. Name of Business Business code					Description				
ION		SR. NO.		Name of Busin	iess	Busi	iness code]	Descrip	tion
NOISL				Name of Busin	less	Busi	iness code]	Descrip	tion
NOISINO				Name of Busir	1655	Busi	iness code			Descrip	tion
PROVISIONS PROVISION FOR TAX AND APPROPRIATIONS				Name of Busir	1655	Busi	iness code			Descrip	tion
PROVISION			Registration								
PROVISION			Registration	Whether	Tonnage	Number of m	ionths for		umptive in	come u	's 44AE for
PROVISION			No. of goods	Whether owned/leased/	Tonnage capacity of	Number of m which goods	onths for carriage	Pres	umptive in the goo	come u ds carri	/s 44AE for age
PROVISION				Whether	Tonnage capacity of goods carriage	Number of m which goods was	onths for carriage	Pres (Cor	umptive in the goo nputed @ 1	come u ds carri Rs.1000	/s 44AE for age per ton per
PROVISION			No. of goods	Whether owned/leased/	Tonnage capacity of	Number of m which goods was owned/leased	oonths for carriage //hired by	Pres (Cor mo	umptive in the goo nputed @ 1 onth in case	come u ds carri Rs.1000 e tonnag	/s 44AE for age per ton per ge exceeds
PROVISION			No. of goods	Whether owned/leased/	Tonnage capacity of goods carriage	Number of m which goods was	oonths for carriage //hired by	Pres (Cor mo 12MT	umptive in the goo nputed @ 1 onth in case c, or else @	come u ds carri Rs.1000 e tonnag Rs.750	/s 44AE for age per ton per
PROVISION			No. of goods	Whether owned/leased/	Tonnage capacity of goods carriage	Number of m which goods was owned/leased	oonths for carriage //hired by	Pres (Cor mo 12MT or the	umptive in the goo nputed @ 1 onth in case c, or else @ e amount c	come u ds carri Rs.1000 e tonnag Rs.7500 laimed t	/s 44AE for age per ton per ge exceeds 0 per month) to have been
PROVISION		NO.	No. of goods carriage	Whether owned/leased/ hired	Tonnage capacity of goods carriage (in MT)	Number of m which goods was owned/leased assess	oonths for carriage //hired by	Pres (Cor mo 12MT or the	umptive in the goo nputed @ 1 onth in case c, or else @ e amount c	come u ds carri Rs.1000 e tonnag Rs.750 laimed t whiche	/s 44AE for age per ton per ge exceeds 0 per month)
PROVISION		NO.	No. of goods	Whether owned/leased/	Tonnage capacity of goods carriage	Number of m which goods was owned/leased	oonths for carriage //hired by	Pres (Cor mo 12MT or the	umptive in the goo nputed @ 1 onth in case c, or else @ e amount c	come u ds carri Rs.1000 e tonnag Rs.7500 laimed t	/s 44AE for age per ton per ge exceeds 0 per month) to have been
PROVISION		NO.	No. of goods carriage	Whether owned/leased/ hired	Tonnage capacity of goods carriage (in MT)	Number of m which goods was owned/leased assess	oonths for carriage //hired by	Pres (Cor mo 12MT or the	umptive in the goo nputed @ 1 onth in case c, or else @ e amount c	come u ds carri Rs.1000 e tonnag Rs.750 laimed t whiche	/s 44AE for age per ton per ge exceeds 0 per month) to have been
PROVISION		NO.	No. of goods carriage	Whether owned/leased/ hired (2)	Tonnage capacity of goods carriage (in MT)	Number of m which goods was owned/leased assess	oonths for carriage //hired by	Pres (Cor mo 12MT or the	umptive in the goo nputed @ 1 onth in case c, or else @ e amount c	come u ds carri Rs.1000 e tonnag Rs.750 laimed t whiche	/s 44AE for age per ton per ge exceeds 0 per month) to have been
PROVISION		NO.	No. of goods carriage (1)	Whether owned/leased/ hired (2) Total	Tonnage capacity of goods carriage (in MT) (3)	Number of m which goods was owned/leased assess (4)	oonths for carriage //hired by ee	Pres (Cor 12MT or the actua	umptive in the goo nputed @ 1 onth in case c, or else @ e amount c lly earned,	come u ds carri Rs.1000 e tonnag Rs.750 laimed t whiche (5)	/s 44AE for age per ton per ge exceeds 0 per month) to have been ver is higher
PROVISION		NO.	No. of goods carriage (1) row options as	Whether owned/leased/ hired (2) Total	Tonnage capacity of goods carriage (in MT)	Number of m which goods was owned/leased assess (4)	oonths for carriage //hired by ee	Pres (Cor 12MT or the actua	umptive in the goo nputed @ 1 onth in case c, or else @ e amount c lly earned,	come u ds carri Rs.1000 e tonnag Rs.750 laimed t whiche (5)	/s 44AE for age per ton per ge exceeds 0 per month) to have been ver is higher
PROVISION		NO.	No. of goods carriage (1) row options as hicles)	Whether owned/leased/ hired (2) Total s necessary (Plea	Tonnage capacity of goods carriage (in MT) (3) (3) se Note : At any	Number of m which goods was owned/leased assess (4)	oonths for carriage //hired by ee ee e year the	Pres (Cor 12MT or the actua	umptive in the goo nputed @ 1 onth in case ', or else @ e amount c lly earned, er of vehicl	come u ds carri Rs.1000 e tonnag Rs.750 laimed t whiche (5) es shou	/s 44AE for age per ton per ge exceeds 0 per month) to have been ver is higher
PROVISION		NO. (i) (a) (b) Add 10 ve (ii)	No. of goods carriage (1) row options as hicles) Total presum 61(i)]	Whether owned/leased/ hired (2) Total necessary (Plea nptive income fr	Tonnage capacity of goods carriage (in MT) (3) (3) se Note : At any rom goods carria	Number of m which goods was owned/leased assess (4) time during th ge u/s 44AE [e year the	Pres (Cor 12MT or the actua e numbe	umptive in the goo nputed @ 1 onth in case c, or else @ e amount c lly earned, er of vehicl 5) of table	come u ds carri Rs.1000 e tonnag Rs.750 laimed t whiche (5) es shou	/s 44AE for age per ton per ge exceeds 0 per month) to have been ver is higher
PROVISION		NO. (i) (a) (b) Add 10 ve (ii) NOT	No. of goods carriage (1) row options as hicles) Total presum 61(i)] E— If the prof	Whether owned/leased/ hired (2) Total necessary (Plea pptive income fr	Tonnage capacity of goods carriage (in MT) (3) (3) se Note : At any rom goods carria	Number of m which goods was owned/leased assess (4) time during th ge u/s 44AE [r S.44AE or the	e year the total of c	Pres (Cor 12MT or the actua e numbe	umptive in the goo nputed @ 1 onth in case c, or else @ e amount c lly earned, er of vehicl 5) of table	icome u ds carri Rs.1000 e tonnag Rs.7500 laimed t whiche (5) es shoul 61(ii) owned / J	/s 44AE for age per ton per ge exceeds 0 per month) to have been ver is higher ld not exceed
PROVISION		NO. (i) (a) (b) Add 10 ve (ii) NOT at an	No. of goods carriage (1) row options as hicles) Total presum 61(i)] E— If the prof y time during t	Whether owned/leased/ hired (2) Total necessary (Plea pptive income fr	Tonnage capacity of goods carriage (in MT) (3) (3) se Note : At any rom goods carria	Number of m which goods was owned/leased assess (4) time during th ge u/s 44AE [r S.44AE or the	e year the total of c	Pres (Cor 12MT or the actua e numbe	umptive in the goo nputed @ 1 onth in case c, or else @ e amount c lly earned, er of vehicl 5) of table	icome u ds carri Rs.1000 e tonnag Rs.7500 laimed t whiche (5) es shoul 61(ii) owned / J	/s 44AE for age per ton per ge exceeds 0 per month) to have been ver is higher ld not exceed
PROVISION		NO. (i) (a) (b) Add 10 ve (ii) NOT at an sectid	No. of goods carriage (1) row options as hicles) Total presum 61(i)] E— If the prof y time during to on 44AB	Whether owned/leased/ hired (2) Total necessary (Plea nptive income fr <i>its are lower than</i> <i>the year exceeds</i>	Tonnage capacity of goods carriage (in MT) (3) (3) se Note : At any rom goods carria <i>n prescribed unde</i> 10, then, it is man	Number of m which goods was owned/leased assess (4) time during th ge u/s 44AE [r S.44AE or the datory to main	e year the total of c	Pres (Cor 12MT or the actua e numbe olumn (of good. s of acce	umptive in the goo nputed @ 1 onth in case c, or else @ e amount c lly earned, er of vehicl 5) of table s carriage a punt and ha	acome u ds carri Rs.1000 e tonnag Rs.7500 laimed t whiche (5) es shou es shou	/s 44AE for age per ton per ge exceeds 0 per month) to have been ver is higher ld not exceed
	62	NO. (i) (a) (b) Add 10 ve (ii) NOT at an sectio In ca	No. of goods carriage (1) (1) row options as hicles) Total presum 61(i)] <i>E</i> — <i>If the prof</i> <i>y time during t</i> <i>se of Foreign</i>	Whether owned/leased/ hired (2) (2) Total necessary (Plea ptive income fr <i>its are lower that</i> <i>he year exceeds</i> Company whose	Tonnage capacity of goods carriage (in MT) (3) (3) se Note : At any rom goods carria <i>n prescribed unde</i> 10, then, it is man	Number of m which goods was owned/leased assess (4) time during th ge u/s 44AE [r S.44AE or the adatory to main mprises of pro	e year the total of c <i>e number</i>	Pres (Cor m(12MT or the actua e numbe olumn (of good. s of acce ains fro	umptive in the goo nputed @ 1 onth in case (, or else @ e amount c lly earned, er of vehicl 5) of table s carriage a ount and ho m business	acome u ds carri Rs.1000 e tonnag Rs.7500 laimed t whiche (5) es shou es shou	/s 44AE for age per ton per ge exceeds 0 per month) to have been ver is higher ld not exceed
	62	NO. (i) (a) (b) Add 10 ve (ii) NOT at an sectio In ca refer	No. of goods carriage (1) (1) row options as hicles) Total presum 61(i)] <i>E</i> — <i>If the prof</i> <i>y time during t</i> <i>on 44AB</i> se of Foreign (red to in sectio	Whether owned/leased/ hired (2) (2) Total necessary (Plea ptive income fr <i>its are lower that</i> <i>he year exceeds</i> Company whose ons 44B, 44BB, 4	Tonnage capacity of goods carriage (in MT) (3) (3) se Note : At any rom goods carria <i>n prescribed unde</i> 10, then, it is man	Number of m which goods was owned/leased assess (4) time during th ge u/s 44AE [r S.44AE or the adatory to main mprises of pro	e year the total of c <i>e number</i>	Pres (Cor m(12MT or the actua e numbe olumn (of good. s of acce ains fro	umptive in the goo nputed @ 1 onth in case (, or else @ e amount c lly earned, er of vehicl 5) of table s carriage a ount and ho m business	acome u ds carri Rs.1000 e tonnag Rs.7500 laimed t whiche (5) es shou es shou	/s 44AE for age per ton per ge exceeds 0 per month) to have been ver is higher ld not exceed
	62	NO. (i) (a) (b) Add 10 ve (ii) NOT at an sectio In ca refer	No. of goods carriage (1) (1) row options as hicles) Total presum 61(i)] <i>E</i> — <i>If the prof</i> <i>y time during t</i> <i>se of Foreign</i>	Whether owned/leased/ hired (2) (2) Total necessary (Plea ptive income fr <i>its are lower that</i> <i>he year exceeds</i> Company whose ons 44B, 44BB, 4	Tonnage capacity of goods carriage (in MT) (3) (3) se Note : At any rom goods carria <i>n prescribed unde</i> 10, then, it is man	Number of m which goods was owned/leased assess (4) time during th ge u/s 44AE [r S.44AE or the adatory to main mprises of pro	e year the total of c <i>e number</i>	Pres (Cor m(12MT or the actua e numbe olumn (of good. s of acce ains fro	umptive in the goo nputed @ 1 onth in case (, or else @ e amount c lly earned, er of vehicl 5) of table s carriage a ount and ho m business	acome u ds carri Rs.1000 e tonnag Rs.7500 laimed t whiche (5) es shou es shou	/s 44AE for age per ton per ge exceeds 0 per month) to have been ver is higher ld not exceed
NO ACCOUNT PROVISIONS CASE	62	NO. (i) (a) (b) Add 10 ve (ii) NOT at an sectid In ca refer a	No. of goods carriage (1) (1) row options as hicles) Total presum 61(i)] <i>E</i> — <i>If the prof</i> <i>y time during t</i> <i>on 44AB</i> se of Foreign (red to in sectio	Whether owned/leased/ hired (2) (2) Total necessary (Plea ptive income fr <i>its are lower that</i> <i>he year exceeds</i> Company whose ons 44B, 44BB, 4	Tonnage capacity of goods carriage (in MT) (3) (3) se Note : At any rom goods carria <i>n prescribed unde</i> 10, then, it is man	Number of m which goods was owned/leased assess (4) time during th ge u/s 44AE [r S.44AE or the adatory to main mprises of pro	e year the total of c <i>e number</i>	Pres (Cor m(12MT or the actua e numbe olumn (of good. s of acce ains fro	umptive in the goo nputed @ 1 onth in case (, or else @ e amount c lly earned, er of vehicl 5) of table s carriage a ount and ho m business	icome u ds carri Rs.1000 e tonnag Rs.750 laimed t whiche (5) es shoul 61(ii) owned / a ve a tax	/s 44AE age per ton ge exceed 0 per mo to have t ver is hig Id not ex

Part Man Acco	lufa	ctur	ing -AS	Manufacturing Account for the final statements are drawn up in compliance to the (Indian Accounting Standards) Rules, 2015)]		
	1	Deb	oits to Ma	nufacturing account		
		Α	Opening	g Inventory		
			i	Opening stock of raw-material	i	
			ii	Opening stock of Work in progress	ii	

		iii	Total (i + ii)			Aiii	
]	B Purcha	ses (net of refunds and duty or tax, if any)			В	
	(Direct v	wages			С	
	1	Direct of	expenses			D	
		i	Carriage inward	i			
		ii	Power and fuel	ii			
		iii	Other direct expenses	iii			
	1	E Factory	/ Overheads				
		i	Indirect wages				
		ii	Factory rent and rates				
		iii	Factory Insurance				
		iv	Factory fuel and power				
		v	Factory general expenses				
		vi	Depreciation of factory machinery				
		vii	Total (i+ii+iii+iv+v+vi)			Evii	
]	Total o	f Debits to Manufacturing Account (Aiii+	B+C+D+	Evii)	1F	
2	2 C	losing Sto	ck				
	j	i Raw m	aterial	2i			
	i	i Work-i	n-progress	2ii			
	Т	otal (2i +2	ii)			2	
3	3 C	ost of Goo	ds Produced – transferred to Trading Ac	count (11	F - 2)	3	

Part.	A-Trading
Acco	unt Ind-

Trading Account for the financial year 2023-24 [applicable for a company whose financial statements are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015]

AS				Accounting Standards) Rules, 2015]	ouning	standards spectfied in 11		ine companies (indian
	4	Rev	enue fr	om operations				
			Sales/	Gross receipts of business (net of returns and	l refund	ds and duty or tax, if		
		Α	any)	, , , , , , , , , , , , , , , , , , ,	U			
			i	Sale of goods	i			
			ii	Sale of services	ii			
			iii	Other operating revenues (specify nature and amount)				
F				a	iiia			
50				b	iiib		-	
ğ				c Total (iiia + iiib)	iiic			
AC			iv	Total (i + ii + iiic)	me		Aiv	
S		В		receipts from Profession			B	
DI				s, taxes and cess received or receivable in r				
CREDITS TO TRADING ACCOUNT		С		r supplied	P			
L 0			i	Union Excise duties	i			
Ĕ			ii	Service tax	ii			
STI			iii	VAT/ Sales tax	iii			
ED			iv	Central Goods & Service Tax (CGST)	iv			
CR			v	State Goods & Services Tax (SGST)	v			
_			vi	Integrated Goods & Services Tax (IGST)	vi			
			vii	Union Territory Goods & Services Tax (UTGST)	vii			
			viii	Any other duty, tax and cess	viii			
			ix	Total (i + ii + iii + iv +v+ vi+vii+viii)			Cix	
		D	Total	Revenue from operations (Aiv + B +Cix)			4D	
	5	Clos	sing Ste	ock of Finished Goods			5	
	6	Tota	al of cr	edits to Trading Account (4D + 5)			6	
Ę	7			tock of Finished Goods			7	
5	8			(net of refunds and duty or tax, if any)			8	
20	9	Dire	ect Exp	enses (9i + 9ii + 9iii)			9	
AC		i		age inward	i			
G		ii	Powe	r and fuel	ii			
DI			Other	r direct expenses				
RA		iii		Row can be added as per the nature of	iii			
E			Direc	t Expenses				
TC	10			taxes, paid or payable, in respect of goods a	nd serv	vices purchased		
DEBITS TO TRADING ACCOUNT				m duty	10i			
BI		ii	Count	er veiling duty	10ii			
DI		iii	Specia	l additional duty	10iii			

	iv	Union excise duty	10iv			
	v	Service tax	10v			
	vi	VAT/ Sales tax	10vi			
	vii	Central Goods & Service Tax (CGST)	10vii			
	viii	State Goods & Services Tax (SGST)	10viii			
	ix	Integrated Goods & Services Tax (IGST)	10ix			
	X	Union Territory Goods & Services Tax (UTGST)	10x			
	xi	Any other tax, paid or payable	10xi			
	xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii	+ 10viii	+10ix + 10x + 10xi	10xii	
11	Cos	t of goods produced – Transferred from Manufactu	iring A	ecount	11	
12	Gro	ss Profit from Business/Profession - transferred to	nd Loss account (6-7-	12		
12	8-9-	10xii-11)		12		
12a	Tur	nover from Intraday Trading			12a	
12b	Inc	ome from Intraday Trading - transferred to Profit	and Los	s account	12b	

13	Gross	Accounting Standards) Rules, 2015] profit transferred from Trading Account (12+12b)				
14	Other	income				
	i	Rent	i			
	ii	Commission	ii			
		Dividend income	iii			
	-	Interest income	iv			
		Profit on sale of fixed assets	v			
	vi	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)				
	vii	Profit on sale of other investment	vii			
	VII	Gain (loss) on account of foreign exchange fluctuation u/s	VII			
	viii	43AA	viii		_	
	ix	Profit on conversion of inventory into capital asset u/s 28(via) (Fair Market Value of inventory as on the date of conversion)	ix			
	X	Agricultural income	X			
	xi	Any other income <i>(specify nature and amount)</i>				
		a	xia			
		b	xib			
		c Total (xia + xib)	xic			
		Total of other income (i + ii + iii + iv + v + vi + vii + viii + ix + x	(+ xic		14xii	
		of credits to profit and loss account (13+14xii)			15	
16 Freight outward					16	
		Imption of stores and spare parts			17	
18	Power	r and fuel			18	
19 Rents						
20 Repairs to building						
21	Repai	rs to machinery			21	
22	Comp	ensation to employees				
	i	Salaries and wages	22i			
	ii	Bonus	22ii			
	iii	Reimbursement of medical expenses	22iii			
	iv	Leave encashment	22iv			
	v	Leave travel benefits	22v			
	vi	Contribution to approved superannuation fund	22vi			
		Contribution to recognised provident fund	22vii			
		Contribution to recognised gratuity fund	22viii			
	ix	Contribution to any other fund	22ix			
	x	Any other benefit to employees in respect of which an expenditure has been incurred	22x			
	xi	Total compensation to employees (total of 22i to 22x)	II		22xi	
	xii	Whether any compensation, included in 22xi, paid to non- residents	xiia	Yes / No		
			xiib			
If Yes, amount paid to non-residents xiib 23 Insurance						

			n's Insur							23iii					
. -				e includin						23iv					
				re on insu		23i + 23ii	+ 23iii +	23iv)					23v	
				elfare exp	enses									24	
		ainmer	it											25	
	Hospi Confe													26 27	
			on includ	ling publ	icity (oth	or than	advortise	mon	Ð					27	
		tisemer		ing publ	icity (ou	iei tiiaii		men	. <u>)</u>					20	
		ussion	it .											2)	
			utside In	dia, or pa	aid in Ind	dia to a r	non-resid	ent o	ther						
	i			y or a for						i					
	ii	To oth			0				i	i					
	iii	Total	(i + ii)											30iii	
31 H	Royal														
	i			dia, or pa			non-resid	ent o	ther	i					
_				y or a for	eign con	npany				-					
-	ii	To oth							i	i					
22 1	iii	Total		c			, .							31iii	
32 H	rotes			ancy fees					41	-					
	i			dia, or pa y or a for			ion-resid	ent o	tner	i					
-	ii	To oth		y 01 a 101	eign con	прапу				i					
F	iii	Total							1 1					32iii	
33 I			ng and L	odging										33	
				ier than o	n foreig	n traveli	ng							34	
			lling exp											35	
			xpenses											36	
		none ex												37	
38 (Guest	House	expenses											38	
		xpense												39	
			ration ex	penses										40	
		rship												41	
42 (42	
	<u>Donat</u>		a naid a	n navahl	a ta Car		or ony l	a a a l k	adv (a	. aludi	na torras		20)	43	
44 I			es, paid c	or payabl	e to Gov	ernment	or any l	ocal t	44i	xciual	ng taxes	on incon	ie)		
-		Service		ly					441						
F			ales tax						44iii						
-		Cess	uits tux						44iv	_					
-			Goods & S	Service Ta	x (CGST)			44v						
	vi	State Go	oods & Ser	rvices Tax	(SGST)				44vi						
	vii	Integrat	ed Goods	& Services	s Tax (IG	ST)			44vii	i					
	viii	Union T	erritory G	Goods & Se	ervices Ta	x (UTGS	Т)		44vii	i					
	ix			tax, duty					44ix						r
	x		ates and t	taxes paic	l or paya	able (44i	+ 44ii +4	4iii +	44iv +	44v +	44vi + 44	vii + 44v	iii	44x	
4.7		+44ix)													
	Audit				1	4								45	
40 (<u>Jther</u>	expens	es (specify	nature an	a amount,)				i					
-	ii									ii					
		Total (i	+ ii)							п				46iii	[
T		· · · ·	· · · · ·	/ Aadhaar 1	No of the	nerson i	f available	, for	whom B	ad Deh	t for amo	unt of Rs	1 lakh or		
4/		· •	and amou		tor of the	person, g	,	, , , , , , , , , , , , , , , , , , , ,			i joi unio		1 10000 01		
	(i1)								47(i1)						
	(i2)								47i(2)						
L	(i3)								47i(3)						
				lded as re	quired)	Total			47i						
╞			7i2+47i3							-					
			•	an Rs. 1 l	,			r	47						
				able (prov	ide nam	e and co	mplete		47ii						
┢		address	1	Name of	Road/	1			1		1				
	S.No.	Name	Flat / Door/	Premises/	Street/	Area/	Town/ City/	Sta	te Co	ountry	PIN Code	ZIP Code	Amount		
		- mine	Block No	Building/ Village	Post Office	Locality	District	5.4			cout		unt		

	r	r							
		1							
			Rows can be added as required						
		iii	Others (amounts less than Rs. 1 lakh) 47iii						
		iv	···· ··· ··· ··· · ··· (47iv		
	48	Prov	ision for bad and doubtful debts				48		
			er provisions				49		
		Prof	it before interest, depreciation and taxes [15 – (16 to 21 + 22xi + 23	v + 24 t	to 29 + 30iii +	- 31iii +	50		
	$\frac{56}{32iii + 33 \text{ to } 43 + 44x + 45 + 46iii + 47iv + 48 + 49)]}{51 \text{ Interest}}$								
	51	Inter		r					
		i	Paid outside India, or paid in India to a non-resident other	i					
			than a company or a foreign company						
		ii	To others	ii					
		iii	Total (i + ii)				51iii		
	52	Depi	reciation and amortisation				52		
	53	Net	profit before taxes (50 – 51iii – 52)				53		
			ision for current tax				54		
NC N	-		ision for Deferred Tax				55		
Ш			it after tax (53 - 54 - 55)				56		
IA			nce brought forward from previous year				57		
PR			bunt available for appropriation (56 + 57)				57		
١0							30		
PF	59		ropriations						
AP			Transfer to reserves and surplus	59i					
Ð			Proposed dividend/ Interim dividend	59ii					
AN			Tax on dividend/ Tax on dividend for earlier years	59iii					
XX			Appropriation towards Corporate Social Responsibility (CSR)						
T		iv	activities (in case of companies covered under section 135 of	59iv					
ЭR			Companies Act, 2013)						
F			Any other appropriation	59v					
NO			Total (59i + 59ii + 59iii + 59iv+59v)	59vi					
ISI	60		nce carried to balance sheet (58 - 59vi)				60		
N	61		Items that will not be reclassified to P&L				00		
RC	•1		i Changes in revaluation surplus	i					
SP			ii Re-measurements of the defined benefit plans	ii					
NC									
SIC			iii Equity instruments through OCI	iii					
PROVISIONS PROVISION FOR TAX AND APPROPRIATIONS			iv Fair value Changes relating to own credit risk of financial liabilities designated at FVTPL	iv					
PR			V Share of Other comprehensive income in associates and joint ventures, to the extent not to be classified to P&L	v					
			vi Others (Specify nature)	vi					
			Income tax relating to items that will not be reclassified to						
			vii P&L	vii					
			viii Total				61A		
		В	Items that will be reclassified to P&L						
			Exchange differences in translating the financial statements						
			of a foreign operation	i					
			ii Debt instruments through OCI	ii					
			The effective portion of going and loss on hadging						
			instruments in a cash flow hedge	iii					
			. Share of OCI in associates and joint ventures to the extent to						
			iv be classified into P&L	iv					
			v Others (Specify nature)	v					
			vi Income tax relating to items that will be reclassified to P&L	vi					
			vii Total	11			61B		
	0	Tet							
	62	1 ota	l Comprehensive Income (56 + 61A + 61B)				62		

Part		Other Information (mandatory, if liable for audit under section 44AB, for other fill, if applicable)	
R N	1	Method of accounting employed in the previous year <i>(Tick)</i> 🗹 🗆 mercantile 🗆 cash	
HE OL	2	Is there any change in method of accounting $(Tick) \Box$ \Box Yes \Box No	
OTHER INFORMATION	3 a	Increase in the profit or decrease in loss because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) [column XI(3) of Schedule 3a ICDS]	
INF	3b	Decrease in the profit or increase in loss because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) [column XI(4) of Schedule 3b ICDS]	
	4	Method of valuation of closing stock employed in the previous year (optional in case of professionals)	
		a Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	

120			THE GAZI
		b	Finished goods (if at cost or mar
		с	Is there any change in stock valu
		d	Increase in the profit or decreas
			valuation specified under section
		e	Decrease in the profit or increas
			valuation specified under section
	5	Am	ounts not credited to the profit an
		a	the items falling within the scope
		b	the proforma credits, drawbacks
			customs or excise or service tax,
			value added tax, or refund of GS
			drawbacks or refunds are admit
			authorities concerned
		с	escalation claims accepted durin
		d	any other item of income
		e	capital receipt, if any
		f	Total of amounts not credited to
Γ	6	Am	ounts debited to the profit and los
		to n	on-fulfilment of condition specific
		а	Premium paid for insurance aga
		a	destruction of stocks or store [30
		b	Premium paid for insurance on
		D	[36(1)(ib)]
			Any sum paid to an employee as
		с	for services rendered, where suc
			payable to him as profits or divid
		d	Any amount of interest paid in r
		a	capital [36(1)(iii)]
		e	Amount of discount on a zero-co
		f	Amount of contributions to a rec
		1	[36(1)(iv)]
		a	Amount of contributions to an a
		g	superannuation fund [36(1)(iv)]

	b	Finished goods (if at cost or market rates whichever is less	write 1	l, if at cost write 2, if at ma	rket rat	e write 3)	
	с	Is there any change in stock valuation method (Tick)	□ Ye				
	d	Increase in the profit or decrease in loss because of devia	ation, if	any, from the method of	4d		
		valuation specified under section 145A		-	40		
	e	Decrease in the profit or increase in loss because of devia	ation, if	any, from the method of	4e		
		valuation specified under section 145A			4e		
5	Am	ounts not credited to the profit and loss account, being -					
	a	the items falling within the scope of section 28	5a				
	b	the proforma credits, drawbacks, refund of duty of					
		customs or excise or service tax, or refund of sales tax or					
		value added tax, or refund of GST, where such credits,	5b				
		drawbacks or refunds are admitted as due by the					
		authorities concerned					
	с	escalation claims accepted during the previous year	5c				
	d	any other item of income	5d				
	e	capital receipt, if any	5e				
	f	Total of amounts not credited to profit and loss account (5	a+5b+5	5c+5d+5e)	5f		
6	Am	ounts debited to the profit and loss account, to the extent d	isallowa	able under section 36 due			
	to n	on-fulfilment of condition specified in relevant clauses-					
	a	Premium paid for insurance against risk of damage or	6a				
	а	destruction of stocks or store [36(1)(i)]	Ua				
	b	Premium paid for insurance on the health of employees	6b				
	U	[36(1)(ib)]	00				
		Any sum paid to an employee as bonus or commission	_				
	с	for services rendered, where such sum was otherwise	6c				
		payable to him as profits or dividend [36(1)(ii)]					
	d	Any amount of interest paid in respect of borrowed	6d				
	u	capital [36(1)(iii)]					
	e	Amount of discount on a zero-coupon bond [36(1)(iiia)]	6e				
	f	Amount of contributions to a recognised provident fund	6f				
	1	[36(1)(iv)]	01				
	~	Amount of contributions to an approved	6.7				
	g	superannuation fund [36(1)(iv)]	6g				
	h	Amount of contribution to a pension scheme referred to	6h				
	п	in section 80CCD [36(1)(iva)]	011				
	i	Amount of contributions to an approved gratuity fund	6i				
	1	[36(1)(v)]	01				
	j	Amount of contributions to any other fund	6j				
		Any sum received from employees as contribution to					
		any provident fund or superannuation fund or any fund					
	k	set up under ESI Act or any other fund for the welfare	6k				
		of employees to the extent not credited to the employees					
		account on or before the due date [36(1)(va)]					
	1	Amount of bad and doubtful debts [36(1)(vii)]	61				
	m	Provision for bad and doubtful debts [36(1)(viia)]	6m				
	n	Amount transferred to any special reserve [36(1)(viii)]	6n				
		Expenditure for the purposes of promoting family	60				
	0	planning amongst employees [36(1)(ix)]	60				
		Amount of securities transaction paid in respect of					
	р	transaction in securities if such income is not included in	6p				
		business income [36(1)(xv)]	-				
		Marked to market loss or other expected loss as					
	q	computed in accordance with the ICDS notified u/s	6q				
		145(2) [36(1)(xviii)]					
	r	Any other disallowance	6r				
	S	Total amount disallowable under section 36 (total of 6a to			6s		
	t	Total number of employees employed by the company (ma	indator	y in case company has			
	ι	recognized Provident Fund)					
		i deployed in India	i				
		ii deployed outside India	ii				
		iii Total	iii				
7	Am	ounts debited to the profit and loss account, to the extent d	isallowa	able under section 37			
	a	Expenditure of capital nature [37(1)]	7a				
	b	Expenditure of personal nature [37(1)]	7b				
	6	Expenditure laid out or expended wholly and exclusively	7c				
	c	NOT for the purpose of business or profession [37(1)]					
		Expenditure on advertisement in any souvenir, brochure,					
	d	tract, pamphlet or the like, published by a political party					
		[<i>37</i> (2 <i>B</i>)]					
		Expenditure by way of penalty or fine for violation of any	7e				
	e	law for the time being in force	7e				
	f	Any other penalty or fine	7f				
	~	Expenditure incurred for any purpose which is an	7~				
	g	offence or which is prohibited by law	7g				

'	h	Exp (CS	penditure incurred on corporate social responsibility R)	7h			
	i		ount of any liability of a contingent nature	7i			
	j	•	other amount not allowable under section 37	7j			-
	k		al amount disallowable under section 37 (total of 7a to 7	0/		7k	
8	A.	Am	ounts debited to the profit and loss account, to the exter	nt disa	llowable under section 40		
		a	Amount disallowable under section 40 (a)(i), on account of non-compliance with the provisions of Chapter XVII-B	Aa			
		b	Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B	Ab			
		c	Amount disallowable under section 40(a)(ib) on account of non-compliance with the provisions of	Ac			
		d	Chapter VIII of the Finance Act, 2016 Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of	Ad			
		e	Chapter XVII-B Amount of tax or rate levied or assessed on the basis of profits [40(a)(ii)]	Ae			
		f	Amount paid as wealth tax [40(a)(iia)]	Af			
		g	Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib)	Ag			
		h	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member inadmissible under section $[40(b)/40(ba)]$	Ah			
		i	Any other disallowance	Ai			
		j	Total amount disallowable under section 40(total of A		/	Aj	
	B.		amount disallowed under section 40 in any preceding	previo	us year but allowable	8B	
9	A		ing the previous year s debited to the profit and loss account, to the extent di	allow	ble under section 40.4		
9			s debited to the profit and loss account, to the extent dis ounts paid to persons specified in section 40A(2)(b)	sallowa 9a	ible under section 40A		
	a		ount paid otherwise than by account payee cheque or	<i>7a</i>			
			ount page bank draft or use of electronic clearing				
	b		tem through a bank account or through such	9b			
	~	elec	tronic mode as may be prescribed, disallowable under ion 40A(3)				
	с		vision for payment of gratuity [40A(7)]	9c			
	_	•	sum paid by the assessee as an employer for setting				
	d		or as contribution to any fund, trust, company, AOP,	9d			
			BOI or society or any other institution [40A(9)]	9e			
			al amount disallowable under section 40A (Total of 9a t			9f	1
-			ount disallowed under section 43B in any preceding pre		year but allowable during	71	
10	•		ious year	, ious	fear bat anomable daring		
	a		y sum in the nature of tax, duty, cess or fee under any	10a			
	b	fun	v sum payable by way of contribution to any provident d or superannuation fund or gratuity fund or any	10b			
	<u> </u>		er fund for the welfare of employees y sum payable to an employee as bonus or commission	10			
	c	for	services rendered	10c			
	Ι,		y sum payable as interest on any loan or borrowing	10.1			
1	d		n any public financial institution or a State financial poration or a State Industrial investment corporation	10d			
1	<u> </u>		y sum payable as interest on any loan or borrowing				
	da	froi may	n such class of non-banking financial companies as y be notified by the Central Government, in	10da			
		agr Any	ordance with the terms and conditions of the eement governing such loan or borrowing v sum payable as interest on any loan or borrowing				
•	e	tha	n any scheduled bank or a co-operative bank other n a primary agricultural credit society or a primary operative agricultural and rural development bank	10e			
			y sum payable towards leave encashment	10f			
	f		sum payable to the Indian Railways for the use of	10g			
	f g	rail	way assets				
	g	rail Any the and	v sum payable to a micro or small enterprise beyond time limit specified in section 15 of the Micro, Small Medium Enterprises Development Act, 2006	10h			
	g h i	rail Any the and Tot	y sum payable to a micro or small enterprise beyond time limit specified in section 15 of the Micro, Small	10h)		10i	

-				-	
	a Any sum in the nature of tax, duty, cess or fee under any	11a			
	law			-	
	b Any sum payable by way of contribution to any provident	111			
	fund or superannuation fund or gratuity fund or any	11b			
-	other fund for the welfare of employees			-	
	c Any sum payable to an employee as bonus or commission for services rendered	11c			
	d Any sum payable as interest on any loan or borrowing				
	from any public financial institution or a State financial	11d			
	corporation or a State Industrial investment corporation				
	da any sum payable as interest on any loan or borrowing				
	from such class of non-banking financial companies as				
	may be notified by the Central Government, in	11da			
	accordance with the terms and conditions of the				
	agreement governing such loan or borrowing			_	
	e Any sum payable as interest on any loan or borrowing				
	from any scheduled bank or a co-operative bank other	11e			
	than a primary agricultural credit society or a primary				
-	co-operative agricultural and rural development bank	110		-	
	f Any sum payable towards leave encashment	11f		-	
	g Any sum payable to the Indian Railways for the use of railway assets	11g			
	Any sum payable to a micro or small enterprise beyond				
	h the time limit specified in section 15 of the Micro, Small	11h			
	and Medium Enterprises Development Act, 2006				
	i Total amount disallowable under Section 43B (total of 11a t	to 11h)	11i	
12	Amount of credit outstanding in the accounts in respect of			_	
	a Union Excise Duty	12a		_	
	b Service tax	12b		_	
	c VAT/sales tax	12c		_	
	d Central Goods & Service Tax (CGST)	12d		_	
	e State Goods & Services Tax (SGST)	12e		_	
	f Integrated Goods & Services Tax (IGST)	12f		_	
	g Union Territory Goods & Services Tax (UTGST)	12g		_	
-	h Any other tax	12h			
	i Total amount outstanding (total of 12a to 12h)			12i	
	Amounts deemed to be profits and gains under section 33AB or	33AB	A or 33AC	13	
	Any amount of profit chargeable to tax under section 41			14 15	
	Amount of income or expenditure of prior period credited or debited to the profit and loss				
	Amount of expenditure disallowed u/s 14A			16	
	Whether assessee is exercising option under subsection 2A of section 92CE (<i>Tick</i>) 🗹 🗖 Y				
	\square No			17	
	[If yes, please fill schedule TPSA]				

Part A –	QD	Quantitative details (mandatory, if liable for audit under section 44AB)						
(a)	In the	case of a trading concern						
(a)	1	Opening stock	1					
	2	Purchase during the previous year	2					
INI	3	Sales during the previous year	3					
QUANTITATIVE	4	Closing stock	4					
IN	5	Shortage/ excess, if any	5					
VU (b)	In the	case of a manufacturing concern						
Ŭ	6	Raw materials						
		a Opening stock	6a					
		b Purchases during the previous year	6b					
		c Consumption during the previous year	6c					
		d Sales during the previous year	6d					
		e Closing stock	6e					
		f Vield finished products	6f					
		g Percentage of yield	6g					
		h Shortage/ excess, if any	6h					
	7	Finished products/ By-products						
		a opening stock	7a					

	b	purchase during the previous year	7b	
	c	quantity manufactured during the previous year	7c	
	d	sales during the previous year	7d	
	e	closing stock	7e	
	f	shortage/ excess, if any	7f	

1 Opening balance i Cash in hand 1i ii Bank 1ii iii Total opening balance 1iii 2 Receipts 1ii i Interest 2i ii Dividend 2ii	
ii Bank 1ii iii Total opening balance 1iii 2 Receipts i Interest 2i iii Dirition	
iii Total opening balance 1iii 2 Receipts i i Interest 2i	
2 Receipts i Interest 2i i Divid A	
i Interest 2i	
B ii Dividend 2ii	
Example 1 iiii Sale of assets (pls. specify nature and amount)	
g d Total (iiia + iiib + iiic) 2iiid	
iv Realisation of dues/debtors 2iv	
v Others (pls. specify whether revenue/capital, nature and amount)	
c Total of other receipts (va + vb) 2vc	
Evi Total receipts (2i + 2ii + 2iiid+ 2iv + 2vc)2vi	
Image: Dividend display="block">1 Image: Dividend display="block">1 Image: Dividend display="block">1 Image: Dividend display="block" Image: Dividend display="block">1 Image: Dividend display="block">1 Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display="block">1 Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display="block" Image: Dividend display: Dividend display="block" Image: Dividend di	
a 4 Payments	
i Repayment of secured loan 4i	
E ii Repayment of unsecured loan 4ii	
iii Repayment to creditors 4iii	
v iv Commission 4iv	
v Others (pls. specify)	
b 4vb	
\vee c Total of other payments (4va + 4vb) 4vc	
vi Total payments (4i + 4ii + 4ii + 4iv + 4vc) 4vi	
5 Closing balance	
i Cash in hand 5i	
ii Bank 5ii	
iii Total of closing balance (5i + 5ii) 5iii	
6 Total of closing balance and payments (4vi + 5iii) 6	

Sch	edul	e HP	Details of Incom property)	e from House Prop	erty (Please	e refei	r instr	uctio	ns) (D	rop a	lowi	n to be pro	ovided	indice	ating c	owner	ship	of	
		Addres	s of property 1		Towr	n/ City	7						State	Cou	ntry	PIN	Code	/ Zip	o Co	de
	1																			
		Is the p	oroperty co-owned?	🗆 Yes 🛛 🗆 No) (if '	"YES	"													
		please	enter following detail	(s)																
		Assesse	e's percentage of sha	re in the property	%															
			PA	AN/Aa	1			p-owr	ıer (s)	Р	ercent	age S	hare i	in Pro	opert	y			
		Ι																		
N .		II																		
L		-	the applicable	Name(s) of			aar N	lo. of	Tena	nt(s)	(Plea	ase	PAN/TA				f Ten	ant(s	s) (if	
PROPERTY		option]		Tenant(s) (if let	see N	ote)							TDS cree	lit is c	laime	d)				
DP		\Box Let		out)			1	<u> </u>			1 1					-				
R			med let out	I	-															Ì
			<u> </u>			_								-						
HOUSE		a	Gross rent received				1.0	1						1a						
Ō			The amount of rent v		alized		1b													
Ξ			Tax paid to local aut	horities			1c													
			Total (1b + 1c)				1d													
			Annual value (1a – 1											1e						
			Annual value of the j	property owned (ov	vn per	rcenta			1e)					1f						
		9	30% of 1f				1g													
			Interest payable on b	oorrowed capital			1h								-					
		i	Total (1g + 1h)											1i						
		j	Arrears/Unrealised r	ent received during	g the y	year le	ess 30	%						1j						
		k	Income from house p	property 1 (1f – 1i+	1j)									1k						

	(fill up details separately for each property		
	Pass through income/loss if any *	2	
	Income under the head "Income from house property" (1k + 2) (if negative take the figure to 2i of schedule CYLA)	3	
NO	Furnishing of PAN/Aadhaar No. of tenant is mandatory, if tax is deducted under section 194-IB. Furnishing of TAN of tenant is mandatory, if tax is deducted under section 194-I.		

Schedule	e BP		Computation of income from business				
Z	Α	From	business or profession other than speculative bus				
PROFESSION		1	Profit before tax as per profit and loss account (i		62(b) of Part A-P&L) /	1
ES			(item 53 of Part A-P&L – Ind AS) (as applicable)				
OF		2a	Net profit or loss from speculative business inclu ve sign in case of loss)	ded in 1 (enter –	2a		
PR			Net profit or Loss from Specified Business u/s 35	AD included in 1			-
		2b	(enter -ve sign in case of loss)	AD menudeu m 1	2b		
OR			a	House property	3a		
SS			b	Capital gains	3b		-
E			<u> </u>	Other sources	3c		
IS				Dividend			
INCOME FROM BUSINESS			ci	income	3ci		
M			Income/ receipts credited to profit and loss	other than			-
RO			account considered under other heads of cii	Dividend	3cii		
E		3	income or chargeable u/s 115BBF or	income	Sch		
ΗW			chargeable u/s 115BBG or chargeable u/s				
0			115BBH d	u/s 115BBF	3d		
ž			e	u/s 115BBG	3e		
_				u/s 115BBH (net			
			f	of Cost of	3f	(Item No. A of	
				Acquisition, if	_	Schedule VDA)	
				any)			
			Profit or loss included in 1, which is referr 44B/44BB/44BBA/44BBB/44AE/44D/44DA//Cha				
		4a	Schedule of Income-tax Act (other than 115B)		4a		
			provided)	(Dropuown to be			
			Profit and gains from life insurance business refe	erred to in			
		4b	section 115B		4b		
			Profit from activities covered under rule 7, 7A, 7	B(1), 7B(1A) and	4		
		4c	8 (Dropdown to be provided)		4c		
		5	Income credited to Profit and Loss account (incl	uded in 1) which is	s exer	npt	
			a Share of income from firm(s) 5a				
			b Share of income from AOP/ BOI 5b				
			c Any other exempt income (specify				
			nature and amount)				
			i ci				
			ii cii				
			iii Total (ci + cii) 5ciii				
		(d Total exempt income $(5a + 5b + 5ciii)$	5 I)	5d		
		6	Balance $(1-2a-2b-3a-3b-3c-3d-3e-3f-4)$				6
			а	House	7a		
			b	property Capital gains	7b		
			Expenses debited to profit and loss c	Other sources	70 7c		
		_	account considered under other heads of d	u/s 115BBF	7d		
		7	income/related to income chargeable u/s e	u/s 115BBG	7e		
			115BBF or u/s 115BBG or u/s 115BBH	u/s 115BBH			
				(other than	76		
			f	Cost of	7f		
				Acquisition)			
		8a	Expenses debited to profit and loss account which	ch relate to	8a		
		Ua	exempt income		Ua		
		8b	Expenses debited to profit and loss account which		8b		
			exempt income and disallowed u/s 14A (16 of Par	rt A-OI)			
		9	Total $(7a + 7b + 7c + 7d + 7e + 7f + 8a + 8b)$		9		10
		10	Adjusted profit or loss (6+9)				10
		11	Depreciation and amortization debited to profit a	and loss account			11
		12	Depreciation allowable under Income-tax Act	*)	1		
			i Depreciation allowable under section 32(1)(ii) and 32(1)(iia)	12i		
			(<i>item 6 of Schedule-DEP</i>) ii Depreciation allowable under section 32(1)(i	3)			-
			ii Depreciation allowable under section 32(1)((Make your own computation refer Appendix-H		12ii		
			iii Total (12i + 12ii)	A Of II KULES	I		12iii
		1					_ ~ ~ ~ ~ ~ _

	13	Profit or loss after adjustment for depreciation (10 +11 – 12iii)	13
		Amounts dehited to the profit and loss account to the extent	10
	14	disallowable under section 36 (6s of Part A-OI)	
	15	Amounts dehited to the profit and loss account to the extent	
	15	disallowable under section 37 (7k of Part A-OI)	
	17	Amounts debited to the profit and loss account, to the extent	
	16	disallowable under section 40 (8Aj of Part A-OI)	
	17	Amounts debited to the profit and loss account, to the extent 17	
	17	disallowable under section 40A (9f of Part A-OI)	
	18	Any amount debited to profit and loss account of the previous 18	
	10	year but disallowable under section 43B (111 of Part A-OI)	
		Interest disallowable under section 23 of the Micro, Small and	
	19	Medium Enterprises Development Act, 2006 19	
		Deemed income under section 41	
	20	Deemed income under section 41 20	
		Deemed income under section 32AC/ 32AD/ 33AB/	
	21	33ABA/35ABA/ 35ABB/ 35AC/ 40A(3A)/ 33AC/ 72A/ 80HHD/ 21	
	21	80-IA	
	22	Deemed income under section 43CA 22	
	23	Any other item of addition under section 28 to 44DB 23	
		Any other income not included in profit and loss account/any	
	24	other expense not allowable (including income from salary, 24	
	24	commission, bonus and interest from firms in which company is a	
		partner)	
		Increase in profit or decrease in loss on account of ICDS	
	25	adjustments and deviation in method of valuation of stock 25	
	26	(Column 3a + 4d of Part A- OI)	26
	<u>26</u> 27	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 + 23+24+25) Deduction allowable under section 32(1)(iii) 27	26
	27	Amount allowable as deduction under section 32AC 28	
-	20	Amount of deduction under section 32 or 35 CCD in	
		excess of the amount debited to profit and loss account (item x(4))	
	29	of Schedule ESR) (if amount deductible under section 35 or 35CCC 29	
		or 35CCD is lower than amount debited to P&L account, it will go to	
		<i>item 24)</i>	
		Any amount disallowed under section 40 in any preceding	
	30	previous year but allowable during the previous year(8B of Part 30	
	21	Any amount disallowed under section 43B in any preceding	
	31	previous year but allowable during the previous year (10i of Part 31 A-OI)	
		Any other amount allowable as deduction 32	
	32		
		Decrease in profit or increase in loss on account of ICDS	
	33	adjustments and deviation in method of valuation of stock 33	
		(Column 3b + 4e of Part A- OI)	
_	34	Total (27+28+29+30+31+32+33)	34
	35	Income (13+26-34)	35
	36	Profits and gains of business or profession deemed to be under -	
		i Section 44AE (61(ii) of schedule P&L) 36i ii Section 44B 36ii	
		ii Section 44B 36ii iii Section 44BB 36iii	
		iv Section 44BBA 36iv	
		v Section 44BBA 500v	
		vi Section 44D 36vi	
		vii Section 44DA 36vii (item 4 of Form 3CE)	
		(total of col. 7 of item 10 of	
		viii Chapter-XII-G (tonnage) 36viii (total of col. 7 of them 10 of Form 66)	
		ix First Schedule of Income-tax Act (other 36ix	
		than 115B)	
		x Total (36i to 36ix)	36x
	37	Net profit or loss from business or profession other than speculative and specified business $Q(r) = Q(r)$	37
		(36+36x) Not Durfit on loss from husiness on profession other than grouplative husiness and specified	
		Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 8, if applicable (<i>If rule 7A, 7B or 8 is not applicable</i> ,	
	38	enter same figure as in 37) (If loss take the figure to 2i of item F) (38a+38b+38c+38d+38e	A38
		+38f	
+		a Income chargeable under Rule 7 38a	
		b Deemed income chargeable under Rule 7A 38b	
		c Deemed income chargeable under Rule 7R(1) 38c	
		d Deemed income chargeable under Rule 7B(1A) 38d	
		e Deemed income chargeable under Rule 8 38e	
		- Defined income chargeable under Kult o Jot	

	-		C T		200				
				than Rule 7A, 7B & 8 (Item No. 37)	38f	$\mathbf{D}(1,\mathbf{A})$			
		39		eemed to be from agriculture, after apply ne purpose of aggregation of income			39		
		•••	(38a+38b+38c+38d+3		us per rinunce ric	. [
	В			m speculative business m speculative business as per profit or los					
			40						
		41	41						
		42		lance with section 28 to 44DB			42		
		43	CFL)	tive business) (40+41-42) (if loss, take the	te figure to 6xvii of schei	dule	B43		
	С			m specified business under section 35AD					
		44		m specified business as per profit or loss	account		44		
		45		nce with section 28 to 44DB			45		
		46		lance with section 28 to 44DB (other than which deduction u/s 35AD is claimed)	deduction under section	,- (i)	46		
		47	47						
		48	48						
		49	C49						
		50	Relevant clause of su be selected from drop	C50					
	D		e chargeable under B43+C49)	r the head 'Profits and gains from	m business or prof	ession'			
E	Intra	a head se	et off of business loss o	f current year					
	SI.	Type of]	Business income	Income of current year (Fill this column only if figure is zero or positive)	¹ Business loss set off Business set off		ess income remaining after		
				(1)	(2)		(3)	= (1) - (2)	
	1	only if fi	e set off (Fill this row gure is negative)		(A38)				
	ii	Income f	from speculative	(B43)					
	iii	Income f	rom specified	(C49)					
			from Life Insurance u/s. 115B	(4b)					
	v	Total los	s set off (ii + iii)						
	vi	Loss ren	naining after set off (i	- v)					

Scl	hedu	le DPM Depreciation on Plant and under any other section)	Machinery (Other than assets on	which full capital expend	liture is allowable	e as deduction
Υ	1	Block of assets		Plant and machinery		
AND MACHINERY	2	Rate (%)	15	30	40	45
Ī			(i)	(ii)	(iii)	(iv)
H	3	Written down value on the first day of				
\mathbf{O}		previous year				
M	4	Additions for a period of 180 days or				
		more in the previous year				
Z	5	Consideration or other realization				
		during the previous year out of 3 or 4				
DEPRECIATION ON PLANT	6	Amount on which depreciation at full				
		rate to be allowed (3 + 4 -5) (enter 0, if				
Ы		result is negative)				
Z	7	Additions for a period of less than 180				
0		days in the previous year				
Z	8	Consideration or other realizations				
Ĕ		during the year out of 7				
Ā	9	Amount on which depreciation at half				
5		rate to be allowed $(7 - 8)$ (enter 0, if				
Æ		result is negative)				
PI		Depreciation on 6 at full rate				
DE	11	Depreciation on 9 at half rate				
		Additional depreciation, if any, on 4				
		Additional depreciation, if any, on 7				
	14					
		immediately preceding year on asset				
		put to use for less than 180 days				
		Total depreciation (10+11+12+13+14)				
	16	Depreciation disallowed under section				
		38(2) of the I.T. Act (out of column 15)				
	17	Net aggregate depreciation (15-16)				

18	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 17)		
19	Expenditure incurred in connection with transfer of asset/ assets		
20	Capital gains/ loss under section 50 (5 + 8 -3 - 4 -7 -19) (enter negative only, if block ceases to exist)		
21	Written down value on the last day of previous year* (6+ 9 -15) (enter 0, if result is negative)		

		e DOA Depreciation on other assets							
OTHER ASSETS	1	Block of assets	Land	Building	(not includ	ling land)	Furniture and fittings	Intangible assets	Ships
SSI	2	Rate (%)	Nil	5	10	40	10	25	20
V	-	Kate (70)	(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
ER	3	Written down value on the first day of	(-)	()	()	()	(1)	()	()
ΗI		previous year							
0	4	Additions for a period of 180 days or							
6		more in the previous year							
DEPRECIATION ON	5	Consideration or other realization							
E		during the previous year out of 3 or 4							
LV	6	Amount on which depreciation at full							
D		rate to be allowed $(3 + 4 - 5)$ (enter 0, if							
RF		result is negative)							
ΕĐ	7	Additions for a period of less than 180							
D		days in the previous year		-					
	8	Consideration or other realizations							
	9	during the year out of 7		-					
	9	Amount on which depreciation at half							
		rate to be allowed (7-8) (enter 0, if result is negative)							
	10	Depreciation on 6 at full rate		-					
		Depreciation on 9 at half rate				-			
		Total depreciation (10+11)		-					
		Depreciation disallowed under section							
	15	38(2) of the I.T. Act (<i>out of column 12</i>)							
	14	Net aggregate depreciation (12-13)							
		Proportionate aggregate depreciation							
	15	allowable in the event of succession,							
		amalgamation, demerger etc. (out of							
		column 14)							
	16	Expenditure incurred in connection							
		with transfer of asset/ assets							
	17	Capital gains/ loss under section 50*							
		(5 + 8 -3-4 -7 -16) (enter negative only if							
		block ceases to exist)							
	18	Written down value on the last day of				1			
		previous year* (6+ 9 -12) (enter 0 if							
		result is negative)							

Sched	lule	e DE	P Summary of depreciation on assets (Other th under any other section)	an on assets on which	full capital expenditure is allowable as deduction
7 0	1	Plan	it and machinery		
ION ON ASSETS		a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 17i or 18i as applicable)	1a	
DEPRECIATION ASS		b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 17ii or 18ii as applicable)	1b	
RECI		c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 17iii or 18iii as applicable)	10	
		d	Block entitled for depreciation @ 45 per cent (Schedule DPM - 17iv or 18iv as applicable)	1d	
OF		e	Total depreciation on plant and machinery (1a + 1	b + 1c+1d)	1e
	2	Buil	ding (not including land)		
SUMMARY		a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14ii or 15ii as applicable)	2a	
SUM		b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14iii or 15iii as applicable)	2b	
		c	Block entitled for depreciation @ 40 per cent (Schedule DOA- 14iv or 15iv as applicable)	2c	
		d	Total depreciation on building (2a+2b+2c)		2d

3 Furniture and fittings(Schedule DOA- 14v or 15v as applicable)	3	
4 Intangible assets (Schedule DOA- 14vi or 15vi as applicable)	4	
5 Ships (Schedule DOA- 14vii or 15vii as applicable)	5	
6 Total depreciation (1e+2d+3+4+5)	6	

edul	e DCG Deemed Capital Gains on s	sale of depreciable assets	
1	Plant and machinery		
	a Block entitled for depreciation @ 15 per cent (Schedule DPM - 20i)	1a	
	b Block entitled for depreciation @ 30 per cent (Schedule DPM – 20ii)	1b	
	c Block entitled for depreciation @ 40 per cent (Schedule DPM - 20iii)	1c	
	d Block entitled for depreciation @ 45 per cent (Schedule DPM - 20iii)	1d	
	e Total (1a +1b + 1c+1e)	· · ·	1e
2	Building (not including land)		
	a Block entitled for depreciation @ 5 per cent (Schedule DOA- 17ii)	2a	
	b Block entitled for depreciation @ 10 per cent (Schedule DOA- 17iii)	2b	
	c Block entitled for depreciation @ 40 per cent (Schedule DOA- 17iv)	2c	
	d Total $(2a+2b+2c)$		2d
3	Furniture and fittings (Schedule DOA- 17v)	· ·	3
4	Intangible assets (Schedule DOA- 17vi)		4
5	Ships (Schedule DOA- 17vii)		5
6	Total (1e+2d+3+4+5)	6	

Sl No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of th amount debited to profit and loss account (4) = (3) - (2)
i	35(1)(i)			(4) - (3) - (2)
ii	35(1)(ii)			
iii	35(1)(iia)			
iv	35(1)(iii)			
v	35(1)(iv)			
vi	35(2AA)			
vii	35(2AB)			
viii	35CCC			
ix	35CCD			
x	Total			

Sched	lule CG			Cap	oital Ga	ins					
ins	Α	Short-term Capital G	ains (SI	ГCG)	(Sub-ite	ems 4 & 5 are not a	pplicable for residen	ts)			
Capital Gains	S	1	1 From sale of land or building or both (fill up details separatel property)(in case of co-ownership, enter your share of capital								
Cal	Capital Gains		Date pure	e of chase	/	DD/MM/YYYY	Date of sale/transfer	DD/N	1М/ҮҮҮҮ		
	ıpit		a	i	Full va	alue of consideratio	n	ai			
				ii	Value	of property as per	stamp valuation	aii			
	Short-term			iii	section	n 50C for the purp	ion adopted as per ose of Capital Gains ceed 1.10 times (ai)	aiii			
	Sh		b	Ded	uctions	under section 48					
				i	Cost o	f acquisition witho	ut indexation	bi			
				ii	Cost o	f Improvement wit	hout indexation	bii			

	मारा	1 1/1	राणगग.जरा	141.3						1.						
		iii	Expenditu	re wholly and e	velusivel	v in	bi									
		iv	Total (bi +	-	ACTUSTICI	y m	bi	-								
	с		ance (aiii – b	,			1	-								
	d			r section 54G/54	4GA (Spe	cifv detail.		_								
	e			ital Gains on In					h		A1e					
	C		-	er of immovabl					,							
	F		owing details		e proper	ty, picas	c rui ili	.511	inc							
					Percent		Ac	ldre	Pi							
		S.	Name of	PAN/Aadhaar	age	Amoun	t	of	n	Stat						
		No.	buyer(s)	No. of buyer(s)	share		- ·	oper y,	co de	e						
								, ,	uc							
	NOT	E 🕨	Furnishing	of PAN/Aadhaar	No. is m	andatory,	if the	tax	is deo	luced						
			under sectio	n 194-IA or is qu	oted by b	uyer in th	e docui	nen	ts.							
				more than one	buyer,	please in	dicate	the	resp	ective						
2			np sale	-			2-1									
	A	i 		t value as per R			2a									
		ii 		t value as per R			2a									
	n			consideration			2a									
	B			under taking o			2b				A2c					
	C Short term capital gains from slump sale (2aiii-2b)															
3		From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or														
				(orr is p				111	A OI						
	a	Full value of consideration 3a Deductions under section 48 3a														
	b	i Cost of acquisition without indexation bi														
		ii Cost of Improvement without indexation bii iii Expenditure wholly and exclusively in biii														
		iv	Total (i + ii	,			bi	-								
	c		ance (3a – bi		A(7) and	04(0) 4	30	2								
				allowed u/s 9												
	d		example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus ^{3d}													
			units are received, then loss arising out of sale of													
	e	Sho	rt-term capi	tal gain on equi	ty share	or equity	v orien	ted	MF		A3e					
	For		-	F, not being	-					s or						
4				in company (to												
	a	STO	C <mark>G on</mark> transa	ctions on which	1 securiti	es transa	ction	tax	(STT	') is	A4a					
	b	STO	C <mark>G on transa</mark>	ctions on which	1 securiti	es transa	nction	tax	(STT	T) is	A4b					
5				S- from sale of		s (other t	han th	ose	at A	3						
-		/ /		r section 115AI		£										
	a	i		rities sold include shares, enter the			ny oth	er								
			a Full val	ue of consideration	on receive		ble ia	ı								
			_	ct of unquoted sh												
				rket value of und			it)								
				ned in the prescr			<u> </u>									
				ue of considerations and the shares adopted at the second se	1		A ic									
		ii	e .a	f consideration in	10. 0	• • •		;								
				nquoted shares	respect 0	i securitie	a al	1								
		iii	Total (ic + ii)			ai	ii								
	b		luctions unde													
		i	-	uisition withou			b	i								
		ii		provement with			bi									
	1	:::	Evnond:	no wholly and a	volucival	. in	h:									

iii Expenditure wholly and exclusively in

Loss to be disallowed u/s 94(7) or 94(8)- for example if security bought/acquired within 3

months prior to record date and dividend/income/bonus units are received, then

iv Total (i + ii + iii)

Balance (5aiii – biv)

c

d

biii

biv

5c

5d

	e	Short-te	rm capital gair	on securit	ies (other t	than tho	se at	A3 a	bove)	A5e
6	-		sets other than						,	
	Α	; In	case assets sold	include sha	res of a co	mpany o		_		
		tha a	n quoted shares, Full value of co				•			
			in respect of un	quoted shar	es		ia			
		b	Fair market va determined in t				ib			
		с	Full value of co unquoted share				ic			
		ii Ful	l value of conside	- e a ² + 1 a	<u>i a i i</u>	e	aii			
			al (ic + ii)		speer of usse		aiii			
	В		ons under secti	on 48			am			
			st of acquisitio		ndexation		bi			
			st of Improven			on	bii			
		iii Ex	penditure who	ly and excl	usively in		biii			
			tal (i + ii + iii)				biv			
	С		(6aiii – biv) 6 aanat (aaaaai	/:4) 1	to he disal	llassad	6c			
	-		of asset (securit 7) or 94(8)-							
	D		cquired within		•		6d			
			nd dividend/				(
	Е		short term ca of schedule- D		s on depre	eciable	6e			
	F		on under sectio		A		6f			
	G	STCG o	on assets other	than at A1	or A2 or A	A3 or A4	or A	\5 abo	ove	A6g
7			ed to be short t	-	-					
а			amount of u							
			evious years s s Scheme withi				in t	ne C	apitai	
	SI.	Previous	Section under		et acquired/		ted		nount	
		year in which	which deduction						t used t new	
		asset	claimed in that						set or	
		transfer red	year	Previous y in which a		ount utili t of Capi				
				acquired/c		ins accou				
				ructed	l					
	-									
	i	2020-21	54G/54GA							
	i	2020-21 2021-22	54G/54GA 54G/54GA							
	ii	2021-22	54G/54GA							
	ii iii	2021-22 2022-23	54G/54GA 54G/54GA	m aanital ~						
b	ii iii Amou	2021-22 2022-23 int deemee	54G/54GA 54G/54GA d to be short ter			+ Xii+ X	(iii +	b)		Δ7
b	ii iii Amou Amou	2021-22 2022-23 Int deemee	54G/54GA 54G/54GA d to be short ter d to be short t	erm capital	l gains (Xi-			<i>,</i>		A7
	ii iii Amou Amou Pass 7	2021-22 2022-23 nt deemee int deemee Through	54G/54GA 54G/54GA d to be short ter d to be short t Income/Loss in <i>le PTI) (A8a</i> +	erm capital the nature A8b + A8c)	l gains (Xi- e of Short T			<i>,</i>		A7 A8
	ii iii Amou Amou Pass 7	2021-22 2022-23 int deemee int deemee Through <i>ip schedu</i> Pass Thi	54G/54GA 54G/54GA d to be short ter d to be short t Income/Loss in <i>le PTI) (A8a</i> + rough Income/I	erm capital the nature <u>A8b + A8c)</u> Loss in the	gains (Xi- e of Short T nature of	Ferm C:		<i>,</i>		
	ii iii Amou Pass 7 <i>(Fill 1</i> a	2021-22 2022-23 int deemee Through <i>p schedu</i> Pass Thi Short Te	54G/54GA 54G/54GA d to be short ter d to be short t Income/Loss in <i>le PTI) (A8a</i> +	erm capital the nature <u>A8b + A8c)</u> Loss in the in, chargea	gains (Xi- e of Short 7 nature of able @ 15%	Ferm Ca	apita .8a	<i>,</i>		
	ii iii Amou Amou Pass 7 <i>(Fill 1</i>	2021-22 2022-23 int deemee Through <i>p schedu</i> Pass Thi Short Te Pass Thi Short Te	54G/54GA 54G/54GA d to be short ter ed to be short t Income/Loss in <i>le PTI) (A8a</i> + cough Income/I erm Capital Ga cough Income/I erm Capital Ga	erm capital the nature <i>A8b + A8c)</i> Loss in the in, charges Loss in the in, charges	a gains (Xi- e of Short 7 nature of able @ 15% nature of able @ 30%	Ferm Ca /o A /o A	apita	<i>,</i>	n,	
	ii iii Amou Pass 7 <i>(Fill 1</i> a	2021-22 2022-23 int deemee Through <i>ys schedu</i> Pass Thi Short Te Pass Thi Short Te Pass Thi	54G/54GA 54G/54GA d to be short ter ed to be short t Income/Loss in <i>le PTI) (A8a</i> + rough Income/l rough Income/l erm Capital Ga rough Income/l	erm capital the nature <u>A8b + A8c</u>) Loss in the <u>in, charges</u> Loss in the <u>in, charges</u> Loss in the	a gains (Xi- c of Short 7 nature of able @ 15% nature of able @ 30% nature of	A 1/0 1/0	apita .8a	<i>,</i>		
8	ii iii Amou Amou Pass 7 <i>(Fill u</i> a b c	2021-22 2022-23 int deemed Through <i>p schedu</i> Pass Thi Short Te Pass Thi Short Te Pass Thi Short Te	54G/54GA 54G/54GA d to be short ter ed to be short t Income/Loss in <i>le PTI) (A8a</i> + rough Income/J rm Capital Ga rough Income/J rm Capital Ga	erm capital the nature A8b + A8c) Loss in the in, charges Loss in the in, charges Loss in the in, charges	l gains (Xi- e of Short T nature of able @ 15% nature of able @ 30% nature of able at	Ferm C: % A % A A A	apita .8a .8b .8c	l Gain		
	ii iii Amou Amou Pass 7 <i>(Fill u</i> a b c c	2021-22 2022-23 int deemed Through <i>ip schedu</i> Pass Thi Short Te Pass Thi Short Te Pass Thi Short Te nt of STC	54G/54GA 54G/54GA d to be short ter ed to be short t Income/Loss in <i>le PTI) (A8a</i> + rough Income/l rough Income/l erm Capital Ga rough Income/l	erm capital the nature A8b + A8c) Loss in the in, charges Loss in the in, charges Loss in the in, charges A1 - A8 b	l gains (Xi- e of Short T nature of able @ 15% nature of able @ 30% nature of able at ut claimed a as per D'	Ferm C: <u>/6</u> A <u>/6</u> A A as not c	apita .8a .8b .8c	l Gain		
8	ii iii Amou Amou Pass 7 <i>(Fill u</i> a b c c	2021-22 2022-23 int deemed Through <i>ip schedu</i> Pass Thi Short Te Pass Thi Short Te Pass Thi Short Te nt of STC	54G/54GA 54G/54GA d to be short ter d to be short t Income/Loss in <i>le PTI) (A8a</i> + rough Income/I erm Capital Ga rough Income/I erm Capital Ga cough Income/I erm Capital Ga	erm capital the nature A8b + A8c) Loss in the in, charges Loss in the in, charges Loss in the in, charges A1 - A8 b	gains (Xi- c of Short T nature of able @ 15% nature of able @ 30% nature of able at ut claimed a as per D' Rate as	Ferm C: <u>/6</u> A <u>/6</u> A A as not c	apita .8a .8b .8c	l Gain		
8	ii iii Amou Amou Pass 7 <i>(Fill 1</i> a b c Amou tax or	2021-22 2022-23 int deemee Through <i>p schedu</i> Pass Thi Short Te Pass Thi Short Te Pass Thi Short Te nt of STC chargea	54G/54GA 54G/54GA d to be short ter ed to be short t Income/Loss in <i>le PTI) (A8a</i> + rough Income/J rm Capital Ga rough Income/J erm Capital Ga cough Income/J erm Capital Ga	erm capital the nature <u>A8b + A8c</u> Loss in the <u>in, charges</u> Loss in the <u>in, charges</u> Loss in the <u>in, charges</u> A1 – A8 be ates in Indi	a gains (Xi- e of Short T nature of able @ 15% nature of able @ 30% nature of able at ut claimed a as per D' Rate as per W Treaty	Ferm C: /o A /o A /o A as not c TAA /het her Sec	apita 8a 8b 8c charg	geable	e to Applic able	
8	ii iii Amou Amou Pass 7 <i>(Fill u</i> a b c c	2021-22 2022-23 int deemed Through <i>ip schedu</i> Pass Thi Short Te Pass Thi Short Te Pass Thi Short Te nt of STC	54G/54GA 54G/54GA d to be short ter ed to be short t Income/Loss in <i>le PTI) (A8a</i> + rough Income/I erm Capital Ga rough Income/I erm Capital Ga rough Income/I erm Capital Ga cough Income/I erm Capital Ga cough Income/I erm Capital Ga rough Income/I erm Capital Ga cough Incom	erm capital the nature A8b + A8c) Loss in the in, charges Loss in the in, charges Loss in the in, charges A1 - A8 b	l gains (Xi- e of Short T nature of able @ 15% nature of able @ 30% nature of able at ut claimed a as per D' Rate as per W Treaty H <i>(enter</i> T <i>NIL, if</i> of	Ferm C: A A A A A A A A A A A A A	apita .8a .8b .8c charg	geable	e to Applic able rate <i>[lower</i>	
8	ii iii Amou Amou Pass 7 <i>(Fill u</i> a b c Amou tax or SI.	2021-22 2022-23 int deemee int deemee Through <i>p schedu</i> Pass Thi Short Te Pass Thi Short Te nt of STC chargea	54G/54GA 54G/54GA d to be short ter ed to be short ter ed to be short t Income/Loss in <i>le PTI) (A8a</i> + rough Income/I erm Capital Ga rough Income/I erm Capital Ga rough Income/I erm Capital Ga cough Income/I erm Capital Ga rough Income/I erm Cap	erm capital the nature <u>A8b + A8c</u>) Loss in the in, charges Loss in the in, charges Loss in the in, charges A1 - A8 bi ates in Indi	gains (Xi- c of Short T nature of able @ 15% nature of able @ 30% nature of able at ut claimed a as per D' Rate as per W Treaty H (enter T NIL, if not m	Ferm C: /o A /o	apita 8a 8b 8c charg	geable	e to Applic able rate	
8	ii iii Amou Amou Pass 7 <i>(Fill u</i> a b c Amou tax or SI.	2021-22 2022-23 int deemee int deemee Through <i>p schedu</i> Pass Thi Short Te Pass Thi Short Te nt of STC chargea	54G/54GA 54G/54GA d to be short ter ed to be short ter ed to be short t Income/Loss in <i>le PTI) (A8a</i> + rough Income/I erm Capital Ga rough Income/I erm Capital Ga rough Income/I erm Capital Ga cough I erm Capital Capital Ga cough I erm Capital Ga cough I erm	erm capital the nature <u>A8b + A8c</u>) Loss in the in, charges Loss in the in, charges Loss in the in, charges A1 - A8 bi ates in Indi	l gains (Xi- c of Short T nature of Short T able @ 15% nature of able @ 30% nature of able at ut claimed a as per D' Rate as per W Treaty H (enter T NIL, if not chargeab le)	Ferm C: 6 A 76 A	apita .8a .8b .8c charg	geable	e to Applic able rate [lower of (6)	

		I										
		П										
	<u> </u>	a			FCG not claime	d as chargeal	ble to ta	ix in	India a	s per		
			DTA Tota	A amount of S	FCG claimed as	chargeable t	o tax at	t spec	ial rate	es in Iı	ndia	A9a
		b	as pe	r DTAA				-				A9b
	10	A6g+	A7 +	A8-A9a)	tal Gain (A1e+) +		A10
В	Long-term capital g											
ains	1				ing or both <i>(fil</i> lership, enter <u>)</u>					h		
Long-term Capital Gains		Date of purcha	•			Date of sale/transf			D/MM/	YYYY	Y	
Щ.		 a	i	Full value of	of consideratio	n			ai			
g-ter			ii	Value of pr	operty as per	stamp valu	ation		aii			
Lon			iii	section 50C	of considerat for the purpe i) does not ex	ose of Capi	tal Gai	ins	aiii			
		b	Ded	uctions unde								
			i	Cost of acq				\square	bi			
			iia	-	uisition with i				biia			
			iib		of Improveme	ent with ind	exatio	1	biib			
				Cost of imp								
				Year of imp Cost of Imp	rovement rovement with	indovation						
				Add row	rovement with	1 muexation	1					
			iii		e wholly and e	exclusively	in		biii			
			iv		+ biib + biii)	U			bvi			
		c	Bala	nce (aiii – bi	v)				1c			
		d		uction under	section 54D/5	54EC/54G/5	4GA		1d			
		e			tal Gains on Ir	nmovable p	ropert	ty (1	c - 1d)			Blee
		f	In ca	se of transfo	er of immovab	le property	, pleas	e fur	nish tl	he		
			follo		PAN/Aadhaar				Addre	Pin	St	
			S.N 0.	Name of buyer(s)	No. of buyer(s)	Percentag e share	Amou	int	ss of proper	cod e	at e	
									ty,		_	
		NOTE		under section	of PAN/Aadhaa n 194-IA or is qu	uoted by buy	er in th	e doc	uments	5.		
	2	From slu	imn e		more than on	e buyer, ple	ease in	dicat	e the	respec	ctive	
	-	1 i om stu	<u> </u>		value as per H	Rule 11UAF	E(2)	2ai				
		а			value as per F			2aii				
			iii 1	Full value of	consideration	(higher of	ai or	2aii				
		b	Net	worth of the	under taking	or division		2b				
		c		nce (2aiii – 2				2c				
		d		uction u/s 54			<u> </u>	2d				DA
	3	e From sal	-		al gains from s enture (other 1			ed b	ondeid	isned	hv	B2e
	5	a a		value of con		man capita	. muta	20 D	T	Jucu	Jy	
		b		uctions unde								
			i		uisition witho	ut indexatio	n	bi				
			ii		orovement wit			bii				
			iii	Expenditur	e wholly and o	exclusively i	in	biii				
			iv	Total (bi +				biv				
		c	LTC	G on bonds	or debenture	- (3a-biv)						B3c

	4			isted securities (other than a unit) or zero coupon bonds where	
		-		section 112(1) is applicable	-
		a b		value of consideration 4a da	-
		D	i		-
			ii	Cost of acquisition without indexationbiCost of improvement without indexationbii	-
			iii	Expenditure wholly and exclusively in biii	-
			iv	Total (bi + bii +biii) biv	-
		c		g Term Capital Gains on assets at B4 (4a – biv)	4c
	5	From sal	le of e	quity share in a company or unit of equity oriented fund or	
	5			ness trust on which STT is paid under section 112A	
		-		apital Gains on sale of capital assets at B5(Column 14 of	B5
	6			SIDENTS- from sale of shares or debenture of Indian company ed with foreign exchange adjustment under first proviso to	
				ted without indexation benefit	B6
	7		AB, (iii)	ENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) units referred) bonds or GDR as referred in sec. 115AC, (iv) securities by FII as referred to in	
		a	i	In case securities sold include shares of a company other than quoted shares, enter the following details	
				a Full value of consideration received/receivable in respect of ia	
				b Fair market value of unquoted shares determined in the prescribed manner ib	
				c Full value of consideration in respect	
				of unquoted shares adopted as per ic section 50CA for the purpose of	
			ii	Full value of consideration in respect of securities other than unquoted shares aii	
			iii	Total (ic + ii) aiii	
		b	Ded	uctions under section 48	
			i	Cost of acquisition without indexation bi	-
			ii	Cost of improvement without indexation bii	_
			iii	Expenditure wholly and exclusively in biii	-
			iv	Total (bi + bii +biii) biv	
		C		g-term Capital Gains on assets at 7 above in case of NON-	B7c
	8			SIDENTS - From sale of equity share in a company or unit of d fund or unit of a business trust on which STT is paid under	
				apital Gains on sale of capital assets at B8 (Column 14 of	B8
	9	From sa	le of a	ssets where B1 to B8 above are not applicable	
		a	i	In case assets sold include shares of a company other than quoted shares, enter	
				a Full value of consideration ia	
				received/receivable in respect of b Fair market value of unquoted ib	
				shares determined in the prescribed	
				c Full value of consideration in respect ic	
				of unquoted shares adopted as per section 50CA for the purpose of	
			ii	Full value of consideration in respect of aii	
			iii	Total (ic + ii) aiii	
		b	Ded	uctions under section 48	
			i	Cost of acquisition with indexation bi	
			ii	Cost of improvement with indexation bii	
			iii	Expenditure wholly and exclusively in biii	
			iv	Total (bi + bii +biii) biv	
		c		nce (aiii – biv) 9c	
		d	Ded	uction under section 54D//54G/54GA 9d	

		e		Long-te	rm Ca	pital Ga	ains on	assets at B9	above ('9c- 9d)		B9e	Т
	10	Amo		leemed t		-					,			
						0		pital gain o	n asset	transf	erred o	during		
	а			ous year vithin du				eposited in t	he Capit	tal Ga	ins Ac	counts		
	S.no	Prev	Previous year which asse transferred		Secti v dec	on under vhich duction imed in	r Pre v	v asset acquir vious year in vhich asset ired/construc ed	Amo utilise	ount ed out ipital ins	used f asso rema unutil Caj ga	unt not for new et or ained lized in pital uns unt (X)		
			2020	21	5 4D/5						accou			
	i		2020-			34G/54G								
 	ii 		2021-			34G/54G								
	iii		2022-			54G/54G								
	В					-		al gains, oth al gains (Xi					B10	T
	11	Pass	Thro		ome/L	oss in t	he natu	ar gams (Ar				Fill up	B10	
		a1	1		erm C			s in the nat hargeable (B11a 1				
		a2]	Long T	erm C	apital (Gain, c	in the nat) 10%	B11a 2				
		b			0			s in the nat argeable @ 1		B11b				
	12							l to B11 but India as pe			t charg	geable		
		Sl. No.		iount al	em No. to B11 bove in which cluded	Count ry name & Code	Article (DTAA		TRC	Section of I.T. Act	Rate as per I.T. Act	Applic able rate [lower of (6) or (9)]		
		(1)	((2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
		I												
		II a	Tots	al amoun	t of LT	CG clair	ned as n	ot chargeable	to tax in	India	as ner 1	DTAA	B12	Т
		b	Tota	al amoun	t of LT	CG claiı	ned as c	hargeable to	ax at spe	cial rat	es in In	idia as	B12	t
	13			g term ca +B11-12		gain] [B	31e + B	2e + B3c + B	4c + B5	+ B6 +	- B7c +	- B8 +	B13	ļ
C1	Sum of Capital Gai				1	v + 9v +	9vi + 9	vii + 9viii of	table E	below)		C1	İ
C2	Income from trans	fer of V	/irtu	al Digita	al Asse	ets (Iten	ı No. B	of Schedule	VDA)				C2	Ţ
C3	Income chargeable												C3	
D	Information about				-				• • • •	•	1 / 11			
	1		a case	e of dedi	iction			/54G/54GA on claimed u	-	owing	details			
			a	i Da	te of ac			inal asset	3 5 7 5	ai	dd/mi	m/yyyy		
				" Co	st of p	urchase/	constru	uction of new lertaking	land or	aii				
				iii Da	te of p	urchase	of new l	and or buildin	0	aiii	dd/mi	m/yyyy		
			Ļ	iv An	iount d	eposited	in Capi	tal Gains Acc	ounts	aiv				
				IVa Dd	te of de /mm/yy	, vy		ivb Account I	Number		ivc II code	FS		
			_	v An	10unt o	f deduct				av				
			b			D	eductio	on claimed u/	s 54EC					

	r	[
	i	Date of transfer of origin	al asset	bi	dd/mm/yyyy
	ii	Amount invested in speci	fied/notified bonds	bii	
	iii	Date of investment	•	bii	dd/mm/yyyy
	iv	Amount of deduction clai	med	bi	
c		Deduct	ion claimed u/s 54G		
	i	Date of transfer of origin	al asset	ci	dd/mm/yyyy
	ii	Cost and expenses incurr	ed for purchase or	cii	
	iii	Date of purchase/constru	ction of new asset in an	cii	dd/mm/yyyy
	iv	Amount deposited in Cap	oital Gains Accounts	ci	
	iva	Date of deposit Dd/mm/yyyy	ivb Account Number	•	ive IFS Code
	v	Amount of deduction clai	imed	cv	
d		Deducti	on claimed u/s 54GA		
	i	Date of transfer of origin	al asset from urban area	di	dd/mm/yyyy
	ii	Cost and expenses incurr	ed for purchase or	dii	
	iii	Date of purchase/constru	ction of new asset in SEZ	dii	dd/mm/yyyy
	iv	Amount deposited in Cap	oital Gains Accounts	di	
	iva	Date of deposit Dd/mm/yyyy	ivb Account Number	•	ivc IFS Code
	v	Amount of deduction clai	med	dv	
е	Tota	l deduction claimed (1a	+1b + 1c + 1d)	е	

	Type o Gain	f Capital	Gain of current year (Fill this column only if computed figure is	Sh	ort ter	m capital loss set	off	Long	g term capital loss set	off	Current year's capit gains remaining afte set off	
				15%	30%	applicable rate	DTAA rates	10%	20%	DTAA rates		
			1	2	3	4	5	6	7	8	9	
i	negative)			(A3e*+ A4a*+ A8a *)	?*+ *+ *) A8b*)	(A1e*+ +A2c*+A4b*+A6 g* +A7*+A8c*)	A9b	(B4c*+ B5*+ B7c*+ B8* B9e* B11a1*+ B11a2*	(B1e*+ B2e*+B3c*+B6*+B9 e*+B10*+B11b*)	B12b		
ii	ci (15%	(A3e*+A4a*+A8a *)									
iii	Short term	30%	(A5e*+ A8b*)									
	capital gain	applicabl e rate	(A1e*+ A2c*+A4b*+A6g* +A7*+A8c*)									
v		DTAA rates	A9b									
vi	Long term	10%	(B4c*+B5*+B7c*+ B8*+B9e B11a1*+B11a2*)									
	capital gain	20%	(B1e*+ B2e*+B3c*+B6*+B9e* + B10*+B11b*)									
viii		DTAA rates	B12b									
ix	Total l + viii)	oss set off ($(\mathbf{i}\mathbf{i} + \mathbf{i}\mathbf{i}\mathbf{i} + \mathbf{i}\mathbf{v} + \mathbf{v} + \mathbf{v}\mathbf{i} + \mathbf{v}\mathbf{i}\mathbf{i}$									
x	Loss re	emaining a	fter set off (i-ix)									

The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B11) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any. FInformation about accrual/receipt of capital gain 16/12 Upto 15/6 16/6 to 15/9 16/9 to 15/12 16/3 to 31/3 Type of Capital gain / Date to 15/3 (ii) (iii) (i) (v) (iv) Short-term capital gains taxable at the rate of 15% 1 Enter value from item 5vi of schedule BFLA, if any. Short-term capital gains taxable at the rate of 30% 2 Enter value from item 5vii of schedule BFLA, if any. Short-term capital gains taxable at applicable rates 3 Enter value from item 5viii of schedule BFLA, if any. Short-term capital gains taxable at DTAA rates 4 Enter value from item 5ix of schedule BFLA, if any. Long- term capital gains taxable at the rate of 10% 5 Enter value from item 5x of schedule BFLA, if any. Long- term capital gains taxable at the rate of 20% 6 Enter value from item 5xi of schedule BFLA, if any. Long- term capital gains taxable at the rate DTAA rates 7 Enter value from item 5xii of schedule BFLA, if any. Capital gains on transfer of Virtual Digital Asset taxable at the rate of 30% 8 Enter value from item 15B of schedule SI, if any

S. N 0.	Share/U nit Acquire d	ISI N Co de	Name of the Share/ Unit	No. of Shares/ Units	Sale- price per Share/ Unit	Full Value Consider ation -If shares are acquired on or before 31.01.20 18 (Total Sale Value) (4*5) - If shares are Acquired dafter 31st January, 2018 - Please enter Full Value of Consider ation	Cost of acquisi tion withou t indexa tion (highe r of 8 or 9)	Cost of acquisi tion	If the long term capital asset was acquir ed before 01.02.2 018, - Lower of 11 and 6	Fair Market Value per share/un it as on 31st January ,2018	Total Fair Mark et Value of capita l asset as per sectio n 55(2)((4*10)	Expend iture wholly and exclusiv ely in connect ion with transfe r	Total deduct ions (7+12)	Bal nce (6- 13) Iter 5 of LTF G Sch dulo of ITF
(C ol 1)	(Col 1a)	(C ol 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)
1														
2														

Schedule 115AD(1)(b)(iiii)-Proviso From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A

	S. No.	Share/U nit Acquire d	ISIN Code	Name of the Share/ Unit	No. of Shares/ Units	Sale- price per Share/ Unit	Full Value Consider ation -If shares are acquired on or before 31.01.20 18 (Total Sale Value)(4*5) -If shares are d after 31st January 2018 - Please enter Full Value of Consider ation.	Cost of acquis ition witho ut indexa tion (higher r of 8 or 9)	Cost of acquis ition	If the long term capital asset was acquir ed before 01.02. 2018, - Lower of 11 and 6	Fair Market Value per sharc/u nit as on 31st January ,2018	Total Fair Mark et Value of capit asset as per sectio n 55(2)(ac)- (4*10)	Expend iture wholly and exclusi vely in connect ion with transfe r	Total deduct ions (7+12)	Bala nce (6- 13) - Item 8 of LTC G Sche dule of ITR6
_	(Co 11)	(Col 1a)	(Col 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)
-															
	Add	rows													
	Tota	վ													

Schedule VDA			er of Virtual Digital erv transaction are t		erein ev	verv 'transfer' is a trar	isaction)	
Sl. No.	Date Acquisition	of	Date of Transfer	Head us which incom	nder e to axed pital	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)		(Col. 3)	(Col. 4)		(Col. 5)	(Col. 6)	(Col. 7)
A	Add Rows							
Α. Το	otal (Sum of all P	ositive	e Incomes of Busines	s Income in Col	. 7)			(Item No. 3f of Schedule BP)
В. То	otal (Sum of all P	ositivo	e Incomes of Capital (Gain in Col. 7)				(Item No. C2 of Schedule CG)

Sc	hed	ule OS	Income from other sources				
	1	Gross inc	come chargeable to tax at normal applicable rates (1a+1b+1c+1d+1e)			1	
		a	Dividends, Gross		1a		
			i Dividend income other than (ii)		ai		
ES			ii Dividend income u/s 2(22)(e)		aii		
SOURCES		b	Interest, Gross (bi + bii + biii + biv+bv)	-	1b		
DC DC			i From Savings Bank	bi			
			ii From Deposits (Bank/ Post Office/ Co-operative) Society)	bii			
OTHER			iii From Income-tax Refund	biii			
H			iv In the nature of Pass through income/Loss	biv			
Б			v Others	bv			
		c	Rental income from machinery, plants, buildings, etc., Gross		1c		
		d	Income of the nature referred to in section 56(2)(x) which is chargeable	to tax	1d		
		u	(di + dii + diii + div + dv)				

			i	Aggregate value of sum of money re	ceived without	consideration	di		
		ii	property	operty is received without considerati			dii		
		iii	property in excess of s				diii		
		iv	property	perty is received without consideration			div		
		v	property in excess of s		deration, fair m	arket value of	Dv		
	1e		her income (please spec	cify nature)				 	
			Nature Any specified sum rec	eived by a unit holder from a busines	s trust during	Amount			
		1		eferred to in section 56(2)(xii)	s ti ust dui ing		1		
		Add ro							
2	In	come cha	argeable at special rate	s (2ai + 2aii + 2b+ 2c+ 2d + 2e related	d to sl.no.1)			2	
		ai		es, crossword puzzles, races, card gar		able u/s 115BB	2ai		
		aii		nings from online games chargeable u			2aii		
		b		$\frac{115BBE}{115BBE} (bi + bii + biii + biv + bv + b)$	vi)		2b		
				Cash credits u/s 68			bi		
				Unexplained investments u/s 69			bii		
				Unexplained money etc. u/s 69A			biii		
				Undisclosed investments etc. u/s			biv		
			v	Unexplained expenditure etc. u/s	69C		bv		
			vi	Amount borrowed or repaid on h	1undi u/s 69D		bvi		
	с	Any ot		at special rate (total of ci to cxxiii)			2c		
		i		y foreign company chargeable u/s an proviso to Section 115A(1)(a)(A)	ci				
		ia	Dividend received by or foreign company Financial Services Ce	non-resident (Not being company) from a unit in an International entre, as referred to in sub-section chargeable under proviso to section	cia				
			115A(1)(a)(A)	Government or Indian concern on	cii				
		ii	foreign currency debt	s chargeable u/s 115A(1)(a)(ii)					
		iii	chargeable u/s 115A(1	rom Infrastructure Debt Fund)(a)(iia)	ciii				
		iv	115A(1)(a)(iiaa) @ 5%		civ				
		v	Interest referred to i chargeable u/s 115A(1	in Proviso to section 194LC(1) -)(a)(iiaa) @ 4%	cv				
		vi		in section 194LD - chargeable u/s	cvi				
		vii		eing interest referred to in section u/s 115A(1)(a)(ijac)	cvii				
		viii	Income from units specified in section Currency - chargeable	of UTI or other Mutual Funds 10(23D), purchased in Foreign e u/s 115A(1)(a)(iii)	cviii				
		ix	received from Gov chargeable u/s 115A(1	y or fees for technical services ernment or Indian concern -)(b)(A) & 115(1)(b)(B)	cix				
		x	foreign currency by 115AC	nterest from bonds purchased in 7 non-residents - chargeable u/s	сх				
		xi	foreign currency by 115AC	ividend from GDRs purchased in 7 non-residents - chargeable u/s	cxi				
		xii	currency by an off-sho		cxii				
		xiii	respect of securities section 115AB) - charg		cxiii				
		xiv	Government securitie chargeable as per prov	erest received by an FII on bonds or reserved to in section 194LD – viso to section 115AD(1)(i)	exiv				
		xv	Income received by associations chargeabl	non-residents sportsmen or sports le u/s 115BBA	cxv				

viii Income by way of rayalty from patent developed and csviii csviii csviii income by way of transfer of carbon credits - chargeable csviii csviii csviii income by way of transfer of carbon credits - chargeable csviii csviii csviii income from royalty where agreement entered between csix csix csix is income from royalty where agreement entered between csix csix csix is comment. Paragraph Ell of Part I of first schedule of Finance Act paragraph Ell of Part I of first schedule of Finance Act is xi Income being dividend received by an specified fund in respect of securities (other than units referred to in section 115AB) - chargeable w/s 115AD(1/0) csxii csxiii in respect of securities (other than units referred to in section 115AB) - chargeable w/s 115AD(1/0) csxiii csxiii in respect of securities (other than units referred to in section 115AB) - chargeable w/s 115AD(1/0) csxiii csxiii in settorin 115AB) - chargeable w/s 115AD(1/0) csxiii csxiii csxiii in respect of securities (other than units referred to in section 115AB) - chargeable w/s 115AD(1/0) csxiii csxiii e Anowart included in 1 and 2 above, which claimed as is chargeable at				xv	i Anonym 115BBC	ous Donation	s in certain	cases cha	argeable u/s	cxvi							
Image: specific process spectra process special process spectra process special process proces process process proces process process process process process p				xv	Income	by way of ro			veloped and	exvii							
Income from royalty where agreement entered between 31.3.1961 to 31.3.1976 and income from fees for technical services where agreement entered between 29.2.1964 and 31.3.1976, and agreement is approved by the Central Government. cxix cxix Paragraph EII of Part I of first schedule of Finance Act Paragraph EII of Part I of first schedule of Finance Act cxx Income being dividend received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i) cxx cxx xxii Income being dividend received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i) cxxii cxxii a be provided) Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down section 115AB) - chargeable u/s 115AD(1)(i) cxxii cat c lob provided) Item No. Contry claum (2) of table below) Contry ta, 2 & 2 & 2 & 10 Article of DTAA Rate as per I.T. first Agreement I. Act Applicable rate included Contry ta, 2 & 2 & 2 & 2 & 2 & 2 & 2 & 2 & 2 & 2			-	xvi	Income	by way of trar	argeable u/s	on credits -	- chargeable	cxvii	i						
a services where agreement entered between 29.2.1964 and 313.1976, and agreement is approved by the Central Government. paragraph Ell of Part 1 of first schedule of Finance Act paragraph Ell of Part 1 of first schedule of Finance Act paragraph Ell of Part 1 of first schedule of Finance Act sx Income being dividend received by an FII in respect of securities (other than units referred to in section 115AB) chargeable u/s 115AD(1)(i) cxxi section 115AB) - chargeable u/s 115AD(1)(i) exxii a neome being dividend received by a specified fund in section 115AB) - chargeable u/s 115AD(1)(i) chargeable u/s 115AD(1)(i) exxii d past through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided) d Past through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided) 2d e Amount of 1a, 1a 0 2 above, which claimed as is chargeable at special rates in India as per DTAA (dotal of to be provided) 2e xi Amount of 1a, 2a, 2e, 32 di in which be clow) DTAA Rate as per 1.T. through include to 1 and 2 above, which claimed as is chargeable at special rates under 2a, 2b, 2c, & 2d) 2e 3 Deductions under section 57 (other than those relating to income chargeable at special rates under 2a, 2b, 2c, & 2d) 2e a <td></td> <td></td> <td></td> <td></td> <td>u/s 115B x Income</td> <td>from royalty</td> <td>where agree</td> <td>ment enter</td> <td>red between</td> <td>cxix</td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td>					u/s 115B x Income	from royalty	where agree	ment enter	red between	cxix							
a 313.31976, and agreement is approved by the Central Government. Paragraph EII of Part I of first schedule of Finance Act a a xx Income being dividend received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u's 115AD(1)(i) cxx a xxi Income being dividend received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable u's 115AD(1)(i) cxxi a xxii Income forther than dividend) received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable u's 115AD(1)(i) cxxii a Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided) 2d a Amount included in 1 and 2 above, which claimed as is chargeable at special rates in India as per DTAA (total of to be provided) 2e s S. Amount of anount included in 1 and 2 above, which claimed as is chargeable at special rates in India as per DTAA (total of ta in which included Country and ta in box in which Code Rate as per I.T. Act Applicable rate [lower of (6) or (9)] 4 Amount section 57 (other than inhose relating to income chargeable at special rates under 2a, 2b, 2c & 2d) 3a a Deductions under section 57 (other than entered in C) 3a 3a b Depreciation (available only i																	
Image: Securities (other than units referred to in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i) exx exx <td></td> <td></td> <td></td> <td></td> <td>31.3.197</td> <td>6, and agreen</td> <td></td>					31.3.197	6, and agreen											
securities (other than units referred to in section 115AB) -chargeable us 115AD(1)(i) xxi Income being dividend received by a specified fund in respect of securities (other than units referred to in section 115AB) -chargeable us 115AD(1)(i) exxi xxii Income (other than dividend) received by a specified fund in respect of securities (other than units referred to in section 115AB) -chargeable us 115AD(1)(i) exxii xxii Income (other than dividend) received by a specified fund in respect of securities (other than units referred to in section 115AB) -chargeable us 115AD(1)(i) exxii d Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided) 2d e Amount included in 1 and 2 above, which claimed as is chargeable at special rates in India as per DTAA (total of 2a, 2c & 2d 2 in name & DTAA Article of 1 and 2 above, which claimed as is chargeable; No. income 1ai, bto 1 d 2a, 2c & 2d 2 in name & DTAA Article of 1 and 2 above, which claimed as is chargeable; for the rate in India as per DTAA (total of 1 and 2 above, other than the chargeable) for the rate in the rate of (0) or (0) in which in included in 1 and 2 above, which claimed as is chargeable; for the rate in the rate of (0) or (0) in which included in 1 and 2 above, which claimed as is chargeable; for the rate in the rate of (0) or (0) in the rate in the rate of (0) or (0) in the rate in thow or (0) in the rate in the rate of (Paragra	ph EII of Part											
- chargeable w's 115AD(1)(i) - chargeable w's 115AD(1)(i) - chargeable w's 115AD(1)(i) xxi Income being dividend received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable w's 115AD(1)(i) - cxxii - cxxii xxii Income (other than dividend) received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable w's 115AD(1)(i) - cxxii - cxxii e Amount included in 1 and 2 above, which claimed as is chargeable at special rates in India as per DTAA (total of 2e column (2) of table below) - 2d st, Amount included in 1 and 2 above, which claimed as is chargeable at special rates in India as per DTAA (total of 2a, 2c & 2d in which included column (2) of table below) - Code Treaty (reter NIL, if not include in 1 and 2 above, which claimed as ic chargeable (V/N) - Act Applicable rate include column (2) of table below) (1) (2) (3) (4) (5) (6) (7) (8) (9) (10) 1 in which included in Column (2) (3a) (4) (5) (6) (7) (8) (9) (10) 1 in which in which included in Column (2) (3a) in which in those relating to income chargeable at special rates under 2a, 2b, 2c & 2d) - - - -				XX		8		•	1	exx							
image:		_			- charge	able u/s 115AI	D (1)(i)		,	arri							
xxii Income (other than dividend) received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable (x):115AD(1)(i) cxxii cxii cxii cxii cxii cxii cxiii cxiii cxiii <t< td=""><td></td><td></td><td></td><td>***</td><td>respect</td><td>of securities</td><td>(other than</td><td>units ref</td><td></td><td>CAM</td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></t<>				***	respect	of securities	(other than	units ref		CAM							
in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i) 2d a Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided) 2d e Amount included in 1 and 2 above, which claimed as is chargeable at special rates in India as per DTAA (total of 2e column (2) of table below) 2e St. Amount of income 1a; 1b to 1 d 2a; 2c & 2 d in which included Country name & Article of DTAA (intervention of 1.T. Act Applicable rate power of (6) or (9)] (1) (2) (3) (4) (5) (6) (7) (8) (9) (10) 1 Image: applicable only if income offered in 1 c) 3a Section 57 (other than those relating to income chargeable at special rates under 2a, 2b, 2c & 2d) Image: applicable only if income offered in 1 c) 3a 3 Deductions under section 57 (other than entered in C) 3a Image: applicable only if income offered in 1 c) 3b Image: applicable only if income offered in 1 c) 3a 4 Amounts not deductible u/s 58 57(1) - computed value 3c Image: applicable rates [1(after reducing income related to DTAA for applicable rates [1(after reducing income related to DTAA for applicable rates [1(after reducing income related to DTAA for applicable rate in 1 a) 5	\vdash	-		XX					ecified fund	cxxii					_		
d Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down 2d 2d e Amount included in 1 and 2 above, which claimed as is chargeable at special rates in India as per DTAA (total of 2e 2e state Item No. Item No. Item No. Article of 12, ot 2, ot 2d in which 12, 2, 2c & 2d in which 12, 2c & 2d in which 14, 2d in 2, 2c & 2d in which 14, 2d in 2, 2c & 2d in income do (10, 0) Rate as per I.T. Act Applicable rate in India as per DTAA (total of 0, 0) (1) (2) (3) (4) (5) (6) (7) (8) (9) (10) 1					in respe	ct of securitie	s (other tha	n units re									
It to be provided) e Amount included in 1 and 2 above, which claimed as is chargeable at special rates in India as per DTAA (total of 2 column (2) of table below) 2e SI. Amount of 2 of table below) Item No. 1 ai, 1b to 1 d 2a, 2c & 2d in which included Rate as per Treaty (enter NIL, if not chargeable) Whether TRC obtained (V/N) Section of 1.T. Act Applicable rate (lower of (6) or (9)] (1) (2) (3) (4) (5) (6) (7) (8) (9) (10) 1			d	Pas					her sources	claimed as	char	geable a	t special rate	es (drop do	vn 2	a	
e column (2) of table below) Item No. Item No. <td></td> <td>-</td> <td>u</td> <td></td> <td></td> <td>ed in 1 and 2 a</td> <td>bove, which</td> <td>claimed as</td> <td>s is chargeah</td> <td>le at sneci</td> <td>al rat</td> <td>tes in Ind</td> <td>dia as ner D'</td> <td>TAA (total</td> <td>of</td> <td></td> <td></td>		-	u			ed in 1 and 2 a	bove, which	claimed as	s is chargeah	le at sneci	al rat	tes in Ind	dia as ner D'	TAA (total	of		
S.I. Amount of income Iai, Ib to 1 d 2a, 2c & 2d in which Country name & Code Article of DTAA Treaty (enter NIL, if not) Wither Obtained (Y/N) Section Act Rate as per LT. Applicable (lower of (6) or (9)] (1) (2) (3) (4) (5) (6) (7) (8) (9) (10) 1			e			ble below)			-	ie ut spee			ann no per o		2	e	
No. income 2a, 2c & 2d name & DTAA (enter NIL, inf not chargeable) obtained of 1.1. Act [lower of (6) or (9)] (1) (2) (3) (4) (5) (6) (7) (8) (9) (10) 1				SI	Amount of	1ai,1b to 1 d		Article of	Treaty				te as ner I T		ole		
included included <td< td=""><td></td><td></td><td></td><td></td><td></td><td>· ·</td><td></td><td></td><td></td><td>obtained</td><td></td><td>1.</td><td>-</td><td>[lower</td><td></td><td></td><td></td></td<>						· ·				obtained		1.	-	[lower			
indication indication indication indication indication 3 Deductions under section 57 (other than those relating to income chargeable at special rates under 2a, 2b, 2c & 2d) indication indication 3 Deductions under section 57 (other than entered in C) 3a indication indication a Expenses / Deductions (Other than entered in C) 3a indication indication b Depreciation (available only if income offered in 1c) 3b indication indication c offered in 1a) interest expenditure on dividend u/s 57(1) (only if income 3c indication indication ci Eligible Interest expenditure u/s 57(1) – computed value 3ci indication indication d Total 3d indication indication indication indication 4 Amounts not deductible u/s 58 4 indication indication indication indication 6 Profits chargeable to tax u/s 59 indication			-	(1)	(2)		(4)	(5)		. ,	(8)		(9)		Я		
II II III III III IIII IIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIII				· /	(2)		(4)	(3)	(0)	(7)	(0)	,	())	(10)			
a Expenses / Deductions (Other than entered in C) 3a b Depreciation (available only if income offered in 1c) 3b c Interest expenditure on dividend u/s 57(1) (only if income offered in 1a) 3c ci Eligible Interest expenditure u/s 57(1) – computed value 3ci d Total 3d 4 Amounts not deductible u/s 58 4 5 Profits chargeable to tax u/s 59 5 6 Net Income from other sources chargeable at normal applicable rates [1(after reducing income related to DTAA for portion) – 3 + 4 + 5) (If negative take the figure to 4i of schedule CYLA)] 6 7 Income from other sources (other than from owning and maintaining race horses) (2 + 6)) (enter 6 as nil, if negative) 7 8 Income from the activity of owning race horses 8a 6 9 Deductions under section 57 in relation to receipts 8a 6															_		
b Depreciation (available only if income offered in 1c) 3b 3b c Interest expenditure on dividend u/s 57(1) (only if income offered in 1a) 3c ci Eligible Interest expenditure u/s 57(1) – computed value 3ci d Total 3d 4 Amounts not deductible u/s 58 4 5 Profits chargeable to tax u/s 59 5 6 Net Income from other sources chargeable at normal applicable rates [1(after reducing income related to DTAA for portion) – 3 + 4 + 5) (If negative take the figure to 4i of schedule CYLA)] 6 7 Income from other sources (other than from owning and maintaining race horses) (2 + 6)) (enter 6 as nil, if negative) 7 8 Income from the activity of owning race horses 8a a Receipts 8a	3	3 1	Dec								ecial r	ates und	ler 2a, 2b ,2c	c & 2d)	_		
c offered in 1a) 3c ci Eligible Interest expenditure u/s 57(1) – computed value 3ci d Total 3d 4 Amounts not deductible u/s 58 4 5 Profits chargeable to tax u/s 59 5 6 Net Income from other sources chargeable at normal applicable rates [1(after reducing income related to DTAA 6 7 Income from other sources (other than from owning and maintaining race horses) (2 +6)) (enter 6 as nil, if negative) 7 8 Income from the activity of owning race horses 8a a Receipts 8a					Deprecia	ation (availabl	e only if inco	me offered	in 1c)								
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4 Amounts not deductible u/s 58 4 5 Profits chargeable to tax u/s 59 5 6 Net Income from other sources chargeable at normal applicable rates [1(after reducing income related to DTAA portion) – 3 + 4 + 5) (If negative take the figure to 4i of schedule CYLA)] 6 7 Income from other sources (other than from owning and maintaining race horses) (2 + 6)) (enter 6 as nil, if negative) 7 8 Income from the activity of owning race horses 8a a Receipts 8a Deductions under section 57 in relation to receipts 8a					i Eligible		diture u/s 57	(1) – comp	uted value								
6 Net Income from other sources chargeable at normal applicable rates [1(after reducing income related to DTAA portion) - 3 + 4 + 5) (If negative take the figure to 4i of schedule CYLA)] 6 7 Income from other sources (other than from owning and maintaining race horses) (2 + 6)) (enter 6 as nil, if negative) 7 8 Income from the activity of owning race horses 8a a Receipts 8a Deductions under section 57 in relation to receipts 8a	4	4 /	Am			tible u/s 58				3d					4	4	
0 portion) - 3 + 4 + 5) (If negative take the figure to 4i of schedule CYLA)] 0 7 Income from other sources (other than from owning and maintaining race horses) (2 + 6)) (enter 6 as nil, if negative) 7 8 Income from the activity of owning race horses 7 a Receipts 8a Deductions under section 57 in relation to receipts 8a	5						argaabla at r	ormal ann	licabla ratas	[1(oftor r	duci	ng incom	a rolated to	ртаа	5	5	
8 Income from the activity of owning race horses a Receipts Beductions under section 57 in relation to receipts	_	ľ	por	tion)-3+4+5)	(If negative ta	ke the figure t	to 4i of sche	edule CYLA)]			-					
a Receipts 8a Deductions under section 57 in relation to receipts 8a						· · · ·		0	maintaining	race horse	es) (2	+ 6)) (e	nter 6 as nil,	if negative)	7	7	
Deductions under section 57 in relation to receipts			a	Rec	eipts					8a							
b at 8a only 8b			b			er section 57 in	n relation to	receipts		8b							
c Amounts not deductible u/s 58 8c d Profits chargeable to tax u/s 59 8d																	
e Balance (8a - 8b + 8c + 8d) (if negative take the figure to 11xvii of Schedule CFL) 8e			e	Bal	ance (8a - 8b	o + 8c + 8d) (if i	negative take		o 11xvii of Sc	hedule CF							
9 Income under the head "Income from other sources" (7 + 8e) (take 8e as nil if negative) 9 10 Information about accrual/receipt of income from Other Sources		_)		e as nil if ne	egativ	e)			9	9	
To mormation about accrual/receipt of meome from Other Sources				or ma	actor about a		or meetine II	om Other	Sources	From 14	/0 to	From	Enorm	16/3 to			
S. No. Other Source Income Upto 15/6 From 16/6 to 15/9 From 16/7 to 15/12 16/12 to 15/3 From 16/5 to 31/3		5	S. N	No.	Other Sou	rce Income	Upto 15/6	From 1	16/6 to 15/9				¹⁰ 31				
(i) (ii) (iii) (iv) (v)					***		(i)		(ii)	(iii)				v)			
Winnings from lotteries, crossword					8												
1 puzzles, races, games, gambling, betting etc.			1														
referred to in section 2(24)(ix)					referred to 2(24)(ix)	in section											
Income by way of winnings from online games u/s 115BBJ			2	2	winnings f	rom online											
3 Dividend Income referred in 1a(i)			3		Dividend	Income											

—	r		1	I		
		Dividend Income u/s 115A(1)(a)(i) other than				
	4	proviso to section				
		115A(1)(a)(A) @ 20%				
		(Including PTI Income)				
		Dividend income under				
	_	proviso to sec				
	5	115A(1)(a)(A) @10%				
		(Including PTI Income)				
		Dividend Income u/s				
	6	115AC @ 10%				
		(Including PTI Income)				
		Dividend Income (other				
	_	than units referred to in				
	7	section 115AB) received				
		by a FII u/s 115AD(1)(i)				
		@ 20% (Including PTI				
		Income)				
		Dividend Income (other				
		than units referred to in				
		section 115AB) received				
	8	by a specified fund u/s				
	0	115AD(1)(i) @ 10%				
		(Including PTI Income)				
	L					
		Dividend income				
	9	chargeable at DTAA				
		Rates				

Schee	dule (YLA Details of Income after	Set off of current yea	r losses			
	SI. No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses and amount chargeable to special rate of tax) of the current year set off	Current year's Income remaining after set off
_			1	2	3	4	5=1-2-3-4
	i	Loss to be set off (Fill this row only, if computed figure is negative)		(3 of Schedule – HP)	(2vi of item Eof Schedule BP)	(6 of Schedule-OS)	
	ii	House property	(3 of Schedule HP)				
CURRENT YEAR LOSS ADJUSTMENT	iii	Business (excluding Income from life insurance business u/s 115B speculation income and income from specified business)	(A38 of Schedule BP)				
U DJ	iv	Income from life insurance business u/s 115B	(3iv of item E of Sch. BP)				
SSO	v	Speculation income	(3ii of item E of Sch. BP)				
EARI	vi	Specified business income u/s 35AD	(3iii of item E of Sch. BP)				
IT YI	vii	Short-term capital gain taxable @ 15%	(9ii of item E of Schedule CG)				
RRE	viii	Short-term capital gain taxable @ 30%	(9iii of item E of Schedule CG)				
G	ix	Short-term capital gain taxable at applicable rates	(9iv of item E of Schedule CG)				
	x	Short-term capital gain taxable at special rates in India as per DTAA	(9v of item E of Schedule CG)				
	xi	Long term capital gain taxable @ 10%	(9vi of item E of Schedule CG)				
Ē	xii	Long term capital gain taxable @ 20%	(9vii of item E of Schedule CG)				
	xiii	Long term capital gains taxable at special rates in India as per DTAA	(9viii of item E of schedule CG)				
	xiv	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)				

XV	Profit from the activity of owning and maintaining race horses	(8e of Schedule OS)		
xvi	Income from other sources taxable at special rates in India as per DTAA	(2e of Schedule OS)		
xvii	Total loss set off			
xvii i	Loss remaining after set-off (i –	xvii)		

SI. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's incon remaining after set of
		1	2	3	4	5
i	House property	(5ii of Schedule CYLA)	(B/f house property loss)			
ii	Business (excluding Income from Insurance Business , speculation income and income from specified business)	(5iii of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss) (Note: B/F loss set off will be restricted to business income excluding income u/s 44BB & 44BBB)	(Note: B/F depreciation set off will be restricted to business income excluding income u/s 44BB & 44BBB)		
iii	Profit and gains from life insurance business u/s 115B	(5iv of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss)			
iv	Speculation Income	(5v of Schedule CYLA)	(B/f normal business or speculation loss)			
v	Specified Business Income	(5vi of Schedule CYLA)	(B/f normal business or specified business loss)			
vi	Short-term capital gain taxable @ 15%	(5vii of Schedule CYLA)	(B/f short-term capital loss)			
vii	Short-term capital gain taxable @ 30%	(5viii of Schedule CYLA)	(B/f short-term capital loss)			
viii	Short-term capital gain taxable at applicable rates	(5ix of Schedule CYLA)	(B/f short-term capital loss)			
ix	Short-term capital gain taxable at special rates in India as per DTAA	(5x of Schedule CYLA)	(B/f short-term capital loss)			
x	Long-term capital gain taxable @ 10%	(5xi of Schedule CYLA)	(B/f short-term or long-term capital loss)			
xi	Long term capital gain taxable @ 20%	(5xii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
xii	Long term capital gains taxable at special rates in India as per DTAA	(5xiii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of Schedule CYLA)				
xiv	Profit from owning and maintaining race horses	(5xv of Schedule CYLA)	(B/f loss from horse races)			
xv	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of Schedule CYLA)				

Current year's income remaining after set off Total of 5i + 5ii + 5iii + 5iv + 5v + 5vi + 5vii + 5viii + 5ix + 5x + 5xii
Sch	iedu	le CFL	Details of Losses	to be cari	ried forw	vard to futu	re vears						
		Assessmen	Date of Filing	House	Loss f	rom busine	ss other	Loss	Loss	Loss	Short-term	Long-	Loss from
	No.	t Year	(DD/MM/YYY	propert		ss from spe		from	from	from life	capital loss	term	owning
			Y)	y loss	busi	ness and sp business	ecified	speculati ve	specifie d	insuranc e		Capital loss	and maintaini
					Brough	Amount as	Brought	business		e business		1088	ng race
					t	adjusted o	forward		S	u/s 115B			horses
					forwar d	n account of opting	Business loss						
					u busines	for	available						
					s loss	taxation	for set						
						section 115BAA	off durin g the						
							year						
	1	2	3	4	5a	5b	5c=5a- 5b	6	7	8	9	10	11
	i	2010-11											
	ii	2011-12											
	iii	2012-13											
	iv	2013-14											
	v	2014-15											
	vi	2015-16											
	vii	2016-17											
	viii	2017-18											
	ix	2018-19											
SS	x	2019-20											
LOSS	xi	2020-21											
OF]		2021-22											
ß		2022-23											
CARRY FORWARD OF	xiv	2023-24											
JRV		Total of											
/ F(xv	earlier year losses											
RR		b/f											
CAI		Adjustme		0:					(2v of	()::: .f			
		nt of above		(2i of Schedul				(2iv of	Schedul	(2iii of Schedule			(2xiv of
	xvi	losses in		е	(2ii c	of Schedule .	BFLA)	Schedule BFLA)	e BFLA)	BFLA)			Schedule BFLA)
		Schedule		BFLA)				DI LAJ	DILA				DI LA)
		BFLA		(2xviii	(3xviii	of Schedule	e CYLA)	(B43 of	(C49 of	4b of	(2x+3x+4x+5)	(6x+7x+8)	(8e of
		2024-25 (Current vear		of	(- ,	- /	Schedule	Schedul	Schedule	x) of item E of	x) of item	Schedule
	xvii	year		Schedul				BP, if –ve)			Schedule CG)	E of	OS, if-ve)
		losses)		e CYLA)					-ve)	ve)		Schedule CG	
		Current		/									
		year loss distribute											
		d among											
	xvii	the unit-											
	i	holder (Applicabl											
		(Applicabl											
		Investmen											
		t fund only)											
		only) Current											
		year losses											
	xix	to be carried											
		forward											
		(xvii-xviii)											

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xx Total loss Carried forward to future years (xv- xvi+xix)			
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Schedul	e UD Unat	osorbed depre	ciation and al	lowance under s	ection 35(4)			
Sl No	Assessment Year		Dep	reciation		Allowa	nce under section 35	5(4)
		Amount of brought forward unabsorbed depreciation	- F · 8 ·		Balance carried forward to the next year	Amount of brought forward unabsorbed allowance	against the current	Balance Carried forward to the next year
(1)	(2)	(3)	(3a)	(4)	(5)	(6)	(7)	(8)
i	Current Assessment Year							
ii								
iii								
iv	Total			(3xvi of BFLA)			(4xvi of BFLA)	

Schedu	Ile ICDS Effect of Income Computation Disclosure Standard	ls on profit		
Sl. No.	ICDS	Increase in Profit (Rs.)	Decrease in profit (Rs.)	Net Effect (Rs.)
(1)	(2)	(3)	(4)	(5)
Ι	Accounting Policies			
II	Valuation of Inventories (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)			
III	Construction Contracts			
IV	Revenue Recognition			
V	Tangible Fixed Assets			
VI	Changes in Foreign Exchange Rates			
VII	Government Grants			
VIII	Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)			
IX	Borrowing Costs			
Х	Provisions, Contingent Liabilities and Contingent Assets			
XI	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X)			

Sched			uction under section 10AA				
U/S AA	Ded	uctions in respect of	units located in Special Economic Zone				
ION 10	SI	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	SI	Amount of deduction		
DEDUCTION (10,	a	Undertaking No.1		a	(item 17 of Annexure A of Form 56F for Undertaking 1)		
DEI	b	Undertaking No.2		b	(item 17 of Annexure A of Form 56F for Undertaking 2)		
	c	Total deduction un	der section 10AA (a+b)			c	

Sch	Schedule 80G Details of donations entitled for deduction under section 80G								
(T. 10		Donations entitled for 100% deduction without qualifying limit							
DETAILS OF DONATIONS		Name and address of donee	PAN of Donee	Amo	ount of dona		Eligible Amount of donation		
ETAII NAT		i			Donation in other mode				
Πă		ii							
		iii							

		iv	Total						
]			ations entitled for 50% deduction without ifying limit					L	
Ī			e and address of donee	PAN o	f Donee	Am	ount of dona	Eligible Amount of donation	
		i					Donation in other mode		
		ii				in cash	other mode	Donation	
		iii iv	Total						
Ī		Don	ations entitled for 100% deduction subject to ifying limit						
Ī		Nam	e and address of donee	PAN of	f Donee	Am	ount of dona		Eligible Amount of donation
		i					Donation in other mode		
		ii iii							
			Total						
Ī			ations entitled for 50% deduction subject to ifying limit						
		Nan	ne and address of donee		ARN (Donation Reference Number)		ount of dona		Eligible Amount of donation
		i					Donation in other mode		
		ii							
_		iii							
			Total						
	Е	Tota	ll donations (Aiv + Biv + Civ + Div)						

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year income remaining aft set off
		1	2	3	4	5
i	House property	(5ii of Schedule CYLA)	(B/f house property loss)			
ii	Business (excluding Income from Insurance Business , speculation income and income from specified business)	(5iii of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss) (Note: B/F loss set off will be restricted to business income excluding income u/s 44BB & 44BBB)	(Note: B/F depreciation set off will be restricted to business income excluding income u/s 44BB & 44BBB)		
iii	Profit and gains from life insurance business u/s 115B	(5iv of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss)			
iv	Speculation Income	(5v of Schedule CYLA)	(B/f normal business or speculation loss)			
v	Specified Business Income	(5vi of Schedule CYLA)	(B/f normal business or specified business loss)			
vi	Short-term capital gain taxable @ 15%	(5vii of Schedule CYLA)	(B/f short-term capital loss)			
vii	Short-term capital gain taxable @ 30%	(5viii of Schedule CYLA)	(B/f short-term capital loss)			
viii	Short-term capital gain taxable at applicable rates	(5ix of Schedule CYLA)	(B/f short-term capital loss)			
ix	Short-term capital gain taxable at special rates in India as per DTAA	(5x of Schedule CYLA)	(B/f short-term capital loss)			
x	Long-term capital gain taxable @ 10%	(5xi of Schedule CYLA)	(B/f short-term or long- term capital loss)			
xi	Long term capital gain taxable @ 20%	(5xii of Schedule CYLA)	(B/f short-term or long- term capital loss)			
xii	Long term capital gains taxable at special rates in India as per DTAA	(5xiii of Schedule CYLA)	(B/f short-term or long- term capital loss)			
xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of Schedule CYLA)				

XIV	Profit from owning and maintaining race horses	(5xv of Schedule CYLA)	(B/f loss from horse races)			
xv	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of Schedule CYLA)				
xvi	Total of brought forward loss set off					
xvii	Current year's income remaining afte 5xiv + 5xv)	r set off Total of 5i + 5ii	+5iii+5iv+5v+5vi+5vi	i + 5viii + 5ix + 5x	+ 5xi +5xii+5xiii+	

Sch	Schedule CFL Details of Losses to be carried forward to future years												
LOSS	S. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	loss fron and	specified bu	e business siness	Loss from speculative business	specified	Loss from life insurance	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining
CARRY FORWARD OF LOSS					Brought forward business loss	adjusted on account of opting for taxation section 115BAA			business	business u/s 115B			race horses
AR	1	2	3	4	5a	5b	5c=5a-5b	6	7	8	9	10	11
0		2010-11											
		2011-12											
	iii	2012-13											
	iv	2013-14											
	v	2014-15											
		2015-16											
		2016-17											
		2017-18											
	ix	2018-19											
		2019-20											
		2020-21 2021-22								-			
		2021-22 2022-23											
		2022-23											
		Total of											
	xv	earlier year losses b/f											
	xvi	Adjustment of above losses in Schedule BFLA		(2i of Schedule BFLA)	(2ii	of Schedule B	BFLA)	(2iv of Schedule BFLA)	(2v of Schedule BFLA)	(2iii of Schedule BFLA)			(2xiv of Schedule BFLA)
	xvii	2024-25 (Current year losses)		(2xviii of Schedule CYLA)	(3xvii	i of Schedule	CYLA)	(B43 of Schedule BP, if –ve)	(C49 of Schedule BP, if – ve)	4b of Schedule BP, (if – ve)	(2x+3x+4x+5x) of item E of Schedule CG)	(6x+7x+8x) of item E of Schedule CG	(8e of Schedule OS, if –ve)
	xviii	Current year loss distributed among the unit-holder (Applicable for Investment fund only)											
	xix	Current year losses to be carried forward (xvii-xviii)											
	XX	Total loss Carried forward to future years (xv- xvi+xix)											

Schedul	e UD Unat	osorbed depre	ciation and al	lowance under s	ection 35(4)					
Sl No	Assessment Year		Dep	reciation	Allowa	Allowance under section 35(4)				
		Amount of brought forward unabsorbed depreciation	Amount as adjusted on account of opting for taxation section 115BAA	Amount of depreciation set-off against the current year income	Balance carried forward to the next year	Amount of brought forward unabsorbed allowance	Amount of allowance set-off against the current year income	Balance Carried forward to the next year		
(1)	(2)	(3)	(3a)	(4)	(5)	(6)	(7)	(8)		
i i	Current Assessment Year									
ii										
iii										
iv	Total			(3xvi of BFLA)			(4xvi of BFLA)			

Schedu	Ile ICDS Effect of Income Computation Disclosure Standard	ls on profit		
Sl. No.	ICDS	Increase in Profit (Rs.)	Decrease in profit (Rs.)	Net Effect (Rs.)
(1)	(2)	(3)	(4)	(5)
Ι	Accounting Policies			
II	Valuation of Inventories (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)			
III	Construction Contracts			
IV	Revenue Recognition			
V	Tangible Fixed Assets			
VI	Changes in Foreign Exchange Rates			
VII	Government Grants			
VIII	Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)			
IX	Borrowing Costs			
Х	Provisions, Contingent Liabilities and Contingent Assets			
XI	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X)			

Sched	ule 1	IOAA	Deduction under section 10AA				
<	Ded	uctions in respo					
U/S 10	SI	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	SI	Amount of deduction		
NOILC	a	Undertaking N	io.1	a	(item 17 of Annexure A of Form 56F for Undertaking 1)		
DEDUG	b	Undertaking N	0.2	b	(item 17 of Annexure A of Form 56F for Undertaking 2)		
	c	Total deductio	n under section 10AA (a+b)			c	

Sche	dule	80G		Details of donations entitled for d	eduction under section	on 80G		
NS	A	-	ations entitled lifying limit	for 100% deduction without				
OF DONATIONS			Name and address of donee		PAN of Donee	Am	ount of dona	 Eligible Amount of donation
DON		i					Donation in other mode	
OF		ii						
Ś		iii						
DETAILS		iv	Total					
DE	В	-	ations entitled lifying limit	for 50% deduction without				
		Name and address of donee			PAN of Donee	Am	ount of dona	Eligible Amount of donation

	1					D (* *	T ()	
	i					Donation in		
					in cash	other mode	Donation	
	ii							
	iii							
	iv	Total						
С		ations entitled for 100% deduction subject to ifying limit						
	Nan	e and address of donee	PAN of	f Donee	Am	ount of dona		Eligible Amount of donation
					Donation	Donation in	Total	
	i				in cash	other mode	Donation	
	ii							
	iii							
	iv	Total						
D		ations entitled for 50% deduction subject to ifying limit						
				ARN	Am	ount of dona	tion	Eligible Amount of
			PAN of	(Donation				donation
	Nan	e and address of donee		Reference				
			Donee	Number)				
					Donation	Donation in	Total	
	i					other mode		
	ii							
	iii							
	iv	Total						
Ε	Tota	l donations (Aiv + Biv + Civ + Div)						

Scl	Schedule 80GGA Details of donations for scientific research or rural development											
	S. No.	Relevant clause under which deduction is claimed (drop down to be provided)	Name and address of donee	PAN of Donee	Amount of donation		Eligible Amount of donation					
					Donation in cash		Donation in other mode	Total Donation				
	i											
	ii											
		Total donation										

Ş	Sched	lule 80GGC	Details of	contributions	made to political	l parties			
	S. No.	Date	Amount of co			Eligible amount of	Transaction Reference number for UPI transfer or	IFS code of Bank	
			Contribution in cash	Contribution in other mode	Total Contribution	contribution	Cheque number/IMPS/NEFT/RTGS		
	i								
		(add rows)							
		Total contribution							

Schedule 80IAC	Deducti	on in respect of el	ligible start-up [to be filled onl	y if answer to A19(q) is 'Yes	']
Sl. No.	Date of incorporation of Startup	Nature of business	Certificate number as obtained from Inter Ministerial Board of Certification	First AY in which deduction was claimed	Amount of deduction claimed for current AY
(1)	(2)	(3)	(4)	(5)	(6)

Schedule 80LA Deduction in respect of offshore banking unit or IFSC											
Sub-section in whi	ch deduction is cla	imed									
Sl. Type of No. entity	Type of income of the unit	Authority granting registration	Date of registration	Registration number	First AY during which deduction is claimed	Amount of deduction claimed for					

(1)	(2)	(3)	(4)	(5)	(6)	(7)	current AY (8)	
(-)	(-)	(-)	(-)				(*)	
(add r	ow option to b	e provided)						
Total								

Sc	hed	ule 80-IA	Deductions under section 80-IA				
		Deduction in	n respect of profits of an enterprise	a1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)	
Υ		referred to i facility]	in section 80-IA(4)(i) [Infrastructure	a2	Undertaking	(item 30 of Form 10CCB of the	-
80-IA		jaennyj			no. 2 Undertaking	undertaking) (item 30 of Form 10CCB of the	-
S/N	b		n respect of profits of an undertaking	b1	no. 1	undertaking)	_
NOL	U	referred to i	in section 80-IA(4)(iv) [Power]		Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)	
DEDUCTION			n respect of profits of an undertaking	c1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)	
D		power gener	in section 80-IA(4)(v) [Revival of ating plant]	c2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)	
	d	Total deduc	tions under section 80-IA (a1 + a2 + b1	l + b	2 + c1+ c2)		d

Sc	hedu	le RA	A Details of donations t 35(2AA)]	to research a	ssociations etc. [deduc	tion under s	ections 35(1)(ii) or 35(1)(iia) or 35(1)(iii) or
		Nar	ne and address of donee		PAN of Donee	Amo	unt of dona	ition	Eligible Amount of donation
						Donation in cash	Donation in other mode	Total Donation	
		i							
		ii							
		iii	Total						

Sc	hed	ule 80-IA Deductions under section 80-IA				
		Deduction in respect of profits of an anterprise	a1	Undertaking	(item 30 of Form 10CCB of the	
-IA		Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i) <i>[Infrastructure</i>	aı	no. 1	undertaking)	
80-I	а	facility]	a2	Undertaking	(item 30 of Form 10CCB of the	
		Juciniyj	a2	no. 2	undertaking)	
S/N			b1	Undertaking	(item 30 of Form 10CCB of the	
	b	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	D1	no. 1	undertaking)	
CTION	U		b2	Undertaking	(item 30 of Form 10CCB of the	
Ð			02	no. 2	undertaking)	
Ď		Deduction in respect of profits of an undertaking	c1	Undertaking	(item 30 of Form 10CCB of the	
DEDU		referred to in section 80-IA(4)(v) [Revival of	cı	no. 1	undertaking)	
Ω	C	power generating plant]	c2	Undertaking	(item 30 of Form 10CCB of the	
		power generating plantj	C2	no. 2	undertaking)	
	d	Total deductions under section 80-IA (a1 + a2 + b1	l + b	2 + c1 + c2)		d

Schedule 80-IB Deductions under section 80-IB Undertaking (30 of Form 10CCB of the a1 Deduction in the case of undertaking which begins no. 1 undertaking) commercial production or refining of mineral oil [Section a Undertaking (30 of Form 10CCB of the 80-IB(9)] a2 undertaking) no. 2 Undertaking (30 of Form 10CCB of the b1 Deduction in the case of an undertaking developing and undertaking) no. 1 b (30 of Form 10CCB of the building housing projects [Section 80-IB(10)] Undertaking b2 no. 2 undertaking) Deduction in the case of an undertaking engaged in Undertaking (30 of Form 10CCB of the c1 undertaking) processing, preservation and packaging of fruits, no. 1 с vegetables, meat, meat products, poultry, marine or dairy Undertaking (30 of Form 10CCB of the c2 products [Section 80-IB(11A)] no. 2 undertaking) Undertaking (30 of Form 10CCB of the d1 Deduction in the case of an undertaking engaged in undertaking) no. 1 d integrated business of handling, storage and Undertaking (30 of Form 10CCB of the d2 transportation of food grains [Section 80-IB(11A)] no. 2 undertaking) Total deduction under section 80-IB (Total of a1 to d2) e g

Schedule 80-IC or 80-IE Deductions under section 80-IC or 80-IE

									(30 of Form 10CCB of the
		Dod	uction in rospo	ot of un	dertaking located in	Sildim	a1	Undertaking no. 1	undertaking)
ľ	а	Deu	uction in respe	ct of un	uei taking locateu m	SIKKIII	a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
		D 1	<i></i>		1 / 1 · 1 / 1 ·	TT	b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
	D	Ded	uction in respe	ect of un	dertaking located in	Himachal Pradesh	b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	_	D. J		- 4 - 6	J	1144	c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
	c	Deu	uction in respe		dertaking located in	c1	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
(d	Ded	uction in respe	ect of un	dertaking located in				
				da1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
		da	Assam	da2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	Ī		Arunachal	db1	Undertaking no.	(30 of Form 10CCB of the undertaking)			
		db	Pradesh	db2	Undertaking no.	(30 of Form 10CCB of the undertaking)			
	Ī			dc1	Undertaking no.	(30 of Form 10CCB of the undertaking)			
		dc	Manipur	dc2	Undertaking no.	(30 of Form 10CCB of the undertaking)			
	-			dd1	Undertaking no.	(30 of Form 10CCB of the undertaking)			
		dd			Undertaking no.	(30 of Form 10CCB of the undertaking)			
	Ī			de1	Undertaking no.	(30 of Form 10CCB of the undertaking)			
		de	Meghalaya	de2	Undertaking no.	(30 of Form 10CCB of the undertaking)			
	-			df1	Undertaking no.	(30 of Form 10CCB of the undertaking)			
		df	Nagaland	df2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	-			dg1	Undertaking no.	(30 of Form 10CCB of the undertaking)			
		dg	Tripura	dg2	Undertaking no.	(30 of Form 10CCB of the			
	╞	.11.	T-4-1 d- d 4"			undertaking)	-11		
╞	_	dh				n North-east (total of da1 to dg2)	dh		
	e	1 0ta	a deduction ur	ider sec	tion 80-IC or 80-IE (a + a + c + an	e	I	

Scl	hedu	le VI	-A Deductions	under Chapter V	I-A				
	1	Par	t B- Deduction in respe	ect of certain payn	nent	8			
		a	80G		b	80GGB			
		c	80GGA		d	80GGC			
		-	al Deduction under Par					1	
	2	Par	t C- Deduction in respe		mes	1			
		e	80-IA	(d of Schedule 80-IA)	f	80-IAB			
DEDUCTIONS		g	80-IAC	(7 of Schedule 80-IAC)	h	80-IB	(e of Schedule 80-IB)		
EDUC		i	80-IBA		j	80-IC/ 80-IE	(e of Schedule 80-1C/ 80-1E)		
TOTAL D		k	80JJA		1	80JJAA	[Sl.no. 51(eiv) +511 of Annexure to Form 10DA]		
TO		m	80LA(1)	(9 of Schedule 80-LA)	n	80LA(1A)	(9 of Schedule 80-LA)		
		0	80M- Details of distribution of dividend as provided in e-filing utility		р	80-PA			
		Tot	al Deduction under Par	rt C (total of e to j)			2	
	3	Tot	al deductions under Cl	napter VI-A (1 + 2)			3	

Sche	dule	SI Income chargeable to tax at special rates [Please see	instruc	tions) for section	on and rate of taxl	
	SI	Section/Description	<i>Instruc</i> ⊠	Special rate	Income	Tax thereon
E	No	Section Description	_	(%)	(i)	(ii)
L RATE	1	111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares/equity oriented MF on which STT paid)		15	(5vi of Schedule BFLA)	
SPECIAL	2	115AD (STCG for FIIs on securities where STT not paid)		30	(part of 5vii of Schedule BFLA)	
S		112 proviso (LTCG on listed securities/ units without indexation)		10	(part of 5xof Schedule BFLA)	
	4	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)		10	(part of 5x of Schedule BFLA)	
	<u> </u>	115AB (LTCG for non-resident on units referred in section115AB)		10	(part of 5x of Schedule BFLA)	
		115AC (LTCG for non-resident on bonds/GDR)		10	(part of 5x of Schedule BFLA)	
		115AD (LTCG for FII on securities)		10	(part of 5x of Schedule BFLA)	
		112 (LTCG on others)		20	(5xi of Schedule BFLA)	
		112A (LTCG on sale of shares or units on which STT is paid) or section 115AD(1)(b)(iii)-Proviso		10	(5x) of Schedule BFLA)	
	10	STCG chargeable at special rates in India as per DTAA			(part of 5ix of Schedule BFLA)	
	11	LTCG Chargeable at special rates in India as per DTAA			(part of 5xii of Schedule BFLA)	
	12	115B (Profits and gains of life insurance business		12.50	(5iii of Schedule BFLA)	
	120	115AC (Income by way of interest received by non-resident		10	(part of 2cx of Schedule OS)	
		115AC (Income by way of Dividend received by non-resident on GDR purchased in foreign currency)		10	(part of 2cxi of Schedule OS)	
	14	115BB (Winnings from lotteries, puzzles, races, games etc.)		30	(2a of Schedule OS)	
		115BBJ (Winnings from online games)		30	(2ab of Schedule OS)	
		115BBH- Tax on Income from Virtual Digital asset			· · · · · · · · · · · · · · · · · · ·	
		A Income under head business or profession		30	(3f of Schedule BP)	
		B Income under head Capital Gain		30	(C2 of Schedule CG)	
	17	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)		60	(2b of Schedule OS)	
		115A(1)(b)(A) & 115A(1)(b)(B)(Income of a foreign company from Royalty & Fees for Technical Services)		10	(part of 2cxix of Schedule OS)	
	19	115BBF (Income from patent)				
		a Income under head business or profession		10	(3d of Schedule BP)	
		b Income under head other sources		10	(2cxvii of Schedule OS)	
	20	115BBG (Income from transfer of carbon credits)				
		a Income under head business or profession		10	(3e of Schedule BP)	
		b Income under head other sources		10	(2cxviii of Schedule OS)	
	21	Income from other sources chargeable at special rates in India as per DTAA			(part of 2e of Schedule OS)	
		Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15%		15	(part of 5vi of Schedule BFLA)	
	23	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%		30	(part of 5vii of Schedule BFLA)	
	24	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% u/s 112A		10	(part of 5x of Schedule BFLA)	
		Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%		20	(part of 5xi of Schedule BFLA)	
		Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% other than section 112A		10	(part of 5x of Schedule BFLA)	
	27	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)			(2d of Schedule OS)	
	28	Income received in respect of units purchased in foreign currency by an off-shore fund-115AB(1)		10	(2cx of Schedule OS)	
	29	Income from royalty where agreement entered between 31.3.1961 to 31.3.1976 and income from fees for technical services where agreement entered between 29.2.1964 and 31.3.1976, and agreement is approved by the Central Government. Paragraph EII of Part I of first schedule of Finance Act		50	(2cxix of Schedule OS)	
	30	Any other income chargeable at special rate (Drop down to be			(part of 2c of Schedule OS)	
		provided in e-filing utility)	L		u <i>o o</i>	
				Total	l	

	Nur	nber of e	entities in	which investment	t is held				
VHICH INVESTMENT IS HELD	SI. No.	Name of the entity	Type of the entity	PAN of the entity	Whether the entity is liable for audit? (Yes/No)	Whether section 92E is applicable to entity? (Yes/ No)	Percentage Share in the profit of the entity	Amount of share in the profit i	Capital balance on 31 st March in the entity ii
Ň	1								
IES	2								
ENT	3								
E	4	Total							

2	:								1		
	I	Gross Agricultural rec rule 7A, 7B or 8 of I.T.		an income to	be excluded	under	i				
	ii	Expenditure incurred o	n agriculture				ii				
	iii	Unabsorbed agricultura	absorbed agricultural loss of previous eight assessment years iii								
	iv	Agricultural income 7B(1A) and 8 (from S			, 7A, 7B(1),		iv				
ĺ		Net Agricultural incom							2		
		In case the net agricultu details (<i>Fill up details se</i>				lease f	furnisł	the following			
		a Name of district	along with pi	n code in wh	ich agricultur	al lan	d is lo	ocated			
		b Measurement of	agricultural l	and in Acre							
		c Whether the agri	cultural land	is owned or	held on lease	(drop	down	to be			
		d Whether the agri	icultural land	is irrigated	or rain-fed (d	rop de	own to	be provided)			
3	Othe	er exempt income (pleas	e specify) (3a+.	3b)	, , , , , , , , , , , , , , , , , , ,			^	3		
		Income u/s 10(23FB), 1			'CA),						
		10(23FE), 10(23FF), 10									
	a	Acknowledgement Nu	mber and Date	of Form Filed	if 10(23FF)	3a					
		and 10(4D) is claimed)									
		Add row option and d	ropdown to be	provided in ut	ility						
	b	Any other Income (S	pecify nature) – Add rov	v option to be	3h					
		provided in utility				00					
4		me claimed as not charg									
	SI.	No. Amount of income	Nature of income	Country name &	Article of DTAA		ad of come	Whether TRC			
				Code				obtained (Y/N)			
			(1/1/)								
_					(0.1.1.1	D. T. T.			_		
		s through income clai l (1+2+3+4+5)	med as not ch	argeable to	tax (Schedule	PTI)			5		

Sche	edule PT	Pass Thro	ugh Income details	from busines	s trust o	r inves	tment fund as p	er section 1	15UA, 115UB		
PASS THROUGH INCOME	S.No	Invested in section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	S.No	Head	of income	Current year income	Share of Current year loss distributed by Investment fund	Net Income/ Loss 9=7-8	TDS on such amount, if any
Ηŀ	(1)	(2)	(3)	(4)	(5)	(6)		(7)	(8)	(9)	(10)
L	1.	(drop down to be provided)			i	Hous	e property				
S		be provided)			ii	Capit	tal Gains				
PA						Α	Short term				
						Ai	Section				
							111A				
						Aii	Others				
						В	Long term				
						Bi	Section 112A				
						Bii	Section				
							other than				
							112A				
					iii	Other	r Sources				
						Α	Dividend				
						В	Others				
					iv		ne claimed to b	e exempt			
						Α	u/s 10(23FBB)				
						В	u/s				

						С	u/s			
	2.				i	Hou	se property			
					ii	Capi	ital Gains			
						a	Short term			
						ai	Section			
							111A			
						aii	Others			
						b	Long term			
						bi	Section			
							112A			
						bii	Other than			
							112A			
					iii	Othe	er Sources			
						a	Dividend			
						b	Others			
					iv	Inco	me claimed to be	e exempt		
						a	u/s			
							10(23FBB)			
						b	u/s			
						c	u/s			
NOT	TE 🕨	Please refer to the	e instructions for f	filling out this s	schedule					

Sche	edulo	e MAT Computation of Minimum Alternate Tax pay	able	e under section 115JB	
		Whether the Profit and Loss Account is prepared in acco Schedule III to the Companies Act, 2013 (If yes, write 'Y', i	orda if no	nce with the provisions of Parts II of write 'N')	
	2	If 1 is no, whether profit and loss account is prepared in	acco	rdance with the provisions of the Act	
		governing such company (If yes, write 'Y', if no write 'N')		I I	μ
		Whether, for the Profit and Loss Account referred to in it	tem	1 above, the same accounting policies	
	3	accounting standards and same method and rates for calcu	ulati	ng depreciation have been followed as	
	3	have been adopted for preparing accounts laid before t	the	company at its annual general body	
		meeting? (If yes, write 'Y', if no write 'N')			
	4	Profit after tax as shown in the Profit and Loss Account (ente	r item 56 of Part A-P&L))/ 4	
		(enter item 56 of Part A- P&L Ind AS) (as applicable)			
	5	Additions (if debited in profit and loss account)			
		Income-tax paid or payable or its provision	_		
		a including the amount of deferred tax and the	5a		
		provision thereof			
		b Reserve (except reserve under section 33AC)	5b		
		c Provisions for unascertained liability	5c		
		d Provisions for losses of subsidiary companies	5d		
		e Dividend paid or proposed	5e		
		f Expenditure related to exempt income under			
		sections 10, 11 or 12 [exempt income excludes	5f		
x		income exempt under section 10(38)] g Expenditure related to share in income of AOP/ BOI			
Та		on which no income-tax is payable as per section 86	5g		
ate		h Expenditure in case of foreign company referred to			
rn:		in clause (fb) of explanation 1 to section 115JB			
lte		i Notional loss on transfer of certain capital assets or			
n A		units referred to in clause (fc) of explanation 1 to	5i		
Inc		section 115JB			
Minimum Alternate Tax		j Expenditure relatable to income by way of royalty			
Mi		in respect of patent chargeable to tax u/s 115BBF	5j		
		k Depreciation attributable to revaluation of assets	5k		
		Gain on transfer of units referred to in clause (k) of	51		
		explanation 1 to section 115JB	51		
		Others (including residual unadjusted items and	5m		
		provision for diminution in the value of any asset)	-		
		n Total additions (5a+5b+5c+5d+5e+5f+5g+5h+5i+5j+5l	k+5l	+5m) 5n	
	6	Deductions	-		
		a Amount withdrawn from reserve or provisions if	6a		
		credited to Profit and Loss account	~		
		b Income exempt under sections 10, 11 or 12 [exempt	6b		
		income excludes income exempt under section			
		10(38)] c Amount withdrawn from revaluation reserve and	6c		
		credited to profit and loss account to the extent it does not exceed the amount of depreciation			
		attributable to revaluation of asset			
1		d Share in income of AOP/ BOI on which no income-	6d		
1		tax is payable as per section 86 credited to Profit	ou		
1		and Loss account			
1		e Income in case of foreign company referred to in	6e		
1		clause (iid) of explanation 1 to section 115JB			

	f Notional gain on transfer of certain capital assets or units referred to in clause (iie) of explanation 1 to section 115JB	6f			
	g Loss on transfer of units referred to in clause (iif) of explanation 1 to section 115JB	6g			
	h Income by way of royalty referred to in clause (iig) of explanation 1 to section 115JB	6h			
	i Loss brought forward or unabsorbed depreciation whichever is less or both as may be applicable	6i			
	j Profit of sick industrial company till net worth is equal to or exceeds accumulated losses	6j			
	k Others (including residual unadjusted items and the amount of deferred tax credited to P&L A/c)	6k			
	Total deductions (6a+6b+6c+6d+6e+6f+6g+6h+6i+6j+6k)	61			
7	Book profit under section 115JB (4+ 5n – 6l)				7
	Whether the financial statements of the company are		🗆 Yes	□ No	
	drawn up in compliance to the Indian Accounting				
	Standards (Ind-AS) specified in Annexure to the				
	companies (Indian Accounting Standards) Rules, 2015. If				
	yes, furnish the details below:-				
	A. Additions to book profit under sub-sections (2A) to				
	(2C) of section 115JB				
	Amounts credited to other comprehensive income in	8 a			
	a statement of profit & loss under the head <i>"items that</i>	0.			
	will not be reclassified to profit & loss"				
	Amounts debited to the statement of profit & loss on	8b			
	b distribution of non-cash assets to shareholders in a	00			
	demerger				
	One fifth of the transition amount as referred to in	8c			
	c section 115JB (2C) (<i>if applicable</i>)				
	d Others (including residual adjustment)	8d			
	e Total additions (8a + 8b + 8c + 8d)	8e			
	B. Deductions from book profit under sub-sections (2A)				
	to (2C) of section 115JB				
	Amounts debited to other comprehensive income in	8f			
	f statement of profit & loss under the head <i>"items that</i>	0.			
	will not be reclassified to profit & loss"				
	Amounts credited to the statement of profit & loss on	8g			
	g distribution of non-cash assets to shareholders in a	8			
	demerger				
	One fifth of the transition amount as referred to in	8h			
	^{II} section 115JB (2C) (<i>if applicable</i>)				
	i Others (including residual adjustment)	8i			
	j Total deductions (8f + 8g + 8h + 8i)	8j			
9	Deemed total income under section 115JB (7 + 8e – 8j)	9			
	a Deemed total income u/s 115JB from Units located in IFSC, if any	9a			
	b Deemed total income u/s 115JB from other Units (9- 9a)	9b			
10	Tax payable under section 115JB [9% of (9a)+ 15% of (9 b)]	1		10
20		~/]			

Computation of tax credit under section 115JAA Schedule MATC 1 Tax under section 115JB in assessment year 2024-25 (1d of Part-B-TTI) 1 2 Tax under other provisions of the Act in assessment year 2024-25 (2f of Part-B-TTI) 2 3 Amount of tax against which credit is available [enter (2-1) if 2 is greater than 1, otherwise enter 3 Utilisation of MAT credit Available [Sum of MAT credit utilised during the current year is subject to maximum of amount mentioned 4 in 3 above and cannot exceed the sum of MAT Credit Brought Forward J S.No Assessment Year MAT Credit MAT Credit Balance MAT Credit Set-off in earlier years Balance Brought (B2) forward Utilised during the **Carried Forward** (A) Gross MAT CREDIT (B1) Current Year (D) = (B3) - (C)(B3)=(B2)-(B1) (C) i 2009-10 ii 2010-11 iii 2011-12 2012-13 iv 2013-14 v vi 2014-15 2015-16 vii vii 2016-17 2017-18 ix 2018-19 х

	xi	2019-20								
	xii	2020-21								
	xiii	2021-22								
	xiv	2022-23								
	XV	2023-24								
	xvi	2024-25[(Sl no 1-Sl								
		no 2 of)-(Sl No 6c -								
		2f of Schedule Part								
		B-TTI, only if								
		positive)]								
	xvii	Total								
5	Amou	int of tax credit unde	er section 115JAA	utilised during the year	[enter 4(C)xvii]	5				
6	6 Amount of MAT liability available for credit in subsequent assessment years <i>[enter 4(D)xvii]</i> 6									

Schedule- BBS Details of tax on distributed income of a domestic company on buy back of shares

	SI			Description	Details o	of 1 st buy- ick	1 1	nd buy- back	Details of 3	rd buy- back
	(i)			(ii)	(i	ii)	(iv)	(v)
	1	considera buy back	tion of sł		(DD/MN	I/YYYY)	(DD/MN	M/YYYY)	(DD/MN	M/YYYY)
	2			nsideration paid by the ouy-back of shares						
	3	Amount r issue of su		ved by the company for shares						
SI	4	Distribute (2 – 3)	ed In	ncome of the company						
OF SHARES	5	Tax payable on distribu	a	Additional income- tax @20% payable under section 115QA on 4						
CK			b	Surcharge on 'a'						
BUY BACK		ted income	c	Health & Education cess on (a+b)						
		meome	d	Total tax payable (a+b+c)						
TAX ON	6	115QB	·	ble under section						
TA	7	Additiona payable (come-tax and interest 6)						
	8	Tax and i								
	9	Net payal	ole/r	efundable (7-8)						
					Date 1	Date 2	Date 1	Date 2	Date 1	Date 2
	10	Date(s) of deposit of tax on distribution income		(DD/M M/YY YY)	(DD/M M/YY YY)	(DD/MM/YY YY)	(DD/MM/YY YY)	(DD/MM/YY YY)	(DD/MM/YY YY)	
	11	Name of l	Name of Bank and Branch							
	12	BSR Cod	e							
	13	Serial nu	mbei	r of challan						
	14	Amount o	lepos	sited						

Sch TPS	edul SA	e- Details	s of Tax on seconda	ry adjustments as p	er section 92CE(2A) as per the schedule	e provided in e-filing	g utility
PER	1	money has no adjustments n	t been repatriated ade in respect of a	within the prescri l the AYs)	s 92CE(2A) is exerc bed time (please in	ised & such excess dicate the total of		
SECONDARY ADJUSTMENTS AS F Section 97567A)	2	b Surcharg c Health &	ll Income tax payab e @ 12% on "a" Education cess on (litional tax payable	(a+b)	2			
MEN	3	Taxes paid						
L	4	Net tax payab	le (2d-3)	1				
E E		Date(s) of	Date 1	Date 2	Date 3	Date 4	Date 5	Date 6
		deposit of	(DD/MM/YYY	(DD/MM/YYY	(DD/MM/YYY	(DD/MM/YYY	(DD/MM/YYY	(DD/MM/YYY
No.		tax on	Y)	Y)	Y)	Y)	Y)	Y)
AR	5	secondary						
	Ŭ	adjustments						
18,		as per						
SE		section						
NO		92CE(2A)						
XC		Name of						
TAX	6	Bank and						
		Branch						

7	BSR Code			
8	Serial number of challan			
9	Amount deposited			

lule	115	TD	Accreted income under section 115TD					
1	Agg	gregate 1	Fair Market Value (FMV) of total assets of speci	fied pe	erson	1		
2	Less	s: Total	liability of specified person			2		
3	Net	value o	f assets (1 – 2)			3		
	(i)		f assets directly acquired out of income referred ction 10(1)	4i				
4	(11)	of creat registra u/s 11 a	f assets acquired during the period from the date tion or establishment to the effective date of ation/provisional registration u/s 12AB, if benefit and 12 not claimed during the said period					
	(iii)	FMV o proviso	f assets transferred in accordance with third to section 115TD(2)					
	(iv)	Total (4	4i + 4ii + 4iii)			4iv		
5	Lial	bility in	respect of assets at 4 above		5			
6	Acc	reted in	come as per section 115TD [3 – (4iv – 5)]			6		
7	Add	litional	income-tax payable u/s 115TD at maximum mar	ginal ı	rate	7		
8	Inte	erest pay	yable u/s 115TE			8		
9	Spe	cified da	ate u/s 115TD			9		
10	Add	litional	income-tax and interest payable			10		
11	Tax	and int	erest paid			11		
12	Net	payable	e (10 - 11) (Enter 0 if negative)			12		
12	Dat	- (-) - f -		Date 1	Date 2		Date 3	
13	Dat	e(s) of a	eposit of tax on accreted income	MM/YYYY	DD //	MM/YYYY	DD/MM/YYY	
14	Nan	ne of Ba	nk and Branch					
15	BSF	R Code						
16	Seri	ial num	ber of challan					
17	Am	ount de	posited					

Sche	dule	FSI		Det	ails of Income fron	1 outside India and t	ax relief (avai	ilable only in cas	e of resident)	
AND TAX		Code (dropdown to be provided	Taxpayer Identification Number	SI.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	available in India (e)= (c) or (d)	Relevant article of DTAA if relief claimed u/s 90 or 90A
INDIA		in the e- filing utility)			(a)	(b)	(c)	(d)	(e)	(f)
E	1			i	House Property					
FROM OUTSIDE RELIEF				11	Business or Profession					
OI R				iii	Capital Gains					
Μ				iv	Other sources					
ßO					Total					
	2			i	House Property					
INCOME				- 11	Business or Profession					
N				iii	Capital Gains					
Т				iv	Other sources					

ΤA

	N01	TE > Please		otal out this schedule.		
Sche	dule	TR SI	ummary of tax relief clai	med for taxes paid outside India (available only in case of residen	t)
	1	Details of Tax relie	ef claimed	•	E.	
OUTSIDE		Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Section under which relief claimed (specify 90, 90A or 91)
(PAID		(a)	(b)	(c)	(d)	(e)
R TAX INDIA			Total			
FORT		Total Tax relief av of 1(d))	vailable in respect of cou	ntry where DTAA is applicable (se	ection 90/90A) (Part of total 2	
RELIEF FOR IN		Total Tax relief av of 1(d))	vailable in respect of cou	ntry where DTAA is not applicable	e (section 91) (Part of total 3	
X REI	4	Whether any tax p refunded/credited	oaid outside India, on wh by the foreign tax autho	nich tax relief was allowed in India prity during the year? If yes, provid	, has been 4 de the details below	Yes/No

a Amount of tax refunded b Assessment year in which tax relief allowed in India NOTE > Please refer to the instructions for filling out this schedule.

Schedule FA Details of Foreign Assets and Income from any source outside India Details of Foreign Depository Accounts held (including any beneficial interest) at any time during the calendar year ending as on A 1 31st December, 2023 Address ZIP code SI Country Name of Account Status Account Peak Closing Country Gross opening date interest financial balance No name code of number balance institutio financial during paid/credite institutio the d to the n period account n during the period (1) (2) (3) (4) (5) (6) (7) (8) (9) (10) (11) (12) (i) (ii) Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the calendar year ending as on A2 31st December, 2023 SI Country Country Address ZIP Peak Closing Name of Status Account Gross amount Accoun No name code financial of code opening balance balance paid/credited to the institutio financial numbe date during account during the DETAILS OF FOREIGN ASSETS institutio the period period n r (drop down to be provided n specifying nature of amount viz. interest/dividend/proceeds from sale or redemption of financial assets/ other income) (1) (2) (3) (5) (9) (10)(11) (12) (4) (6) (7) (8) (i) (ii) Details of Foreign Equity and Debt Interest held (including any beneficial interest) in any entity at any time during the calendar A3 year ending as on 31st December, 2023 Peak Closing SI Address ZIP Nature Date of Initial **Total gross Total gross** Country Country Name of entity acquirin value of value of amount proceeds No name code of entity code of value entity g the the investmen paid/credite from sale or d with interest investmen t during redemption the period respect to of investment t the holding during the during the period period (2) (3) (4) (9) (10) (11) (1) (5) (6) (7) (8) (12) (13) (i) (ii) Details of Foreign Cash Value Insurance Contract or Annuity Contract held (including any beneficial interest) at any time during A4 the calendar year ending as on 31st December, 2023 Address of ZIP code The cash value or Total gross amount SI Country Country Name of financial Date of paid/credited with surrender value of No name code institution in which financial contract insurance contract institution the contract respect to the held contract during the

period

(1)	(2))	(3)			(4)		(5)	(6)		(7)		(8)		(9)
(i)														†	
(ii)															
B	Details o	of Fin	ancial In	terest	in any	^v Entity	held (ir	cluding	any benefi	cial inte	erest) at a	any time	during th	e calendar	year ending as o
	31 st Dece								1	-		•			
	Count						ire of	Date	Total		come	Nature	Incom		d offered in this
No	•	Code	of entity				rest-	since	Investmer			of		retu	
	Name			the E	ntity		ect/	held	t (at cost)		Interest	Income	Amoun	Schedule	Item number
	and code						eficial ner/		(in rupees)	,			t	where offered	schedule
	couc						ficiary							onereu	
(1)	2a	2b	(3)	(4)		5)	(6)	(7)	((8)	(9)	(10)	(11)	(12)
(i)			(0)		, 		-)	(*)	(-)		(*)	(-)	(-*)	()	()
(ii)															
C	Details o	of Im	novable	Proper	rty he	ld (incl	uding ar	y benefi	cial interes	st) at an	y time dı	iring the	calenda	r year endin	g as on 31 st
	Decemb										<u> </u>				
	Country				Own	ership	Date o		Fotal	Inco		lature	Income		l offered in this
No	Name and code		the Pro	perty	р.		acquisit		tment (at			of		retur	
	anu coue	e				ect/ eficial	n	cost) ((in rupees)	tne pro	perty	ncome	Amount	Schedule where	Item number o schedule
						ner/								offered	schedule
						ficiary								onereu	
(1)	2a	2b	(3)	(4)	(5)		(6)	(7)	(8)	(9)	(10)	(11)
(i)															
(ii)															
D				apital .	Asset	held (ir	ncluding	any ben	eficial inte	rest) at	any time	during t	he calen	dar year en	ling as on 31 st
C1	Decemb	/	1	6	0	1.	D (F. (1	т		T 4	T	4 11	
SI No	Country Name	Zip Cod	Natur Ass		Own	ership	Date o acquisit		Fotal stment <i>(at</i>	Inco derived		ature of	Income	taxable and	l offered in this
110	and code		ASS	el	Dir	- ·ect/	n		(in rupees)	the a		-	Amount	Schedule	Item number o
		~				eficial		(051)	in rupees)	the a	3500 1	icome .	Amount	where	schedule
					ow	ner/								offered	
					Bene	ficiary									
(1)	(2a)	(2b)	(3)	(4)	(5)		(6)	(7)	(8)	(9)	(10)	(11)
(i)															
<u>(ii)</u>	D / 1				Ļ				1 11 0			<u> </u>			•
Е									been inclu				erest) at	any time di	ring the calend
SI	Name								Balance/	Whe		If (7) is	If (7)	is ves. Inco	ne offered in thi
No	Institut				od	the	t		estment		ome	yes,		•	urn
	which	n the	Instit	ıtio	e a	iccount	Num	oe dur	ing the	accru	ied is	Income	Amou	nt Schedul	e Item number
	account	is he	ld n			holder	r	ye	ar <i>(in</i>	taxal		accrued	l	where	schedule
								ru	pees)	your h	ands?	in the		offered	
(1)	()	<u>, </u>	(2-		1.)	(1)	(5)		(0)		7)	account		(10)	(11)
(1) (i)	(2)	(3a) (3	ib)	(4)	(5)		(6)	(7)	(8)	(9)	(10)	(11)
(i) (ii)					-+		-								
	1	6.		ed und	ler the	e laws o	f a coun	try outsi	de India. i	n which	you are	a trustee	, benefici	arv or settlo	or
$\langle \rangle$	Details o	oi tru	sts, creat					me and	Date		ether	If (8) i	/		ne offered in thi
$\langle \rangle$		zip	sts, creat Name	Nan	ne and	1 1 1 an								ret	urn
F	Count ry		/		ne and ress o			iress of	since	income	ueriveu	J,		6111	e Item numbe
F Sl	Count ry Name	Zip	Name and address	add		f and addr	d ade ess Ben	lress of eficiarie	position	is tax	able in	Incom			
F Sl	Count ry Name and	Zip Cod	Name and address of the	add	ress o	f and addr of	d ade ess Ben			is tax		Incom derive	l t	where	of schedule
F Sl	Count ry Name	Zip Cod	Name and address	add	ress o	f and addr	d ade ess Ben	eficiarie	position	is tax	able in	Income derived from th	l t		of schedule
F Sl No	Count ry Name and code	Zip Cod e	Name and address of the trust	add tru	ress o istees	f and addr of Settl	l add ess Ben or	eficiarie s	position held	is tax: your l	able in hands?	Income derived from th trust	l t	where offered	
F Sl No	Count ry Name and code	Zip Cod	Name and address of the	add tru	ress o	f and addr of	l add ess Ben or	eficiarie	position	is tax: your l	able in	Income derived from th	l t	where	of schedule (12)
F Sl No (1) (i)	Count ry Name and code	Zip Cod e	Name and address of the trust	add tru	ress o istees	f and addr of Settl	l add ess Ben or	eficiarie s	position held	is tax: your l	able in hands?	Income derived from th trust	l t	where offered	
F Sl No (1) (i) (ii)	Count ry Name and code (2a)	Zip Cod e (2b)	Name and address of the trust (3)	add tru	ress o istees (4)	f and addr of Settl (5)	d addess Ben	eficiarie s (6)	position held (7)	is tax; your l	able in hands? 8)	Income derived from th trust (9)	l t e (10)	where offered (11)	(12)
F Sl No (1) (i)	Count ry Name and code (2a) Details	Zip Cod e (2b)	Name and address of the trust (3)	add tru	ress o istees (4) derive	f and addr of Settl (5) ed fron	d addess Ben	eficiarie s (6)	position held (7)	is tax; your l	able in hands? 8)	Income derived from th trust (9)	l t e (10)	where offered (11)	(12)
F Sl No (1) (i) (ii)	Count ry Name and code (2a) (2a) Details under th	Zip Cod e (2b) of any	Name and address of the trust (3) y other in ad busine	add tru come ess or j	ress o istees (4) derivo profes	f and addr of Settl (5) ed from sion	d add ess Ben or n any so	eficiarie s (6)	position held (7)	is tax; your l	able in hands? 8)	Income derived from th trust (9)	1 t e (10) (i) items	where offered (11) A to F abov	(12) ve and, (ii) incor
F Sl No (1) (i) G	Count ry Name and code (2a) (2a) Details of under the Country	Zip Cod e (2b) of any ne hes	Name and address of the trust (3) y other in ad busine Name	add tru icome ess or j	ress o istees (4) derivo profes	f and addr of Settl (5) ed fron sion	d add	eficiarie s (6) urce outs	position held (7) side India	is taxa your l (which is	able in hands? 8) 5 not incl	Income derived from th trust (9) uded in,-	1 t e (10) (i) items If (6) i	where offered (11) A to F abo s yes, Incon retu	(12) (12) (re and, (ii) income (rn
F Sl No (1) (i) (ii)	Count ry Name and code (2a) (2a) Details under th	Zip Cod e (2b) of any	Name and address of the trust (3) y other in ad busine Name	add tru icome ess or j and a rson fr	ress o istees (4) derive profes oddres	f and addr of Settl (5) ed fron sion	d add ess Ben or 1 any so	eficiarie s (6)	position held (7)	is taxa your l (which is e of	able in hands? 8) 5 not incl Whethe	Income derived from th trust (9) uded in,-	1 t e (10) (i) items	where offered (11) A to F abo s yes, Incon retu t Schedul	(12) (12) (re and, (ii) incor (re offered in this rn (r) (r) (r) (r) (r) (r) (r) (r) (r) (r)
F Sl No (1) (i) (ii) G Sl	Count ry Name and code (2a) Details under th Country Name	Zip Cod e (2b) of any ne hes	Name and address of the trust (3) y other in ad busine Name	add tru icome ess or j and a rson fr	ress o istees (4) derivo profes	f and addr of Settl (5) ed fron sion	d add ess Ben or 1 any so	eficiarie s (6) urce outs come	position held (7) side India	is taxa your l (which is e of	able in hands? 8) 5 not incl Whethe	Income derived from th trust (9) uded in,-	1 t e (10) (i) items If (6) i	where offered (11) A to F abo s yes, Incom retu t Schedul where	ve and, (ii) incor e offered in this rn e Item numbe of schedule
F Sl No (1) (i) (ii) G Sl No	Count ry Name and code (2a) Details of under the Country Name and code	Zip Cod e (2b) of any ne hee Cod	Name and address of the trust (3) y other in ad busine e e	add tru ncome ess or j and a rson fr der	(4) (4) deriv orofes oddres om w ived	f and addr of Settl (5) ed fron sion	d addess Ben	eficiarie s (6) urce outs come rived	position held (7) side India Natur incor	is taxa your l (which is e of ne	able in hands? 8) s not incl Whethe in your	Income derived from th trust (9) uded in,- r taxable hands?	l t e (10) (i) items If (6) i Amoun	where offered (11) A to F abov s yes, Incon retu t Schedul where offered	(12) (12) (re and, (ii) incor (re offered in this (rn (rn) (rn) (rn) (rn) (rn) (rn) (rn)
F SI No (1) (i) (ii) G SI	Count ry Name and code (2a) Details o under tl Country Name and	Zip Cod e (2b) of any ne hes	Name and address of the trust (3) y other in ad busine e e	add tru ncome ess or j and a rson fr der	ress o istees (4) derive profes oddres	f and addr of Settl (5) ed fron sion	d addess Ben	eficiarie s (6) urce outs come	position held (7) side India	is taxa your l (which is e of ne	able in hands? 8) s not incl Whethe in your	Income derived from th trust (9) uded in,-	1 t e (10) (i) items If (6) i	where offered (11) A to F abo s yes, Incom retu t Schedul where	(12) (ii) incor e offered in this rn e Item numbe of schedule

SCHEDULE SH-1

SHAREHOLDING OF UNLISTED COMPANY (other than a company that is registered under section 8 of the Companies Act, 2013 (or section 25 of the Companies Act, 1956) or a company limited by guarantee under section 3(2) of Companies Act, 2013 or a start-up for which Schedule SH-2 is to be filled up)

If you are an unlisted company, please furnish the following details;-Details of shareholding at the end of the previous year

Name of the shareholder	Residen status India	in	Type of sl	are	/Aac	AN lhaar lo.		ate of otmen	-	Number f shares held		ce value er share	Issue Pi sha	1	Amount received
Details of equ	ity share a	pplica	tion money pe	nding al	llotment	t at the	end o	f the p	orevi	ous year					
Name of the applicant	Resident al status in India		ype of share	PAN/A r N		Date applic n	atio	Num o sha appl fo	f res lied	Applicat n mone receive	y	Face val	ue per sha	re Pro	posed issue price
Details of sha	reholders v	vho is	not a shareho	lder at tl	he end o	of the p	reviou	is yea	r but	was a sha	reho	older at a	ny time du	ring the p	orevious year
Name of the	Residenti al status in India	Type of share	PAN/Aadh ar No.	a N	lumber hares he	of	Fac valu per shar	e I le I e e	ssue Pric per har e	Amou nt receive d	Da alle	te of otme nt c	Date on which ease to be harehold er	Mode of cessatio n	

SCHEDUL	E SH-2 S	HARE	HOLDING OF	START-	UPS							
	start-up whic etails of share			ı in Form	-2 under para 5	of DPIIT n	otificatio	on dat	ted 19.0	2.2019, ple	ease furnish t	he
Details of sl	nareholding a	s at the	end of the prev	ious year								
Name of th shareholde	r (drop do resid company	wn to b ent/ ver v/ ventu	shareholder e provided- non- nture capital vre capital fund/ pany/ any other son)	Type of share	ar No.	Date of allotmen		es	Face value per share	Issue Price per share	Paid up value per share	Share premium
		_										
					at the end of the	1				1	1	1
Name of the applica nt	(drop down resident/ ven venture ca	to be p ture ca pital fu	pplicant rovided- non- pital company/ nd/ specified her person)	Typ e of shar e	PAN/Aadhaar No.	Date of application n		ares ied	Face value per shar e	Propose d issue price per share	Share applicatio n money	Share applicatio n premium
Details of sl Name of the sharehold er	areholder wh Category of shareholde r (drop down to be provided- non- resident/ venture capital company/ venture capital fund/ specified company/ any other person)	to is no Typ e of shar e	t a shareholder PAN/Aadha ar no.	at the en Date of allotmer t		year but v Face value per share	vas a sha Issue Price per share	rehol Pai up valı pe sha	id D v ue ce: r	ny time du ate on vhich ased to be arehold er	Iring the pre Mode of cessation	vious year In case of transfer, PAN of the new sharehold er
NOTE			expressions– "v dated 19.02.201		apital company"	, "venture	e capital	fund	" and	"specified	company", j	please refer

Schedule AL-1 Assets and liabilities as at the end of the year (mandatorily required to be filled up by an unlisted company) (other than a start-up for which Schedule AL-2 is to be filled up)

A Details of building or land appurtenant there to, or both, being a residential house

	AC	ldress			Pin code		Date o	f acquis	sition	Cost	of acqu	isition F	∖s .		Purpose fo (dropdown		
(1)		(2)			(3)			(4)			(5)				(6)	
(i) (ii)																	
· /	Details of	f land o	r buil	ding o	r both not	being in	the na	ature of	f resideı	ıtial hoı	ise						
SI. No		ldress			Pin code			f acquis				isition F	₹s.		Purpose fo (dropdown		
(1)		(2)			(3)			(4)			(5))				(6)	
(i)	-																
С	Details of Op	ening b				acquire	ed duri	ing the	year	Shares	transfe the ye	rred dur	ring		Closing	g balance	
	No. of shares	Type of shares		st of isition	No. o share		ype of hares		st of isition	No. of shares	Type of shares	Sale conside tion	era-	No. of shares			ost of uisition
	1	2		3	4		5		6	7	8	9		10	11		12
D	Details or Name o compan	of PA	ſ		ares 1g balance		Sha	ires acq	uired d	uring th	ie year				ansferred the year	Closing	g balanc
			-	No. of hares	Cost of acquisition	No. c share	su	Date of bscriptic purchase	ner	e per shar (in ca	e pri sha e ca se pu sh from	rchase ce per ure (in use of rchase existing eholder)	No. shar	-	Sale onsideration	No. of shares	Cost o acquisit
		unliste	d														
				o. of irities	Cost of acquisition	No. of securitie	subsc	ate of cription/ rchase		Issue price of security (in case of fresh	per sec cas purcha	se price urity (in e of se from holder)	No. (securi		Sale onsideration	No. of securities	
							subsc	cription/	value per	price of security (in case	per sec cas purcha	urity (in e of					Cost o acquisiti
F	Details o	f capita	secu	irities		securitie	subsc	cription/	value per	price of security (in case of fresh	per sec cas purcha	urity (in e of se from					
	Details o Name of entity		secu	ributio	acquisition	securitie r entity Ar	s subsc pur nount ribute	cription/ rchase	value per	price of security (in case of fresh issue)	per sec cas purcha	urity (in e of se from holder) of s/ / r		ties co		securities	
	Name of entity		secu al cont PAN	ributio	acquisition on to other Opening balance	securitie r entity Ar cont during	s subsc pur nount ributed g the yo	cription/ rchase	value per share Amount ithdraw uring th year	price of security (in case of fresh issue) : : : : : : : : : : : : : : : : : : :	per sect cas purcha existing mount of ofit/loss ividend nterest ebited o redited uring th year	urity (in e of se from holder) of s/ / r e	securi	ties co	Closing bal	securities	
	Name of entity	f Loan	secu al cont PAN	ributio	acquisition on to other Opening balance	securitie r entity Ar cont during	s subsc pur nount ribute g the yo	eription/ rchase	value per share Amount ithdraw uring th year	price of security (in case of fresh issue) : : : : : : : : : : : : : : : : : : :	per sect cas purcha existing mount of ofit/loss ividend nterest ebited o redited uring th year t assesse nt I	urity (in e of se from holder) of s/ / r e	stan tia	ties co	Closing bal	securities	acquisit
	Name of entity Details o Name of	f Loan	secu al cont PAN	ributio	acquisition on to other Opening balance	r entity Ar cont during ther cor	s subsc pur nount ribute g the yo	eription/ rchase	value per share Amount ithdraw uring th year ey lendi ount	price of security (in case of fresh issue) : : : : : : : : : : : : : : : : : : :	per sect cas purcha existing mount of ofit/loss ividend nterest ebited o redited uring th year t assesse nt I	urity (in e of se from holder) of s/ / r e ee's subs nterest edited, if	stan tia	ties co	nsideration	ance Rate of i	acquisit
G	Name of entity Details o Name of person Details o	f Loan the I	secu I cont PAN s & A PAN	ributio dvance	acquisition on to other Opening balance	r entity Ar cont during ther cor g Balan	s subsc pur nount ributed g the young acern (ce er moo	eription/ rehase	value per share Amount ithdraw uring th year ey lendii ount eived	price of security (in case of fresh issue)	mount of control of the second	urity (in e of se from holder) of s/ / r e ee's subs nterest edited, if	stan tia	ties co	nsideration	Rate of i	acquisit
G	Name of entity Details o Name of person Details o Particul	f Loan the 1 f motor ars of a	secu l cont PAN s & A PAN · vehic asset	rities : ributio dvance ele, air Regist	es to any o Opening balance	r entity r entity Ar cont during ther cor g Baland	s subsc pur nount ributed g the yo accern (ce er moo	ription/ rchase d wi ear du lf mone Amo rece de of tra of acqu	value per share Amount ithdraw uring th year ey lendin ount eived	price of security (in case of fresh issue) An of fresh issue) An of fresh issue An of fresh of fres	per sect cas purcha existing mount of ofit/loss ividend nterest ebited o rredited uring th year t assesses nt r cru- e of acq	urity (in e of se from holder) of f r e ee's subs nterest edited, if any uisition	securit stantiz f Cl	ties co	ness) balance	Rate of i	acquisit

	Name of the person	PAN	Opening Balance	Amount received	Amount paid	Interest credited, if any	Closing balance	Rate of interest (%)
-								

Schedule AL-2 Assets and liabilities as at the end of the year (applicable for start-ups only) If you are a start-up which has filed declaration in Form-2 under para 5 of DPIIT notification dated 19.02.2019, please furnish the following information for the period from the date of incorporation upto end of the vear:-A Details of building or land appurtenant there to, or both, being a residential house acquired since incorporation Address SL Pin code Date of acquisition Cost of acquisition Purpose for which used Whether transferred No. Rs. (dropdown to be provided) on or before the end of the previous year, if Yes date of transfer (1) (2) (3) (4) (5) (6) (7) (i) (ii) B Details of land or building or both not being a residential house acquired since incorporation DETAILS OF ASSETS AND LIABILITIES SL Date of acquisition Cost of acquisition Purpose for which used Address Pin code Whether transferred No Rs. (dropdown to be provided) on or before the end of the previous year, if Yes date of transfer (1) (2) (3) (4) (5) (6) (7) (i) Details of Loans & Advances made since incorporation (If lending of money is not assessee's С substantial business) Name of PAN Date on which Amount of loans Amount Whether loans and **Closing balance** Rate of person loans and and advances advances has been as at the end of interest, if repaid, if Yes date of the previous advances has been any made such repayment year, if any Details of capital contribution made to any other entity since incorporation D **Closing balance** Name of entity PAN Date on which capital Amount of Amount Amount of contribution has been profit/loss/ dividend/ as at the end of contribution withdrawn, if interest debited or the previous made anv vear, if any credited E Details of acquisition of shares and securities Whether Name of company/entity Number of Cost of Date of Closing PAN Type of shares/securities shares/securities acquisition transferred, balance as a acquisition acquired if Yes date the end of the previous of transfer year, if any Details of motor vehicle, aircraft, yacht or other mode of transport, the actual cost of which exceeds ten lakh F rupees acquired since incorporation Purpose for which Whether **Particulars** of Registration Cost of acquisition Date of used (dropdown to be transferred, if asset number of vehicle acquisition provided) Yes date of transfer **G** Details of Jewellery acquired since incorporation

	Particulars of	Quantity	Cost of acquisition	Date of	Purpose for which used	Whether transferred,	Closing
	asset			acquisition	(dropdown to be	if Yes date	at the end
					provided)	of transfer	of the previous
							year, if any
							·

	Particulars of asset	Qu	antity	Cost of a	acquisition	Date of acquisition	n Purpose f which us (dropdown provided	ed to be	Whether transferred, if Yes date of transfer	Closing balance at the en of the previou year, in any
T	Details of liab	oilities								
1	Details of loan		its and ad	lvances tak	en from a p	erson other	than financia	al ins	stitution	
	Name of the person	PAN		ng Balance		Amount paid	Interest debited, if any	C	losing	Rate o interes (%)

	dule GST Sl. No.	GSTIN No(s).	RNOVER/GROSS RECEIPT REPORTED FOR GST Annual value of outward supplies as per the GST return(s) filed
	(1)	(2)	(3)
GST			
5			
N	OTE 🕨	Please furnish the information above for e	ash CETIN No somenetely

Sched	ule l	Break-up of payments/receipts in Foreign currency (to be accounts audited u/s 44AB)	filled up by the assessee who is not liable to get
cy	S. No.		Amount (in Rs.)
urrency iction	i	Payments made during the year on capital account	
Foreign Curren Transaction	ii	Payments made during the year on revenue account	
Forei Tı	iii	Receipts during the year on capital account	
	iv	Receipts during the year on revenue account	
NO	TE	Please refer to instructions for filling out this schedule.	

<u>Part B</u>

Par	t B –	- TI	Computation of total income			
	1	Inco	me from house property (3 of Schedule-HP) (enter nil if loss)		1	
	2	Profi	ts and gains from business or profession			
		i	Profits and gains from business other than speculative business and specified business (A 38 of Schedule BP) (enter nil if loss)	2i		
OME		ii	Profits and gains from speculative business (3(ii) of Table E of Schedule BP) (enter nil if loss and take the figure to schedule CFL)	2ii		
AL INCOME		iii	Profits and gains from specified business (3(<i>iii</i>) of Table E Schedule BP)(enter nil if loss and take the figure to schedule CFL)	2iii		
TOTAL		iv	Income chargeable to tax at special rates (3d, 3e, 3f & 4b of Table E of Schedule BP)	2iv		
		v	Total (2i + 2ii+2iii + 2iv)		2v	
	3	Capi	tal gains			
		a	Short term			
			i Short-term chargeable @ 15% (9ii of item E of schedule CG)	ai		

		ii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	aii			
		iii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	aiii			
	_		Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	aiv			
	-			3av			
	bΙ	Long	-term				
		i	Long-term chargeable @ 10% (9vi of item E of schedule CG)	bi			
	-	ii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	bii			
		iii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	biii			
		iv	Total Long-term (bi + bii + biii) (enter nil if loss)	3biv			
	c S	Sum	of Short-term/Long-term capital gains $(3av + 3biv)$ (ent	er ni	l if loss)	3c	
	d C	Capi	tal gain chargeable @ 30% u/s 115BBH (C2 of schedule C0	G)		3d	
	e T	<u>Fota</u>	capital gains (3c + 3d)			3e	
4	Incom	e fro	om other sources				
			income from other sources chargeable to tax at				
		iorn oss)	nal applicable rates (6 of Schedule OS) (enter nil if 4	a			
			ne chargeable to tax at special rate (2 of Schedule OS) 4	b			
	, I	ncor	ne from the activity of owning and maintaining race (se of Schedule OS) (enter nil if loss)	c			
	d 1	[otal	(4a + 4b + 4c)	•		4d	
5	Total	of he	ead wise income (1 + 2v + 3e + 4d)			5	
6	Losses	s of c	surrent year to be set off against 5 (total of 2xvii, 3xvii and -	4xvii	of Schedule CYLA)	6	
7	Balan CYLA-		Per set off current year losses (5 – 6) (Also total of (ii, iii, -2iv)	v to	xv of column 5of Schedule	7	
8	Broug	ht fo	orward losses to be set off against 7 (total of 2xvi, 3xvi and	d 4x	vi of Schedule BFLA)	8	
9	Gross	Tota	al income (7 – 8) (Also total of (i,ii,iv to xiv of column 5 of sca	hedu	le BFLA+4b+2iv)	9	
10	Incom	e ch	argeable to tax at special rate under section 111A, 112, 11	2A e	tc. included in 9	10	
11	Deduc	tion	s under Chapter VI-A				
			B of Chapter VI-A [1 of Schedule VI-A and limited upto tota on 5 of Schedule BFLA]	al of	(i, ii, iv, v, viii, xiii, xiv) of	11a	
	b F	Part-	C of Chapter VI-A [2 of Schedule VI-A]			11b	
	сI	Fotal	(11a + 11b) [limited upto (9-10)]			11c	
12	Dedu	ctio	n u/s 10AA <i>(Total Sch. 10AA)</i>			12	
13	Total i	inco	me (9 - 11c - 12)			13	
14	Incom	e ch	argeable to tax at special rates (total of (i) of Schedule SI)			14	
15	Incom	e ch	argeable to tax at normal rates (13 - 14)			15	
16	Net ag	gricu	Itural income (2v of Schedule EI)			16	

1				Schea	,			17	
	18	Deem	ned total income under section 115JB (9 of Schedule M.	AT)				18	
Part I	B –	TTI	Computation of tax liability on total income						
Z	1	a	Tax Payable on deemed total Income under section 11	5JB	(10 of Schedule	e MAT)		1a	
ILIT		b	Surcharge on (a) above (if applicable)					1b	
IAB		c	Health and Education Cess @ 4%on (1a+1b) above					1c	
XLI		d	Total Tax Payable u/s 115JB (1a+1b+1c)					1d	
TA	2	Tax p	payable on total income						
OF		a	Tax at normal rates on 15 of Part B-TI			2a			
NO	Ī	b	Tax at special rates (total of col. (ii) of Schedule-SI)			2b			
COMPUTATION OF TAX LIABILITY	ľ	c	Tax Payable on Total Income (2a + 2b)					2c	
T.	Ī	d	Surcharge						
MM	Ī		25% of 16(ii) of Schedule SI			2di		-	
CC			i			2g(ii)			
			ii On [(2c) – (16(ii) of Schedule SI)]			2dii			
			iii Total (i + ii)					2diii	
	Ī	e	Health and Education Cess @ 4% on (2c+2diii)					2e	
	Ī	f	Gross tax liability (2c+2diii+2e)					2f	
	3		s tax payable (higher of 1d and 2f)					3	
		Credi	it under section 115JAA of tax paid in earlier years (if	2f is	more than 1d)			
	4		Schedule MATC)					4	
:	5	Tax p	payable after credit under section 115JAA [(3 - 4)]					5	
	6	Tax r	elief						
		a	Section 90/90A(2 of Schedule TR)	6a					
	Ī	b	Section 91(3 of Schedule TR)	6b					
	Ī	c	Total (6a + 6b)					6c	
	7	Net ta	ax liability (5 – 6c) (enter zero if negative)					7	
;	8	Inter	est and fee payable						
			Interest for default in furnishing the return (section 234A)	8a					
			Interest for default in payment of advance tax (section 234B)	8b					
		c	Interest for deferment of advance tax (section 234C)	8c					
			Fee for default in furnishing return of income (section 234F)	8d					
			Total Interest and Fee Payable (8a+8b+8c+8d)					8e	
	9	Aggro	egate liability (7 + 8e)					9	
1	10	Taxes	s Paid						
	Ī	a	Advance Tax (from column 5 of 15A)	10a					
e	ſ	b	TDS (total of column 9 of 15B)	10b					
PA	ſ	c	TCS (total of column 7 of 15C)	10c					
TAXES PAID	Ī	d	Self-Assessment Tax (from column 5 of 15A)	10d					
TA)	Ī	e	Total Taxes Paid (10a+10b+10c + 10d)					10e	
	11	Amou	unt payable (9 - 10e) (Enter if 9 is greater than 10e, els	e ente	er 0)			11	
1	12	Refur	nd (If 10e is greater than 9)					12	
1	13	Net ta	ax payable on 115TD income including interest u/s 115	TE (Sr.no. 12 of Sc	hedul	e 115TD)	13	
1	14	Tax p	payable u/s 115TD after adjustment of refund at Sl. No	. 12 ((13-12)			14	

[भाग II—खण्ड 3(i)]

	15	Net i the l	refund after adjustment as per Sl. pank account)	No. 14 (12-13) (refund, if any, w	vill be directly credited into 15									
	16	16 Do you have a bank account in India												
ΝT	(a)	(a) Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)												
BANK ACCOUNT		SI. IFS Code of the Bank in case o Bank Accounts held in India			Account Number	Type of account (Dropdown to be provided by E-filing utility)								
NK		i												
B		ii												
	(b)	 All bank accounts held at any time are to be reported, except dormant A/c In case of multiple accounts, the refund will be credited to one of the validated accounts after processing the return Row can be added as required Non- residents, may, at their option, furnish the details of one foreign bank account: 												
		S. No.	SWIFT Code	Name of the Bank	Country of Location	IBAN								
		Row	can be added as required			<u> </u>								
	17	17 Do you at any time during the previous year,- (15) (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or □ Yes (iii) have income from any source outside India? [Ensure Schedule FA is filled up if the answer is Yes]												

	Deta	ails	of p	oaym	ents	of Ad	lvano	ce Ta	x and	I Sel	lf-As	ssess	mer	nt Ta	ax													
SI BSR Code Date of Deposit (DD/MM/YYYY) Serial Numb Image: SI No (1) (2) (3) (4)									nber	of Ch	allan	Amount (Rs)																
	(1)	(1) (2)							(3)					(4)					(5)									
	i																											
	ii																											
2	iii																											

B	Details of	Tax Deducted a	t Source (TDS) on Incom	e [As	per Form	16 A issued or Form	n 16B/16C	/16D/16E furnished by De	ductor(s)]	
SI No	TDS credit relating to self /other person [other person as per rule 37BA(2)]	PAN/Aadhaar No. of Other Person (if TDS credit related to other person)	TAN of the Deductor/ PAN/aadhaar No, of Tenant/ Buyer	Unclain TDS bro forward	ught	Year (TD	e current Financial S deducted during FY 2023-24)	Year income this year	redit being claimed this (only if corresponding is being offered for tax onot applicable if TDS is educted u/s 194N)	Corresp Reco /withdu offe	eipt rawals	TDS credit being carried forward
				Fin. Year in which deducted	b/f	Deducted in own hands	Deducted in the hands of any other person as per rule 37BA(2) (if applicable)	Claimed in own hands	Claimed in the hands of any other person as per rule 37BA(2) (if applicable)	Gross Amount	Head of Income	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)

ſ					Income	TDS	Income	TDS	PAN/		
									Aadhaar No.		
Ī	i										

INCOME	SI No	TCS credit relating to self /other person [other person as per rule 37i(1)]	Tax Deduction and Tax	ree (TCS) [As per PAN of Other Person (if TCS credit related to other person)	Unclaime brought forv		TCS of t financial collected d 202	TCS credit being claimed this Year			TCS credit being carried forward	
TCS ON INC					Fin. Year in which collected	Amount b/f	Collected in own hands	Collected in the hands of any other person as per rule 37i(1) (if applicable)	Claimed in own hands	the ha any pers per 37i(ned in ands of other on as rule 1) (if cable)	
	(1)	2(i)	(2)(ii)	(3)	(4)	(5)	6(i)	(6)(ii)	7(i)	(7)	(ii)	(8)
										TCS	PAN	

VERIFICATION

I,	son/ daughter of	, solemnly declare that	at to the best of my
0	2	schedules thereto is correct and complete is in accordance wit	h the provisions of
the Income-tax A	ct, 1961.		
	that I am making this return in my capacity as	(drop down to be provided and I am also comp	betent to make this
return and verify	it. I am holding permanent account number	(if allotted) (<i>Please see instruction</i>).	
		ement have been satisfied and all the terms and conditions of t	he agreement have
been complied wi	ith. (Applicable, in a case where return is furnished	ed under section 92CD)	
Date	Place	Sign here ➔ ".	

[Notification No. 16/2024/F.No. 370142/49/2023-TPL]

SURBENDU THAKUR, Under Secy., Tax Policy and Legislation

Note:- The principal rules were published vide notification S.O. 969 (E), dated the 26th March, 1962 and last amended vide notification G.S.R. 908(E), dated the 22nd December, 2023

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064 and Published by the Controller of Publications, Delhi-110054.